

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IN

ORIGINAL APPLICATION NO. 145/2023
(EALIER OA NO. 567/2023)

In the matter of:

TRIBUNAL ON ITS OWN MOTION

...Applicant

Verus

State of Jharkhand and Ors.

...Respondent(s)



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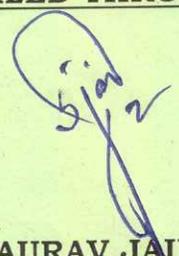
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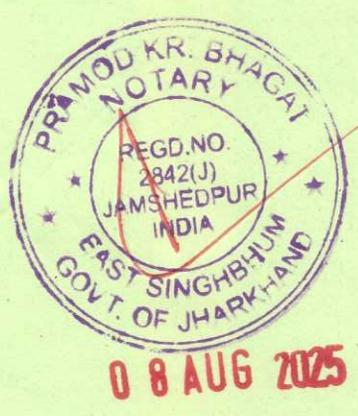
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FILED THROUGH:



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BEFORE THE NATIONAL GREEN TRIBUNAL
SRG IRON & STEEL (P) LTD.



Handwritten signature in blue ink with a red checkmark to its left. Below the signature, the text "Authorised Signatory" is printed in purple.



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IN

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 9 (SRG IRON AND
STEEL PVT. LTD)**

1. I, Santosh Kumar Pandey, son of Prem Dhar Pandey, aged about 50 years, presently employed as one of the directors at SRG Iron and Steel Pvt. Ltd., having its office located at 36, Humepipe Basti, Sakchi, Jamshedpur and works at Vill, Gerua, Patamda, Jamshedpur, do hereby, in my official capacity, solemnly affirm and state on oath as follows.

2. That I am well acquainted with the facts and circumstances of the instant case and am duly competent and authorized to swear this affidavit on behalf of Respondent No. 9, i.e., *M/s SRG Iron and Steel Private Limited*. A copy of the Board Resolution authorizing me as the legal representative of the said company is annexed hereto and marked as **Annexure "A"**.

I have downloaded the copy of the replies filed by the Respondent No 1, Respondent No 2, Respondent No 7 and the Affidavit of Service filed by Chief Secretary, Government of Jharkhand dated 28.08.2024 in the

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above-mentioned matter. I have read the replies thereof and have understood the scope, contents and purport thereof.

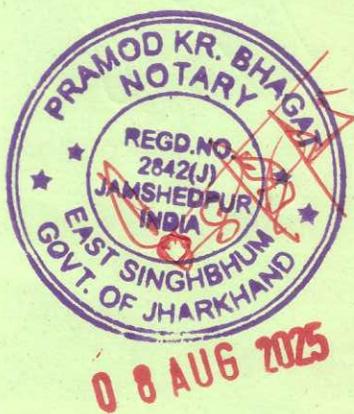
4. Before dealing with the allegations contained in the petition and reply affidavits, save and except what are matters of record and what is expressly admitted herein, all allegations contrary thereto and/or inconsistent therewith, are denied and disputed as if specifically traversed and denied in seriatim, I say as follows:

a. That it is respectfully submitted that *SRG Iron and Steel Private Limited* was incorporated in the year 1998, and has since been engaged in the manufacture of agricultural equipment and its by-products (viz. slags). The unit was established in the year 1999 and has been duly granted the Factory License under Rules 4 to 10 of the Bihar Factory Rules, bearing Registration No. 67615/SBM. That rent receipts in the name of the said Respondent have also been duly issued, thereby evidencing the Respondent's possession and occupation of the premises in question. A true copy of the sale deed pertaining to the land on which the said unit stands established along with the rent receipts are annexed herewith and marked as **Annexure "B"**.

b. The Respondent respectfully submits that the Factory License in respect of its industrial unit has been duly renewed from time to time in accordance with the provisions of the Factories Act, 1948 and the applicable rules framed thereunder. The said license was issued by the Office of the Chief Inspector of Factories, Government of Jharkhand, and remained valid upon each periodic renewal. The periodic renewals and continued compliance demonstrate the bona fide and lawful operations of the

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Respondent's unit during the relevant period. Photocopies of the license, along with the renewed licenses from the year 2003, are annexed herewith and collectively marked as **Annexure "C"**.

c. The Respondent further submits that the industrial unit is duly registered with the Office of the Regional Provident Fund Commissioner, Bihar Sub-Regional Office, Mango, Jamshedpur, under the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Additionally, the unit is also registered with the Bureau of Indian Standards (BIS), thereby ensuring adherence to the prescribed statutory and quality standards applicable to its operations. These registrations reflect the Respondent's commitment to regulatory compliance and lawful functioning of the unit. A copy of the certificate is annexed herewith and marked as **Annexure "D"**.

d. The Respondent respectfully submits that upon due compliance with all applicable statutory requirements and environmental regulations, the Jharkhand State Pollution Control Board (JSPCB) was pleased to grant the requisite Emission Consent Orders and Discharge Consent Orders to the Respondent's industrial unit from the year 1999 up to the year 2011. These consents were issued under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, thereby acknowledging the unit's adherence to environmental norms during the said period. Specimen copies for the years 2003, 2006, and 27.08.2011 are annexed herewith and marked as **Annexure "E"**.



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- e. The Respondent respectfully submits that a Notification dated 29.03.2012 was issued by the Ministry of Environment and Forests, Government of India, and published in the Official Gazette, whereby the Central Government stated as follows:

"Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clauses (v) and (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, hereby notifies an area of five kilometres within the boundary of the protected area of Dalma Wildlife Sanctuary in the State of Jharkhand as Eco Sensitive Zone (hereinafter referred to as the Eco Sensitive Zone).

Industrial Units:

(a) On or after the publication of this notification in the Gazette, no polluting industries shall be permitted to be set up within the Eco Sensitive Zone.

(b) Any non-polluting, non-hazardous, small-scale or service industry, agriculture, floriculture, horticulture or agro-based industry using indigenous materials from the Eco Sensitive Zone and not having any adverse effect on the environment may be permitted in the Eco Sensitive Zone."

- f. The Respondent respectfully submits that the last Consent to Operate (CTO) granted to its industrial unit by the Jharkhand State Pollution Control Board was valid up to 31.03.2012. It is further submitted that the Respondent's unit, M/s SRG Iron and Steel Private Limited, is a non-polluting and non-hazardous industry, which was duly established in the year 1999 — well prior

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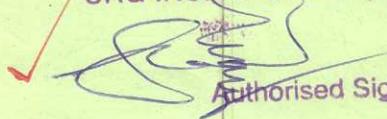
to the issuance of the Gazette Notification dated 29.03.2012 declaring the area within five kilometres of Dalma Wildlife Sanctuary as an Eco Sensitive Zone. It is further submitted that the said Notification is prospective in its operation and cannot be applied retrospectively so as to affect industries that were lawfully established and operating in compliance with prevailing laws at the relevant time. It is a settled principle of law that "*Nova constitutio futuris formam imponere debet non praeteritis*" — a new law ought to regulate what is to follow, not the past. The Hon'ble Supreme Court in **R. Rajagopal Reddy v. Padmini Chandrasekharan**, (1995) 2 SCC 630, has held that unless a statute clearly indicates retrospective intent, it must be construed as prospective. Similarly, in **State of Punjab v. Bhajan Kaur**, (2008) 12 SCC 112, the Court reiterated that subordinate legislation such as notifications and rules, unless expressly or by necessary implication made retrospective, operate only prospectively. Therefore, the impugned Notification dated 29.03.2012 cannot be construed to apply to industrial establishments like the Respondent's unit, which had been lawfully operating long prior to its issuance.

g. That as a consequence of the aforesaid Notification dated 29.03.2012, the area in which the Respondent's industrial unit is situated came to fall within the newly designated Eco Sensitive Zone. As a result, several fresh restrictions were imposed on industrial operations, expansions, and land use changes within the notified zone, all of which became subject to stringent regulatory scrutiny and prior approvals from the competent environmental authorities. Owing to these newly imposed restrictions and the uncertainty surrounding the grant of fresh consents within Eco



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Sensitive Zones, the Respondent was unable to obtain further Consent to Operate (CTO) from the Jharkhand State Pollution Control Board, thereby directly impacting its ability to lawfully carry on operations at the said site despite continued compliance efforts.

- h. The Respondent further states and submits that following the issuance of the said Notification and the expiry of the last Consent to Operate on 31.03.2012, it made repeated representations and submitted applications before the Jharkhand State Pollution Control Board (JSPCB) seeking renewal of the CTO and clarifications regarding permissible industrial activity within the Eco Sensitive Zone. However, despite the Respondent's consistent efforts and willingness to comply with any additional conditions that may be imposed, the JSPCB did not issue any further consent, citing restrictions arising from the ESZ Notification.
- i. The Respondent herein submits that subsequently, the Central Pollution Control Board (CPCB), vide Circular dated 07.03.2016 bearing No. B-29012/ESS(CPA)/2015-2016, introduced a revised categorization of industries based on a scientifically determined "Pollution Index" after extensive consultations with State Pollution Control Boards (SPCBs), concerned Government and Non-Government institutions, industrial stakeholders, and the Ministry of Environment, Forest and Climate Change (MEFCC). As per the said Circular, the categorization criteria were finalized as follows:
- "WHEREAS, based on a series of consultations with SPCBs, different Government/Non-Government Institutions including industries and MEFCC, the following criteria on 'Range of Pollution*



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Index' for the purpose of categorization of industrial sectors has been finalized:

- Industrial sectors having Pollution Index score of 60 and above – Red Category
- Pollution Index score of 41 to 59 – Orange Category
- Pollution Index score of 21 to 40 – Green Category
- Pollution Index score of up to 20 – White Category”

It is most respectfully submitted that the Pollution Index Score of the Respondent's industrial unit, M/s SRG Iron and Steel Pvt. Ltd., falls within the range of 0-20, thereby classifying it under the “White Category” as per the above guidelines. Industries falling under the White Category are deemed to be practically non-polluting and are exempt from the requirement of obtaining Consent to Operate by the Jharkhand State Pollution Control Board. Accordingly, the operations of the Respondent's unit cannot be considered as violative of the Gazette Notification dated 29.03.2012. A true copy of the pollution index score report is annexed herewith and marked as **Annexure “F”**.

- j. The Respondent respectfully submits that ever since the issuance of the Eco Sensitive Zone Notification dated 29.03.2012, the Consent to Operate (CTO) for the Respondent's unit has not been renewed by the concerned authorities, despite the Respondent having made repeated representations and submitted requisite applications in compliance with applicable norms. The continued refusal or inaction on the part of the authorities to grant the CTO has caused severe prejudice to the Respondent and has adversely impacted the lawful functioning of the industrial unit. It is pertinent to mention that approximately 30 labourers are gainfully



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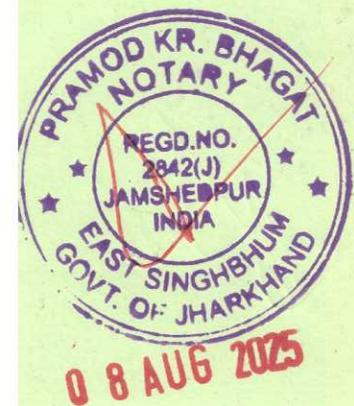
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employed at the said unit, and the non-renewal of CTO threatens their livelihood and the sustainability of the unit's operations, which have otherwise remained non-polluting and compliant with regulatory requirements.

- k. The Respondent further submits that, in compliance with the directions issued by the Jharkhand State Pollution Control Board (JSPCB) dated 22.02.2022 and 30.07.2022, it submitted detailed replies to the Regional Officer, reiterating its request for renewal of the Consent to Operate (CTO). In furtherance of such compliance, the Respondent also duly deposited the requisite license fees amounting to ₹37,500/- on 21.08.2017 and ₹21,465/- on 11.03.2022, as mandated under applicable regulations. These actions clearly demonstrate the Respondent's bona fide intention to adhere to statutory requirements and maintain continuous compliance with the directions issued by the regulatory authorities. Acknowledgement of receipts evidencing such payments are annexed hereto and marked as **Annexure "G"**.
- l. That notwithstanding the Respondent's repeated reminders, representations, and payment of requisite fees in compliance with the directions issued by the Respondent authorities, no decision was taken on the Respondent's pending application for renewal of Consent to Operate. Instead, to the Respondent's utter shock and prejudice, it was directed vide letter dated 30.01.2024 to shut down and dismantle the Slag Screening Plant without affording any opportunity of hearing or due consideration of the merits of its case. The Copy of the letter dated 30.01.2024 is annexed herewith and marked as **Annexure "H"**.

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m. Aggrieved by such arbitrary and coercive action, the Respondent was constrained to approach the Hon'ble High Court of Jharkhand by filing a writ petition under Article 226 of the Constitution of India, seeking appropriate reliefs against the said direction. The copy of the writ petition without the annexures are annexed herewith and marked as **Annexure "I"**.

n. The Respondent respectfully submits that the aforementioned writ petition challenging the direction to dismantle the Slag Screening Plant is presently *sub judice* and pending consideration before the Hon'ble High Court of Jharkhand. The copy of the order in the present writ petition are annexed herewith and marked as **Annexure "J"**.

o. The Respondent further submits that they were not an original party to the present application and was impleaded only vide order dated 28.04.2025 based on the allegations raised in the Affidavit of Service dated 20.08.2024, wherein the Hon'ble Tribunal recorded:

"We have perused the affidavit of the Chief Secretary, Government of Jharkhand dated 20.08.2024. From the perusal of the same, we find that certain allegations have been made against two industries specifically M/s STP Limited and M/s SRG Iron & Steel (P) Ltd. Plant."

"We therefore direct M/s STP Limited and M/s SRG Iron & Steel (P) Ltd. be impleaded in the array of Respondents as Respondent Nos. 8 and 9 respectively..."

5. Without prejudice to the submissions made hereinabove, the Respondent no. 9 respectfully submits the following specific reply addressing the issues raised uniquely in the above Original Application:

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SPECIFIC REPLY WITH RESPECT TO AFFIDAVIT OF SERVICE ON BEHALF OF CHIEF SECRETARY, GOVERNMENT OF JHARKHAND IN O.A. NO. 145/2023 (EARLIER O.A. NO. 567/2023/PB):

6. Without prejudice to the aforesaid and fully relying thereon I now proceed to deal with the statements made in the aforesaid Affidavit of Service.
7. At the outset, it is stated that the purported Affidavit of Service filed by Chief Secretary, Government of Jharkhand dated 28.08.2024 based on which the order dated 28.04.2025 was passed by the Hon'ble National Green Tribunal, Kolkata (**The Tribunal/NGT**) is ex facie erroneous, misconceived, baseless, contrary to records. The contents of the aforesaid Affidavit of Service filed by Chief Secretary, Government of Jharkhand under reference contains distorted facts and is completely denied and disputed.
8. The instant Affidavit of Service filed by Chief Secretary, Government of Jharkhand has been issued in gross suppression of material facts and as such on that ground alone the same is liable to be and should be dismissed.
9. In reply to the allegations raised in the Affidavit of Service dated 20.08.2024 and the observations made by the Hon'ble Tribunal in paragraph 8 of its order dated 28.04.2025, the Respondent respectfully submits the purported Affidavit of Service is completely bad in law. The Respondent further states that any reference to third-party units or unrelated events is irrelevant to the present proceedings and is thus not binding on the Respondent.

10. Without prejudice to the aforesaid, we further state that the purported Affidavit of Service filed by Chief Secretary, Government of Jharkhand do

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not contain correct facts and as such the actual factual position between the parties is stated as hereunder.

11. With reference to statement contained in paragraphs 1 to 15 and various sub parts thereof of the Affidavit of Service, the same are matters of record and save and except what has been stated hereinabove and save and except what are matters of admitted record all other allegations and contentions made in the said application contrary thereto and/or inconsistent therewith are denied and disputed in seriatim. It is denied that SRG Iron and Steel (P) Ltd does not have consent to operate, it lacked water spraying systems and dust control equipment. That the allegation regarding non-availability of water spraying systems and dust control mechanisms is specifically and categorically denied as being factually incorrect. The Respondent unit has implemented all requisite dust suppression and air pollution control measures in compliance with the applicable guidelines of the CPCB and JSPCB. At no point during the years of operation was any specific deficiency or violation pointed out by the Board, nor was any adverse inspection report communicated to the Respondent. The present allegation appears to have been raised for the first time without any factual basis or contemporaneous record. It is submitted that no person can be penalized on the basis of vague, belated, or retrospective allegations without prior notice or opportunity of being heard, which would amount to a violation of the principles of natural justice.

12. With reference to statement contained in paragraph 16 of the Affidavit of Service, the same are matters of record and save and except what has been stated hereinabove and save and except what are matters of admitted record all other allegations and contentions made in the said application contrary thereto and/or inconsistent therewith are denied

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and disputed in seriatim. It is once again denied that SRG Iron and Steel (P) Ltd does not have consent to operate, it lacked water spraying systems and dust control equipment. The Respondent herein repeat and reiterate what has been stated hereinabove in this connection to avoid prolixity. It is once again denied that all allegations of how the industrial unit were functioning in absence of environmental clearance or consent to operate made against the Respondent herein are without any evidence or without concrete material on record, or baseless, or concocted as wrongly alleged by you.

13. With reference to statement contained in paragraph 17 to 21 of the Affidavit of Service, the same are matters of record and save and except what has been stated hereinabove and save and except what are matters of admitted record all other allegations and contentions made in the said application contrary thereto and/or inconsistent therewith are denied and disputed in seriatim. The Respondent's own unit was established lawfully in the year 1999 with all requisite statutory permissions, and it continues to maintain an independent and compliant status. That the Respondent unit is engaged in the manufacturing of agricultural implements and is classified as a non-polluting, non-hazardous industry, as duly substantiated under the *White Category* of industries notified by the Central Pollution Control Board (CPCB) vide Circular dated 07.03.2016 (annexed as Annexure "J"). As per the Pollution Index

Criteria prescribed therein, industries having a score of 20 or less fall under the *White Category*. The Pollution Index Score of the Respondent's unit is well within this threshold, thereby clearly falling outside the scope of restrictions imposed on polluting industries under the Eco-Sensitive Zone Notification dated 29.03.2012 issued under Section 3 of the

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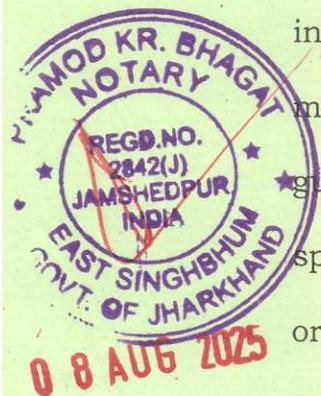
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Environment (Protection) Act, 1986. Accordingly, the applicability of the said Notification to the Respondent's unit is misconceived and untenable.

14. With reference to statement contained in paragraph 22 to 31 of the Affidavit of Service, the same are matters of record and save and except what has been stated hereinabove and save and except what are matters of admitted record all other allegations and contentions made in the said application contrary thereto and/or inconsistent therewith are denied and disputed in seriatim. The Respondent states that the Respondent has always operated a white category non-polluting unit and has always complied with the laws. The Respondent submits that it is incorrect and misleading to state that the activities of M/s SRG Iron & Steel Pvt. Ltd. were categorized as "prohibited" under Annexure 3 of the Dalma Eco-Sensitive Zone Notification. The Notification is prospective in nature and does not affect units legally established and operational prior to its issuance in 2012. Furthermore, the Respondent has never violated the terms of the Consent to Operate, and any comparison with M/s STP Ltd. is misconceived and factually irrelevant. The Respondent once again states that being aggrieved by the order of closure issued by JSPCB, the Respondent had approached the Hon'ble Jharkhand High Court by filing a writ petition under Article 226 of the Constitution of India, wherein the Respondent has sought directions for renewal of CTO and protection against arbitrary action. The matter is *sub judice*, and any adverse inference or coercive step taken against the Respondent in the meanwhile would be in violation of the rule of law and constitutional guarantees under Article 14 and Article 19(1)(g). However, it is specifically denied that the Respondent was operating without authority or in violation of environmental norms. The Respondent once again submits that it is incorrect and misconceived to allege that M/s SRG Iron

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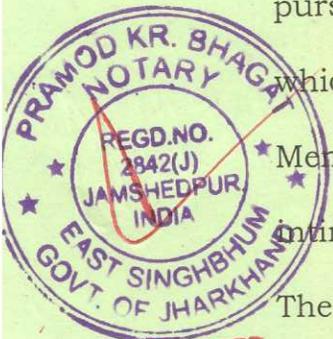


and Steel Pvt. Ltd. has been operating the slag screening unit illegally and without valid consent. It is reiterated that the Respondent had been granted valid *Consent to Operate (CTO)* and *Consent to Establish (CTE)* under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, from the year 1999 up to 31.03.2012. That the Respondent respectfully submits that the alleged absence of Consent to Operate (CTO) after 2012 was not due to any fault, negligence, or omission on the part of the Respondent. The Respondent had, in good faith, made multiple applications and representations seeking renewal of the CTO post-2012. In support thereof, requisite licence fees were duly deposited on 21.08.2017 and again on 11.03.2022, which were acknowledged by the Jharkhand State Pollution Control Board (JSPCB). Despite having complied with all procedural requirements, no renewal order was ever issued by the Board. The inaction and delay on part of the JSPCB cannot now be used to the prejudice of the Respondent. It is respectfully submitted that the Respondent has always acted bona fide and in compliance with law and the Respondent cannot be penalized for a renewal that was never processed by the statutory authority despite diligent efforts.

15. The answering Respondent respectfully submits that the inspection purportedly conducted on 27.01.2024 by the committee constituted pursuant to directions of the Hon'ble National Green Tribunal (NGT), which forms the sole basis for issuance of the impugned notice vide Memo No. 99 dated 30.01.2024, was carried out without any prior intimation, notice, or opportunity of representation to the Respondent. The said inspection, having been conducted in the absence of the Respondent or its representatives, is vitiated by procedural impropriety

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and stands in violation of the principles of natural justice. Consequently, any findings or conclusions drawn from such an inspection are ex facie arbitrary and cannot form the legitimate basis for coercive or adverse action, including the ex parte directive for closure and dismantling.

16. Hence, in view of the foregoing submissions, it is most respectfully submitted that the Respondent has, at all material times, acted in conformity with the applicable legal framework, with due diligence and bona fide intent. The Respondent has made significant capital investment, provides gainful employment to local labour, and contributes meaningfully to the socio-economic development of the region. The issuance of abrupt and coercive directives, such as dismantling of the plant, without affording an adequate opportunity of hearing or adjudication, is arbitrary, disproportionate, and would result in irreparable harm and prejudice to the Respondent. Such actions are liable to be interfered with, being contrary to the settled principles of fairness, equity, and natural justice. The Respondent no. 9 further respectfully craves leave of this Hon'ble Tribunal to file additional affidavits, documents, clarifications, or submissions as may be necessary in the event any new issue is raised, additional information becomes available, or if so, directed by this Hon'ble Tribunal during the course of proceedings.

SPECIFIC REPLY WITH RESPECT TO AFFIDAVIT ON BEHALF OF

RESPONDENT NO. 7 O.A. NO. 145/2023:

17. At the outset, it is submitted that the averments made in affidavit on behalf of Respondent no. 7, to the extent they are inconsistent with the records or facts on ground, are denied. The Respondent no. 7 has failed to present a complete and accurate picture of the factual matrix, and the

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allegations made therein are either misconceived, exaggerated, or not supported by evidence.

18. The Respondent no. 7 seeks to rely upon the Consent to Operate, but fails to appreciate that the same was valid **only until 31.03.2012**, and the Respondent no. 9, SRG Iron and Steel (P) Ltd has since **ceased operations** and made formal intimation of closure on 14.11.2022.

19. The answering respondent further states that based on the uploaded government notice and the query regarding the pre-existing status of the SRG Iron & Steel Pvt. Ltd. unit since 1998—

A. Background and Consent to Operate:

- i. The Respondent was granted **Consent to Operate** under Section 25/26 of the **Water (Prevention and Control of Pollution) Act, 1974** and Section 21 of the **Air (Prevention and Control of Pollution) Act, 1981** by JSPCB, pursuant to its application dated 11.06.2011.
- ii. The said consent was valid for the period **01.04.2011 to 31.03.2012** for production of **1200 MT/year of Pawah and Kudali** at the unit located at **Village - Gerua, PO - Patamda**.
- iii. The consent was granted subject to strict environmental conditions, including:
 - Prohibition on modification of the plant without prior permission;
 - Compliance with the **Water and Air Acts**, and relevant provisions of the **Environment (Protection) Act, 1986**;
 - Adherence to Rules pertaining to **Hazardous Waste (2008), Chemical Storage (1989), Bio-medical Waste**



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(1998), Solid Waste (2000), and Battery Waste (2001);

- Maintenance of discharge, emission, and noise standards;
 - Establishment of a monitoring lab and submission of periodic data to JSPCB and CPCB.
- iv. The Respondent has **always operated within the bounds of this Consent**, has not violated any of the stipulated conditions, and has submitted periodic reports and cooperated fully with the authorities during and after its period of operation.

B. Clarification Regarding Inspection & Alleged Slag Screening:

- i. The Respondent permanently ceased operations and duly notified the JSPCB of its closure on 14.11.2022.
- ii. The **slag material observed** during the inspection dated 27.01.2024 was **pre-existing residual stock** remaining from the period prior to closure. The same was neither processed nor screened anew but remained at the site due to logistical and space constraints. That no fresh industrial or commercial slag screening activity was undertaken after the intimation of closure dated 14.11.2022. The activity, if any perceived during inspection, was limited to the routine **housekeeping and maintenance** of the premises and not in the nature of operational screening or commercial processing.
- iii. The Respondent **categorically denies** having carried out any fresh industrial or commercial activity, including slag screening, after the closure date. If any activity was perceived during the inspection, it was only routine **housekeeping or safety**



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maintenance, which is essential to prevent accidents, leakage, or environmental hazard from static materials.

- iv. The Respondent reaffirms that no production, screening, or processing activity has been undertaken, and no Consent to Operate has been applied for or obtained post-closure.

C. Compliance with Environmental Norms and ESZ Restrictions:

- i. The Respondent's unit is situated in the Eco-Sensitive Zone (ESZ), and the company is fully conscious of its obligations under the relevant MoEF&CC notifications and guidelines.
- ii. Since closure, the Respondent has neither violated any restriction applicable to ESZs nor misrepresented its operational status before any authority.
- iii. The Respondent has always cooperated with JSPCB and other regulatory authorities and stands willing to extend full support in any further inspection, verification, or compliance action.
- iv. **M/s. S.R.G. Iron & Steel Pvt. Ltd.** has been operating its factory since the year **1998**, which is **well before** the **Dalma Wildlife Sanctuary ESZ Notification dated 29.03.2012**. Therefore, any activity carried out before the notification cannot, by law, be considered a violation of a notification that did not even exist at that time.

20. That the answering Respondent submits that M/s. S.R.G. Iron & Steel Pvt. Ltd. has been in lawful possession and operation of its industrial unit since the year 1998, much prior to the issuance of the Eco-sensitive Zone (ESZ) Notification dated 29.03.2012, issued by the Ministry of Environment and Forests, Government of India, under S.O. 680(E). A copy of the said notification is annexed herewith and marked as

"Annexure K".

SRG IRON & STEEL (P) LTD.

Authorised Signatory



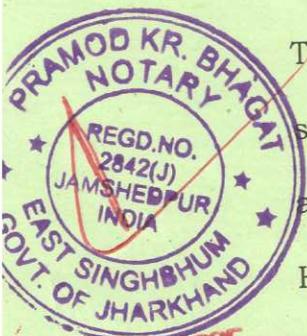
21. It is respectfully submitted that the said notification is prospective in nature, and there is nothing in the language of the notification which indicates any retrospective application. Therefore, the operation, construction, and establishment of the Respondent's factory, which pre-dates the notification by more than a decade, cannot by any stretch of legal reasoning be termed as violative of the said notification. Hence, the Respondent no. 9's unit cannot be faulted or penalized under the said notification, as the establishment and existence of the industry long predates the legal regime under which such restrictions were introduced.
22. The allegations made against the Respondent no. 9 regarding violations of ESZ norms are therefore baseless, misconceived, and liable to be dismissed in limine.
23. Hence, without prejudice to the general submissions made hereinabove, the Respondent no. 9 respectfully submits that the allegations in affidavit by Respondent no. 7 are **misconceived and unsubstantiated**.
24. It is once again submitted that the allegations regarding slag screening activity are **denied**, and the residual presence of slag at the site does not imply fresh processing or commercial activity. No violation of the Consent conditions, ESZ notifications, or pollution control laws has occurred. The Respondent no. 9 further respectfully craves leave of this Hon'ble Tribunal to file additional affidavits, documents, clarifications, or submissions as may be necessary in the event any new issue is raised, additional information becomes available, or if so, directed by this Hon'ble Tribunal during the course of proceedings.

SPECIFIC REPLY WITH RESPECT TO AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 O.A. NO. 127/2024:

25. At the outset, it is respectfully submitted that the averments made in the affidavit filed on behalf of Respondent No. 2 are denied to the extent that

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Authorised Signatory



08 AUG 2025



they are inconsistent with the record or the factual position on the ground. The Respondent No. 2 has failed to place before this Hon'ble Tribunal a complete, fair, and accurate account of the factual matrix. The allegations contained therein are misconceived, exaggerated, and devoid of any evidentiary support. Furthermore, the report annexed with the said affidavit is also erroneous, misleading, and incomplete, and cannot be relied upon for a just adjudication of the matter.

26. It is further submitted that the affidavit filed by Respondent No. 2 appears to be based on an incomplete appreciation of the factual and technical aspects relevant to the present matter. Several key parameters, documents, and on-site observations that are critical to a comprehensive environmental assessment have not been addressed or have been cursorily dealt with. As a result, the conclusions drawn therein may not accurately reflect the ground realities. It is therefore humbly submitted that the contents of the said affidavit, along with the annexed report, require a thorough re-examination in light of the complete record and verifiable facts.

27. Without prejudice to the generality of the foregoing, it is specifically denied that M/s S.R.G. Iron & Steel Pvt. Ltd. has violated any statutory environmental norms or operated in contravention of the conditions stipulated in the Consent to Operate or other regulatory approvals, as alleged in the affidavit of Respondent No. 2. The assertions made against the Respondent no. 9 appear to be based on either outdated information or assumptions not supported by any contemporaneous inspection reports or verifiable monitoring data. It is respectfully submitted that the unit has been operating in accordance with the applicable provisions of law and in compliance with the directions issued by the competent authorities from time to time. Where deficiencies, if any, were pointed out

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during past inspections, the same have been promptly addressed and duly rectified to the satisfaction of the regulatory authorities.

28. Response to Allegations against the Unit-

Without prejudice to the foregoing, it is submitted that the allegations made against M/s S.R.G. Iron & Steel Pvt. Ltd. regarding slag screening activities, dust emissions, and lack of dust control mechanisms are misplaced and not borne out by verified inspection records. The unit has implemented appropriate dust mitigation measures such as water sprinkling arrangements, covered storage areas, and use of enclosures at relevant locations. The industrial processes carried out do not inherently generate dust emissions in any significant quantity, and any isolated observations, if at all made during inspections, have already been addressed through corrective measures.

29. Emission Control and Absence of Pollution- The Respondent no. 9 is conscious of its environmental obligations and has ensured that emission levels, where applicable, remain well within the prescribed standards. Third-party air quality monitoring, carried out at regular intervals, confirms that the ambient air and stack emissions, if any, are compliant with applicable JSPCB norms. The records of such monitoring are available and can be produced before this Hon'ble Tribunal as and when directed. It is reiterated that the process does not involve fuel combustion or any significant air emissions, and as such, the claim of dust pollution is both technically and factually untenable.

30. White Category Classification- It is most respectfully submitted that M/s S.R.G. Iron & Steel Pvt. Ltd. falls under the 'White Category' as per the industry classification notified by the Jharkhand Pollution Control Board (JSPCB). The operations undertaken by the unit are non-polluting in nature and involve minimal or no industrial effluent or air emission.

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Authorised Signatory



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As per JSPCB guidelines, White Category industries are those which are practically non-polluting and hence exempt from the requirement of Consent to Operate under certain circumstances. The activities carried out by the unit strictly conform to this classification, and any deviation alleged by Respondent No. 2 is contrary to the settled regulatory framework. The same may be evident from the document annexed hereto and marked as "**Annexure L**".

31. **Regulatory Status and CTO Proceedings-** It is submitted that while the affidavit states that the unit did not possess a valid Consent to Operate (CTO) from JSPCB at a certain stage, the same does not take into account the fact that the unit had already applied for regularisation and submitted all required documents for obtaining CTO. The application is either under process or reconsideration, and the Respondent no. 9 is actively cooperating with the regulatory authorities to ensure compliance. The proceedings initiated by JSPCB, including the closure and dismantling orders, are subject to ongoing representation and legal review. The Respondent no. 9 has requested reconsideration on technical and legal grounds, and no irreversible action may be taken in the interim.

32. It is further submitted that M/s S.R.G. Iron & Steel Pvt. Ltd. has never opposed or objected to the directions of dismantling, and remains fully compliant with the instructions of the regulatory authorities. However, the Respondent no. 9 has made a bona fide request for adequate time and support from the relevant authorities, particularly with respect to the allotment of alternate land and compensation. The sudden closure of operations has resulted in significant financial and livelihood losses, both to the promoter as huge amount has been invested and bank loan in running the plant and to a large number of workers and dependent

SRG IRON & STEEL (P) LTD.

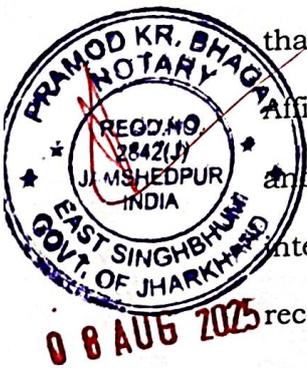
Authorised Signatory



families. Various stakeholders are dependent on the said plant i.e., labour bank, state tax authority, electricity department, central government as well as local circle office. The unit had been operating for several years and served as a source of sustenance for numerous local households. In view of these circumstances, the Respondent no. 9 has merely sought a phased and orderly process of compliance, ensuring minimum disruption and safeguarding of human and economic interests

33. It is also pertinent to submit that the operations of M/s S.R.G. Iron & Steel Pvt. Ltd. have contributed significantly to government revenue in the form of Goods and Services Tax (GST) and other statutory levies. The unit has been a regular taxpayer and its commercial activities have generated substantial financial inflow to the public exchequer over the years. This aspect underscores the economic importance of the unit, both in terms of revenue contribution and local employment. A sudden and unstructured closure not only affects livelihoods but also results in a recurring loss to government revenue, which could otherwise be sustained through a balanced and regulated transition.

34. In light of the foregoing, the Respondent no. 9 most respectfully prays that this Hon'ble Tribunal may be pleased to take the present Counter Affidavit on record, reject the allegations made in the above affidavits, and pass such further orders as may be deemed just and proper in the interest of justice and also grant liberty to the Respondent to place on record any further documents, reports, or submissions that may be necessary for the effective adjudication of the matter.



35. In light of the foregoing, the Respondent prays for the dismissal of the instant application.

SRG IRON & STEEL (P) LTD.

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 Authorised Signatory



36. The statements made in paragraphs 1 to 33 of the instant affidavit are true to my knowledge and belief and I believe them to be true and the statement made in paragraph 34 to 35 is my humble submission before this Hon'ble Tribunal.

Solemnly, affirmed at on 09th June, 2025.

SRG IRON & STEEL (P) LTD.

Authorised Signatory

DEPONENT

VERIFICATION: -

I, **Santosh Kumar Pandey** the abovenamed deponent, do hereby verify that the contents of the present Affidavit are true and correct to my personal knowledge. No part of it is false and nothing material has been concealed therefrom.

SRG IRON & STEEL (P) LTD.

Authorised Signatory

DEPONENT

FILED THROUGH:

SAURAV JAIN,
ADVOCATE

3A, Auckland Place, 8th Floor,
Vasundhara Building, 2/7 Sarat Bose Road,
2nd Floor, Kolkata-700020
P: 88204-55601

Signed / Put L.T.I.
in my Presence

Advocate

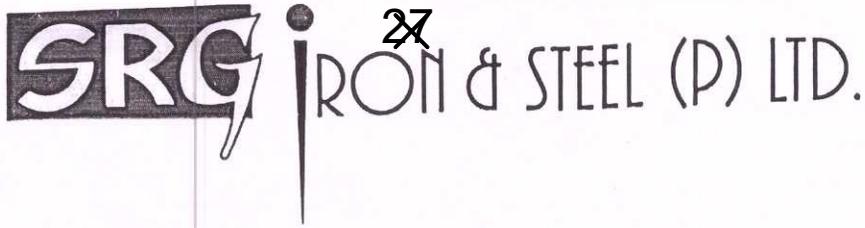
Date... 08 AUG 2025



PRAMOD KUMAR BHAGAT
NOTARY PUBLIC

East Singhbhum, Reg. No. 2842 (J)
Govt. of Jharkhand, JSR. (INDIA)

08 AUG 2025



Annexure 'A'

BOARD RESOLUTION

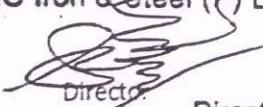
EXTRACT OF THE MINUTES OF THE MEETING OF THE DIRECTORS OF COMPANY HELD ON 10/07/2025 AT THE REGISTERED OFFICE OF THE COMPANY AT (ADDRESS) 36, HUME PIPE BASTI, SAKCHI, JAMSHEDPUR- 831001

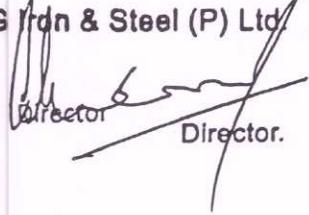
Resolution to authorize Shri. Santosh Kumar Pandey, Director of the Company to Appear before Honourable National Green Tribunal Kolkata bench And submit the all required documents

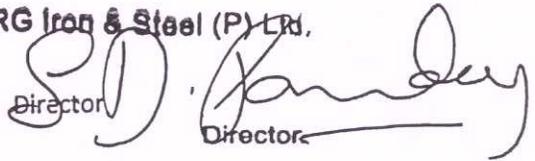
Further, resolved that Shri Santosh Kumar Pandey, Director of the company is authorized and empowered to take all necessary steps and action on behalf of the company in this connection and to sign Application form and other documents.

For & On behalf of-

SRG IRON & STEEL (P) Ltd

Santosh kumar Pandey
SRG Iron & Steel (P) Ltd.

Director. Director.

Prem Dhar Pandey
SRG Iron & Steel (P) Ltd.

Director. Director.

Shyam Dhar Pandey
SRG Iron & Steel (P) Ltd.

Director. Director.



Office : 36, Hume Pipe Basti, Sakchi, Jamshedpur
Works : Vill. Gerua, Patamda, Jamshedpur

Phone : 0657-6553555, 6558555 Email : srg_skp@rediffmail.com Website : www.srgindiaagrco.com

2032 Patamda Sale Rs. 2,00,000/- 836 = 5000Rs.



30/10/98 460
 23
 30/10/98

Handwritten signatures and dates:
 30/10/98
 30/10/98
 30/10/98

S A L E D E E D

THIS DEED OF SALE IS MADE ON THIS THE 30TH-DAY OF OCTOBER, 1998, AT JAMSHEDPUR, B Y :-

1. SHRI PREMDHAR PANDEY, 2. SHRI SHYAMDHAR PANDEY, both sons of Shri K.S. Pandey, both by faith Hindu, by occupation business, by Nationality Indians, both residents of 36, Humepipe Bustee, within P.S. Sitaramdera, town Jamshedpur, District Singhbhum East, here-in-after called the SELLERS, (which expression, where it so admits, shall always mean and include their respective heirs, successors, legal representatives, administrators, nomees and assigns) of the ONE PART ;

I N F A V O U R O F

MESSRS. S.R.G. IRON & STEEL COMPANY PRIVATE LIMITED, a company registered under the Companies Act, 1956, having its registered Office at 36, Humepipe Bustee, P. S. Sitaramdera, town Jamshedpur, District Singhbhum East,

Handwritten notes:
 Fair bid
 A @ 8400/-
 N @ 1200
 S @ 250
 P. Fee 0.75
 8475.44

Handwritten signature and date:
 30/10/98

Paid to Bri... n/s S.R.G. Iron & Steel Co. Pvt. Ltd.
 for... Sole agent
 Rs... 29400/-
 From Jamshedpur Treasury
 On... 26.9.98
 26/9/98
 Treasury Office, J.P.A.

प्रेमचन्द पण्डे जे.एस. पण्डे
 उद्दिष्टमपदिष्टवसी भावा सीतायमंडेर
 30/10/98
 30/10/98



प्रेमचन्द पण्डे जे.एस. पण्डे
 20/10/98
 30/10/98

43
 27/98 Ramesh Chandra Pandey,
 30/10/98

44
 27/98 Sayan Bhai Pandey



-: 2 :-

Rewdhan Pandey
30/10/98

Sayan Dhar Pandey
20/10/98

represented by its one of the present Directors, SHRI ASHOK PANDEY son of Shri S.D. Pandey, by faith Hindu, by occupation business, by Nationality Indian, resident of 36, Humepipe Bustee, P.S. Sitaramdera, town Jamshedpur, District Singhbhum East, here-in-after called the PURCHASER, (which expression, where it so admits, shall mean and include its successors-in-office, executors, administrators, legal representatives, nominees and assigns) of the OTHER PART ;

NATURE OF THE DEED : DEED OF SALE.

CONSIDERATION AMOUNT : Rs. 2,00,000/- (Rupees two lakhs) only.

WHEREAS, Sri Karuna Sindhu Patra son of late Upendra Nath Patra and Sri Jitendra Nath Patra son of Sri Karuna Sindhu Patra, (later as Attorney of Tripurari Mandal son of late Mahadev Mandal), were the owners of raiyati land

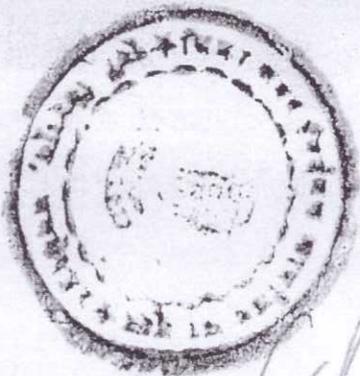
p/ .. 3 ..

Paid to Mr. *M/S S.P.G. Insurance, Steep*
 for *Call seed*
 Rs *29400/-*
 From *Government Treasury*
 On *26.9.28*
26/9/98
 Treasury Office, *18/11*



45
27/8

Labindra Nath Dutta
30/10/98



26/9/98



-: 3 :-

Karuna Sindhu Patra
30/10/98

Sayam Nath Patra
30/10/98

measuring an area of 3.73 decimals, (three acres & seventy three decimals), situated at mouja Genua, recorded under Old Khata No. 25/104, being Old Plot No. 71, corresponding to New Khata No. 111, being New Plot Nos. 260, 261 and 262, within P.S. Patanda, Thana No. 21/138, District Singhbhum East ;

AND WHEREAS, the aforesaid land was jointly purchased by said Karuna Sindhu Patra and Tripurari Mandal from its previous owner, vide a registered Sale Deed, bearing Deed No. 4043, dated 09-07-1963, registered at Sub-Registry Office at Jamshedpur, on payment of valuable consideration ;

AND WHEREAS, said Karuna Sindhu Patra and his son Jitendra Nath Patra, as Attorney of said Tripurari Mandal have jointly sold land measuring 3.40 (three acres & forty decimals, out of their total land measuring three acres seventy three decimals, being portion of Old Plot No. 71,

9/ .. 4 ..



-: 4 :-

Ranchar Jadhav
30/10/98

Sayam Manjari
30/10/98

under Old Khata No. 25/104, corresponding to New Khata No. 111, New Plot Nos. 260, 261 & 262, of mouja Genua, P.S. Patamda, Thana No. 21/138, District East Singhbhum, to the present Sellers, by virtue of a registered Sale Deed, bearing Deed No. 4131, dated 10-11-1995, registered at District Sub-Registry Office at Jamshedpur, on receipt of valuable consideration amount ;

AND WHEREAS, after purchasing the aforesaid land, the present Sellers have levelled and developed the same and they are in peaceful physical possession over the same as the absolute owners, without any interruption from others ;

AND WHEREAS, the Purchaser Company, approached the Sellers to purchase the raiyati land measuring 1.00, (one) acre, being portion of New Plot Nos. 261 & 262, under New Khata No. 111, of mouja Genua, within P.S. Patamda, Thana No. 21/138, District Singhbhum East and offered a sum

₹ .. 5 ..



-: 5 :-

Pranabhan Parshay
30/10/98

Sayam Shrin Parshay
20/10/98

of Rs. 2,00,000/- (Rupees two lakhs) only, and the Sellers have agreed to sell the aforesaid land, morefully described in the schedule below, on said total consideration of Rs. 2,00,000/- (Rupees two lakhs) only to the present Purchaser Company, on the terms and conditions stated herein below :-

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :-

1. THAT, in consideration of the said sum of Rs.2,00,000/- (Rupees two lakhs) only, already paid by the Purchaser to the Sellers, the receipt of which sum the Sellers have already admitted and acknowledged as full, final and the highest consideration amount against the absolute sale of schedule below land and today the Sellers have conveyed and transferred by way of absolute sale the schedule below land with all their right, title, interest, possession, easements, and appurtenances thereto, in favour of the Purchaser TO

/ .. 6 ..

3000Rs.



Ranchanand
30/10/98

Sayin Dhan Pandey
30/10/98

-: 6 :-

HAVE AND TO HOLD the same as the absolute owner thereof, without any interruption, hindrance or disturbances from the Sellers or any other persons claiming under them.

2. THAT, the Sellers have delivered the physical possession of the schedule below land to the Purchaser from today.

3. THAT, the Sellers, henceforth cease to have any right, title and interest over the schedule below land and from today, the Purchaser has become the absolute owner of the schedule below land and it is free to use and enjoy over the same in any manner as the Purchaser Company may deem fit and proper for which the Sellers and/or their legal heirs, successors shall have no concern or objection whatsoever in any manner.

4. THAT, the Sellers are the sole and absolute owners of the schedule below land and there in no other co-sharer/s of the said land.

2/7 ..

750Rs.



-: 7 :-

Brendan Farahy
30/10/98

Sayam Dhanbender
30/10/98

5. THAT, the Sellers hereby Assure the Purchaser and Covenant :-

- i) that the Sellers are the absolute owners of the schedule below land and are fully entitled to dispose off the same in favour of the Purchaser.
- ii) that no right of easement of any kind is available to any other person or persons in respect of use and enjoyment of the land detailed in the schedule below.
- iii) that the schedule land is free from all encumbrances, liens or charges and attachment of any kind whatsoever.
- iv) that the purchaser shall have quiet and peaceful

o/ .. 8 ..

500Rs.



-: 8 :-

Randhan Pandey
30/10/98

Sayan Dha Pandey
30/10/98

possession and enjoyment over the schedule below land.

v) that in the event of the schedule below land or any part/share thereof being lost by the Purchaser due to any claim of interest of share therein, the Sellers with their respective heirs and successors shall be bound to make good the loss which the Purchaser may sustained.

vi) that the Purchaser shall be entitled to obtain mutation of the schedule below land in its name in the records of the landlord, The State of Bihar, through C.O. Patanda and shall pay ment for the same and obtain its receipts.

vii) that the Sellers hereby assure the Purchaser, that they will execute and register any other Deed of Assurance, at the cost of the person requiring the same, if necessary, to more perfectly ensure the ownership and possession of the Purchaser over the schedule below land.

— / .. 9 ..

100Rs.



-: 9 :-

Anandhananday
30/10/98

Sayan Dhananday
30/10/98

6. THAT, the terms and conditions of this Deed of Sale, shall be binding on all concerned.

SCHEDULE

ALL THAT piece and parcel of Raiyati Land measuring 1.00 (one) acre being Old Plot No. 71, under Old Khata No. 25/104, corresponding to portion of New Plot Nos. 261 & 262, under New Khata No. 111, of mouja Gerua, P.S. Patanda, Thana No. 21 (138), Pergana Dhalkhum, within the jurisdiction of District Sub-Registry Office at Jamshedpur, District Singhbhum, East, which is bounded as follows :-

North : Nala ; South : - Rest portion of Plot No. 261(nij);
East : portion of Plot No. 203 & portion of Plot No. 260 sold to Mainar Steel Industries Ltd.,
West : Portion of Plot No. 262, (nij) & Plot No. 263 & 264;

Annual Rent of Rs.1.50 paise only, payable to the Landlord: The State of Bihar, through C.O. Patanda.

p/ .. 10 ..



--: 10 :-

.IN WITNESS WHEREOF, the Sellers have signed on this Deed of Sale, at Jamshedpur, on this ~~the~~ day, month and year first above written.

WITNESSES :-

- 1. *[Signature]*
of JSC Court
30.10.98
- 2. Rabinder Nath Dutta
of JSC Court
30.10.98

- 1. *[Signature]*
(Premdhar Pandey) 2/10/98
- 2. *[Signature]*
(Shyamdhar Pandey)
30/10/98

Executants.

Read over and explained the content of this Deed of Sale to the Executants and they have admitted all the contents to be true and correct.

Typed by :-
[Signature]
Jamshedpur Court.

[Signature]
30/10/98

प्ररूप ओ - 2
FORM O-2



सत्यमेव जयते

भारत सरकार

GOVERNMENT OF INDIA

व्यापार चिन्ह रजिस्ट्री

TRADE MARKS REGISTRY

क्रमांक

No. 787269



व्यापार चिन्ह अधिनियम, 1999

Trade Marks Act, 1999

व्यापार चिन्ह के रजिस्ट्रीकरण का प्रमाणपत्र, धारा 23 (2) नियम 62 (1)

Certificate of Registration of Trade Mark, Section 23 (2), Rule 62 (1)

व्यापार चिन्ह संख्या/ Trade Mark No.

1534916

दिनांक/ Date

27-02-2007

ज.संख्या/ J.No.

1,400

यह प्रमाणित किया जाता है कि जिस प्रकार चिन्ह की समाकृति इसके साथ संलग्न है, वह के बारे में दिनांक नाम से रजिस्ट्रीकृत हो चुका है।

Certified that the Trade Mark / a representation is annexed hereto, has been registered in the name(s) of

S.R.G. IRON & STEEL (P) LTD. TRADING AS S.R.G. IRON & STEEL (P) LTD., VILL.GERUA, PATANDA, EAST SINGHBHUM, MANGO, JAMSHEDPUR, JHARKHAND.

In Class

8

Under No.

1534916

as of the Date

27-Feb-2007

In respect of

POWRAH, KUDALI ROUND, CROWBAR, ANGLE, T.M.T BAR, SHOVEL, CULTIVATOR



मेरे निदेश पर आज

Sealed at my direction, this

March 20,

day of

2009

.....वे दिन को इस पर मुद्रा लगायी गई।

[Signature]

[Signature]

व्यापार चिन्ह रजिस्ट्री, मुंबई।

Trade Marks Registry, Mumbai

व्यापार चिन्ह रजिस्ट्रार

Registrar of Trade Marks

रजिस्ट्रीकरण आवेदन की तारीख से 10 वर्ष के लिए है और तदुपरान्त वह 10 वर्ष की कालावधि के लिए और प्रत्येक 10 वर्ष की कालावधि के अवसान पर भी नवीनीकृत किया जा सकेगा।
Registration is for 10 years from the date of application and may then be renewed for a period of 10 years and also at the expiration of each period of 10 years

यह प्रमाणपत्र विधि कार्यवाहियों में प्रयोग के लिये या विदेश में रजिस्ट्रीकरण अग्रिम प्राप्त करने के लिये नहीं है।
This certificate is not for use in Legal proceedings or for obtaining Registration abroad.

टिप्पणी - इस व्यापार चिन्ह के स्वामित्व में कोई परिवर्तन होने पर, या कारोबार के मुख्य स्थान के पते में या भारत में तानील के लिये पते में परिवर्तन होने पर परिवर्तन के लिये आवेदन
दुबारा किया जाना चाहिये।

Note : Upon any change of ownership of this Trade Mark, or change in address, of the principal place of business or address for service in India a request should
AT ONCE be made to register the change.

Form RC

Central Excise Registration Certificate

[Under Rule 9 of the Central Excise Rules, 2002]

This is to certify, subject to conditions specified below, that M/s SRG IRON & STEEL (P) LTD. A REGISTERED COMPANY (Registrant and its constitutions) is registered for MANUFACTURING OF EXCISABLE GOODS (type of business) at GERUA, PATAMDA, MG COLLEGE, JAMSHEDPUR (EAST SINGHBHUM), JHARKHAND, 831018 (address of the business premises) on the basis of the application received in this office on 04/03/2005 (date of receipt).

Registration Number is : AAECS4383DXM002



Date : 04/03/2005
Place : Jamshedpur IV Division.

[Handwritten Signature]
Signature of the
Assistant Commissioner of Central Excise
(With Name and Official seal)

Assistant Commissioner
Central Excise Div-IV
Jamshedpur.

Conditions

- (i) This Registration Certificate is valid for the premises and purposes specified in the application.
- (ii) Registration Certificate is not transferable.
- (iii) This Registration Certificate is not valid in case the constitution of the management of the firm undergoes change(s).
- (iv) No corrections/changes in the Registration Certificate will be valid unless the request for any correction/change is applied for and the same is acknowledged.
- (v) This Registration Certificate shall remain valid till the Registrant carries on the activity for which it has been issued or surrenders it or till it is revoked or suspended.
- (vi) The grant of this Registration Certificate shall be without prejudice to the rights of any other person(s) over the registered premises or purpose to which such person may be lawfully entitled.

THE CENTRAL SALES TAX (REGISTRATION & TURNOVER) RULES 1957

FORM-B
(See Rules 5 (1))

Duplicate

Subm
27/11/12

CERTIFICATE OF REGISTRATION

No. Bihar — JR- 3404 (Central)

This is to certify that M/s. सकाशी आयरन एण्ड स्टील इण्डिया लि. ^{PNK} 23-11-12

Whose principal place of business within the state of Bihar is situated at

गस्या, पटना, समुदाय, सिद्धेश्वर इस्ट।

has been registered as a dealer under section 7(1) 7(2) of the Central Sales Tax Act 1957

The business is:

- Wholly
- Mainly मन्युफैक्चरिंग
- Partly
- Partly-

The classes of goods specified for the purposes of sub-section (1) and (2) of section 8 of the said Act is / are as follows and the sales of these goods in the course of interstate trade to the dealer shall be taxable at the rate specified in that sub-section subject to the provisions of sub-section (4) of the said section

(a) for resale. समुदाय, रंगल, बिरेटन, समुदाय फौट ।

(b) for use in the manufacture or processing of goods for sale

(c) for use of mining

(d) for use in the generation or distribution of electricity or any other form of power

(e) for use in the packing of goods for sale / resale

The dealer manufacturers, processes or extracts in mining, the following classes of goods or generates distributes the following form of power e. g. फावरा, कुदाली, समुदाय फौट, रंगल

The dealer's year for the purpose of account runs from ... 1. 1. 11 ... to the ... 31. 12. 11 ... day of ... मार्च ...

The dealer has no additional place of business / has additional place (s) of business as stated below :

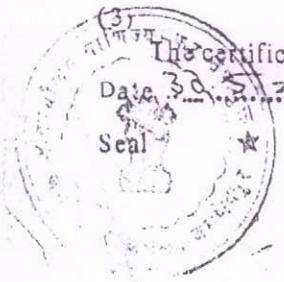
- (a) in the State of registration
- (b) in other states

The dealer keeps warehouse at the following place within the State of registration

- (1)
- (2)

(3) The certificate is valid from 27-12-99 until cancelled

Date 30. 12. 11
Seal



Handwritten signature and stamp: 27/11/12 20/12/2009
अभिषेक कुमार, अचल, नवलपरासी

पत्रांक 1235 दिनांक 3-11-09

FORM 00140

ACKNOWLEDGEMENT

PART-II

1. M/S एस०भार० जी० मायन एड स्टीम प्राणलि० HAS FILED MEMORANDUM FOR A ग्राम - गेहना
(MANUFACTURING/SERVICE) ENTERPRISE AT THE ADDRESS पो० - पटमढ़ा, जिला - पूर्वांचल, सिन्धुग
PIN FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM
NO. 00140 AND ALLOCATED ENTREPRENEUR'S MEMORANDUM NO. AS BELOW :-

2. DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

SL. NO.	Items of Manufacture/Type of service to be rendered	Capacity in case of manufacture	Initial date of production/commencement of service
1.	कुदाल, फावडा (ऑक्विक)	4500 M.T	24.01.2000 (मूल योजना)
2.			
3.	फावडा, कुदाल, क्रोबार, क्रोभेल	3000 MT	25.06.2006 (बिहार योजना)
4.	बकेट, लसला कलरिमेटर निर्माण		

(Add additional sheet if required)

3. DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

SL. NO.	Investment in Plant and Machinery/Equipments	Date of Investment
1.	फावडा प्लान्ट, लेय मशीन फर्नेस आदि	Rs. 98.87 लाख - 2000 (मूल योजना)
2.		
3.	रीहीटिंग फर्नेस, रोलिंग प्रेस मशीन एवं अन्य उपकरण	Rs. 114.00 लाख - 2006 (बिहार योजना)

(Add additional sheet if required)

कुल Rs. 212.87 लाख

4. NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/STATE GOVERNMENT/UT ADMINISTRATION/COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR

D D M M Y Y Y Y

- - - - - - - -

03 11 2009

6. DATE OF ISSUE

7. NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

1

8. CATEGORY OF ENTERPRISE (MICRO-1, SMALL-2, MEDIUM-3)

2

9. ENTREPRENEURS MEMORANDUM

PART-II

2018 01 200140

[First two boxes are for State/UT code, next three boxes are for District code, sixth and seventh boxes are for category of enterprise (sixth box for indication manufacturing or service and seventh box for indication micro or small or medium) and last five boxes are for EM number]

DATE: 03/11/2009

PLACE: साईबासा

Signature
महाप्रबन्धक
SIGNATURE
Wजिला उद्योग सेवा
प० सिन्धुग, साईबासा
03/11/09

(iv) WEB-SITE

3. NAME OF ENTERPRISE

S	R	G	I	R	O	N	&	S	T	E	E	L	P	V	T				
L	T	D																	

4. LOCATION OF ENTERPRISE

(i) VILLAGE / TOWN

G	E	R	U	A															
P	A	T	A	M	D	A													

CODE

--	--	--	--	--	--

(ii) TEHSIL / TALUK / MANDAL

P	A	T	A	M	D	A														

CODE

--	--	--	--

(iii) DISTRICT

E	A	S	T	S	I	N	G	H	B	H	U	M								

CODE

--	--	--	--

(iv) STATE

J	H	A	R	K	H	A	N	D												

CODE

--	--

(v) PIN CODE

--	--	--	--	--	--	--	--

(vi) AREA ; (RURAL -1 , URBAN -2)

1

5. CATEGORY OF ENTERPRISE
(MICRO-1, SMALL -2, MEDIUM - 3)

2

6. NATURE OF ACTIVITY [Tick Appropriate Box(s)]

(i) MANUFACTURE

<input checked="" type="checkbox"/>

(ii) SERVICE

<input type="checkbox"/>

7. NATURE OF OPERATION
(Perennial-1, Seasonal-2, Casual-3)

1

8. WHETHER THE UNIT IS AN ANCILLARY
(Yes-1, No-2)

2

9. MONTH OF INSTALLATION OF PLANT & MACHINERY

M	M	Y	Y	Y	Y
0	1	2	0	0	0

10. WHETHER THE UNIT IS REGISTERED UNDER FACTORY ACT
(Under Section 2m(i)/2m(ii)-1, 85)I/85(ii)-2, not registered -3)

2

(iv) EQUIPMENTS VALUE*
(In case of servicing unit)

(v) FOREIGN EQUITY, IF ANY VALUE*

N I L

[* The value in the boxes should be filled from right side e.g. if the value is Rs.10 lakh it should be written as 1 0 . This will also apply to all other items (rows) where quantity, number, etc., to be given]

14. INSTALLED CAPACITY PER ANNUM

(iii) PLANT A

	QTY	UNIT
PRODUCT..POHRAH.....	3 0 0 0	M T
PRODUCT..KUDALI.....	<input type="text"/>	<input type="text"/>
PRODUCT..CROWBAR.....	<input type="text"/>	<input type="text"/>
PRODUCT..SHOVEL BUCKET.....	<input type="text"/>	<input type="text"/>
TASHALA CULTIVATOR		

(iv) PLANT B

	QTY	UNIT
PRODUCT.....	<input type="text"/>	<input type="text"/>
PRODUCT.....	<input type="text"/>	<input type="text"/>
PRODUCT.....	<input type="text"/>	<input type="text"/>
PRODUCT.....	<input type="text"/>	<input type="text"/>

15. POWER LOAD H.P / K.W.

4 5 0

16. (a) (i) OTHER SOURCE OF ENERGY/POWER [IF REQUIRED]

6

(NO POWER NEEDED -1, COAL-2, OIL-3, LPG-4, ELECTRICITY FROM GRID-5, ELECTRICITY FROM GENERATOR- 6, NON-CONVENTIONAL ENERGY -7, TRADITIONAL ENERGY/FIREWOOD-8)

(ii) If no power required, specify reasons;

(b) INDICATE ANNUAL REQUIREMENT SOURCE OF ENERGY

	QTY	UNITS
.....	<input type="text"/>	<input type="text"/>
125 kVA Gen. set.	<input type="text"/>	<input type="text"/>
.....	<input type="text"/>	<input type="text"/>

EMPLOYMENT

	MALE (Nos.)	FEMALE (Nos.)
(i) MANAGEMENT & OFFICE STAFF	05	
(ii) SUPERVISORY		
(iii) WORKERS	20	

18. TOTAL ANNUAL TURNOVER (in Rupee.)
(If less than one year of operation, then expected turnover)

54115956X

19. EXPORT (if any) (in Rupee)

20. ENTREPRENEURS' PROFILE (OF ALL PARTNERS/DIRECTORS OF THE ORGANISATION- USE SEPARATE SHEETS, IF NEEDED)

(a) NAME

S	A	N	T	O	S	H	P	A	N	D
E	y									

(i) MALE (M) / FEMALE (F) M

(ii) SC (1) / ST (2) / OBC (3) / OTHERS (4)
PHYSICALLY CHALLENGED (5) 4

(iii) KNOWLEDGE LEVEL 1
[TECHNICAL GRADUATE- 1, MANAGEMENT GRADUATE-2,
POST GRADUATE-3, OTHER GRADUATE-4, UNDERGRADUATE-5,
ANY OTHER LOWER -6]

(iv) EQUITY PARTICIPATION (in Rs.)

(in % of total equity)

(v) STAKE IN OTHER MANUFACTURING ENTERPRISES 2
(Yes-1, No-2)

[ADD ADDITIONAL SHEET, IF NEEDED]

21. DATE OF COMMENCEMENT OF PRODUCTION / ACTIVITY

SRB WOOD & STEEL (P) LTD

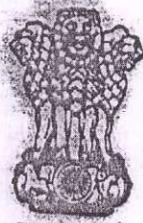
D	D	M	M	Y	Y	Y	Y
2	5	0	6	2	0	0	6

DATE:
PLACE:

[Signature]
DIRECTOR.

[SIGNATURE OF THE APPLICANT /AUTHORISED PERSON]
NAME OF THE PROPRIETOR/PARTNER/ MANAGING DIRECTOR

Annexure - C



सत्यमेव जयते



GOVERNMENT OF JHARKHAND
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rules, 1950
and Section 6(1) (d) of the Factories Act, 1948.

Registration No. 67696 Le 11 m. Fees Rs. 7925/-

Granted/Renewed for the calendar year 2012

Name of Factory M/s. R. B. Iron & Steel (P) Ltd.

Address and location At. Gorna P.O. Palamda P.S. Palamda Dist. Singhbhum

Name (s) to Occupier (s) Sri. Sanjiv Kumar

Maximum number of workers permitted to be employed on any one day 250 (Two Hundred Fifty) only

Total installed capacity (not exceeding) -
(a) In Horse Power (other than (b)) 600 H.P.
(b) In case of Electricity Generating 150 KVA
Transforming and Transmitting Station - KWs 630 KVA

RANCHI

Inspector of Factories
Jamshedpur Circle No. 2 Jamshed

Dated 24/07/2012

Note - This licence will expire on the 31st day of December, 2012



GOVERNMENT OF BIHAR
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rule 4 to 10 of the Bihar Factories Rules, 1950 and Section 6(1) (d) of the Factories Act, 1948.

Registration no. 67695/S.B.M. Fees Rs. 68.75/-

Granted/Renewed for the calendar year 2004

Name of Factory M/S S.R.L. Iron and Steel Co.

Address and location Itanagar, Gurusai, Patna

Jamshedpur

Name (s) of Occupier (s) Shri. Santosh Pandey

Maximum number of workers permitted to be employed on any one day, 100 (one hundred only)

Total installed capacity (not exceeding)—
(a) In Hores Power [other than (b)] 500 H.P.
(b) In case of Electricity Generating, 320 K.V.A.
Transforming and Transmitting Station—KWs. 650 Kws.
F.S.R. RANCHI

[Signature]
Inspector of Factories

Dated 199 Jamshedpur

NOTE—This licence will expire on the 31st day of December, 199.....
BSPR (Fact) 9(a)—75,000—29-7-1997—S. Munda.



GOVT. OF JHARKHAND
GOVERNMENT OF BIHAR
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rules 4 to 10 of the Bihar Factories Rules, 1950 and Section 6(1) d) of the Factories Act, 1948.

Registration no. 67695/SBM Fees Rs. 2900/-

Granted/Renewed for the calendar year 2000

Name of Factory M/s. S.R.G. Iron & Steel Co. Ltd.

Address and location Vill. Coexua, P.O. Patamela

P.S. M.G.M., Singhbhum (E).
Name (s) of Occupier (s) Mx. Shyam Nar Pandey

Maximum number of workers permitted to be employed on any one day 20 (Twenty) only

Total installed capacity (not exceeding) -

(a) In Horse Power [other than (b)] 220 H.P.

(b) In case of Electricity Generating, - 320 K.V.A.

Transforming and Transmitting Station - 350 K.W.A.

RANCHI

Dated 12/12/2000 199

Inspector of Factories
Jamshedpur Circle No. 1
Jamshedpur

NOTE - This licence will expire on the 31st day of December, 199
BSPR. (Fact.) 9(a) - 75,000 - 29-7-1997 - S. Munda.

GOVT. OF JHARKHAND
 GOVERNMENT OF BIHAR
 FACTORY INSPECTION DEPARTEMNT
 (DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rules 4 to 10 of the Bihar Factories Rules 1950 and Section 6(1) (d) of the Factories Act, 1948.

Registration no 67695/SBM Fees Rs. 2900/-

Granted/Renewed for the calendar year 2000

Name of Factory : m/s SRG Iron & Steel (p) ltd.

Address and location : vill Gerua , P.O Patamda P.S MGM, Singhbhum (E).

Name (s) of Occupier (s) :M Mr. Shayan Dhar Pandey.

Maximum number of workers permitted to employed on any one day 20 (Twenty) only.

Total installed capacity (not exceeding) :

- a) In Horse Power [other than (b)] 220 H.P
- b) In case Electricity Generating 320 K.V.A

Transforming and Transmitting Station : KWs 350 K.W.A RANCHI

Date:



सत्यमेव जयते



GOVERNMENT OF BIHAR
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)
LICENCE

Under Rule 4 to 10 of the Bihar Factories Rules, 1950 and Section 6(1) (d) of the Factories Act, 1948.

Registration no. 67695/S.B.M. Fees Rs. 6625/-

Granted/Renewed for the calendar year 2023

Name of Factory M/S. S.R.G. Iron and Steel (P) Ltd.

Address and location Vill. Gherua, P.O. Patmaler
Jamshedpur (Singhbhum east)

Name (s) of Occupier (s) S.M. Santosh Pandey

Maximum number of workers permitted (100 one hundred only)

to be employed on any one day. 50 (50 only)

Total installed capacity (not exceeding) —

(a) In Horse Power [other than (b)]. 500 H.P.

(b) In case of Electricity Generating, 320 KVA

Transforming and Transmitting Station—KWs. 650 Kws

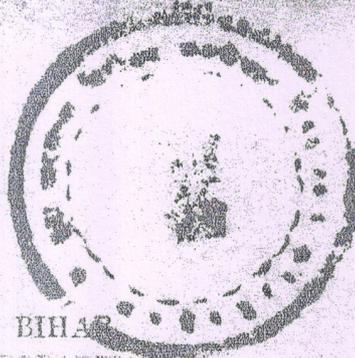
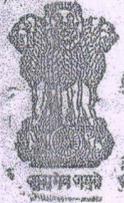
Branch JSR

Inspector of Factories
Jamshedpur Circle No. 1
Jamshedpur

Dated 19.04.2023

NOTE—This licence will expire on the 31st day of December, 2023
BSPR (Fact.)9(a)—75,000—29-7-1997—S. Munda.

Govt. of Jharkhand



GOVERNMENT OF BIHAR
FACTORY REGISTRATION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rules 4 to 10 of the Bihar Factories Rules, 1950 and Section 6(1) d) of the Factories Act, 1948.

Registration no... 67695/SBN... Fees Ra... 7925/-
Granted/Renewed for the calendar year... 2007
Name of Factory M/s. SRG Iron & Steel (P) Ltd.
Address and location Vill: Gaxua, P.O: Patanola
Jansahibpur
Name (s) of Occupier (s) Smt. Santosh Pandey

Maximum number of ~~workers~~ permitted to be employed on any one day. 250 [Two hundred fifty]

Total installed capacity (not exceeding)—

- (a) In Horse Power [other than (b)] ... 600 H.P.
- (b) In case of Electricity Generating, 150 KVA
Transforming and Transmitting Station—KWs. 630 KVA

RANCHI

Inspector of Factories

Dated... 24/11/07... 199

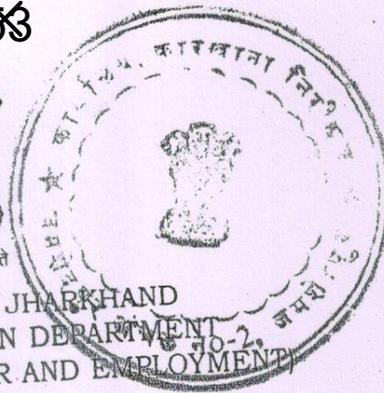
Signature and official stamp of the Inspector of Factories

NOTE—This licence will expire on the 31st day of December, 2007
BSPR (Fact.) 9(a)—75,000—29-7-1997—S. Munda.

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सत्यमेव जयते



GOVERNMENT OF JHARKHAND
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rules, 1950 and Section 6(1) (d) of the Factories Act, 1948

Registration no 67 696/eam Fees Rs. 7925/-
Granted/Renewed for the calendar year 2010
Name of Factory M/s S R G Iron & Steel (P) Ltd.
Address and Location At - Gerna, P.O - pagda
Palamda / Jamshedpur.
Name (s) of Occupier (s) Sri Santosh Pandey

Maximum number of workers permitted to be employed on any one day 250 (Two hundred fifty) only.

Total installed capacity (not exceeding) —

- (a) In Horse Power [other than (b)] 800 H.P
- (b) In case of Electricity Generating, 150 KVA
Transforming and Transmitting Station—KWs 630 KVA

RANCHI
JEP

[Signature]
Inspector of Factories
Inspector of Factories
Jamshedpur Circle No.2, Jamshedpur
Circle

Dated 07/06/2010

Note—This licence will expire on the 31st day of December, 2010.



सत्यमेव जयते

GOVERNMENT OF JHARKHAND
FACTORY INSPECTION DEPARTMENT
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rules, 1950 and Section 6(1) (d) of the Factories Act, 1948

Registration no. 67696/215m Fees Rs. 7925/-
 Granted/Renewed for the calendar year 2011
 Name of Factory M/s. S.R.B Iron & Steel (P) Ltd.
 Address and Location At - Gomer, P.P. - pagda.
Rafamda, Jamshedpur.
 Name (s) of Occupier (s) Sri Sambash Panday

Maximum number of workers permitted
to be employed on any one day 250 (Two hundred fifty)

Total installed capacity (not exceeding) —

(a) In Horse Power [other than (b)] 600 H.P.

(b) In case of Electricity Generating,
Transforming and Transmitting Station—KWs 150 KVA -
630 KVA.

RANCHI—

Dated 28/06/2011

24/12/2011
Inspector of Factories:
Inspector of Factories

Note—This licence will expire on the 31st day of December, 2011.


BUREAU OF INDIAN STANDARDS

Attachment to Licence No. CM/L- 5530963

CM/L-No	Name of the Licensee with the Factory Address	Name of the Product	Indian Standard No.
5530963	SRG Iron & Steel (P) Limited -36-A, Hume Pipe Basti Sakchi , , Jamshedpur : 831001	Crow-bars and Claw-bars	IS 704 : 1984

Endorsement No. 13 Dated 28-Mar-2025

Whereas, the licence was valid upto First April Two Thousand Twenty Five.

Now, consequent upon renewal, the validity of the licence given in schedule of the Licence Dated 31-MAR-2025 has been extended from First April Two Thousand Twenty Five to Thirty First March Two Thousand Twenty Six

And, whereas the renewal was deferred till 28-Mar-2025 and licensee was not allowed to use or apply the Standard Mark from 26-Apr-2021 to 28-Mar-2025.

Other terms and conditions of licence remain same.

Branch Head (Jamshedpur Branch Office)

56
BUREAU OF INDIAN STANDARDS

Attachment to Licence No. CM/L- 5369073

CM/L-No	Name of the Licensee with the Factory Address	Name of the Product	Indian Standard No.
5369073	SRG Iron & Steel (P) Limited -36-A, Hume Pipe Basti Sakchi Jamshedpur , , Jamshedpur : Powrahs 831001		IS 1759 : 1986

Endorsement No. 18 Dated 30-Dec-2024

Whereas, the licence was valid upto First January Two Thousand Twenty Five.

Now, consequent upon renewal, the validity of the licence given in schedule of the Licence Dated 31-DEC-2024 has been extended from First January Two Thousand Twenty Five to Thirty First December Two Thousand Twenty Five

And, whereas the renewal was deferred till 30-Dec-2024 and licensee was not allowed to use or apply the Standard Mark from 18-Feb-2020 to 30-Dec-2024.

Other terms and conditions of licence remain same.

Branch Head (Jamshedpur Branch Office)

Annexure - 1

Registered with A/D
(निबन्धित प्राप्त रसीद सहित)
BR/JH/JI/13963

OFFICE OF THE REGIONAL PROVIDENT FUND COMMISSIONER,
BIHAR
SUB-REGIONAL OFFICE
Purulia Highway Road, Mango,
Jamshedpur-832110

No. BR/Jsr/Coverage/03/1805
संख्या बी० आर०/व्याप्त/

Dated the 5/2/03
दिनांक

To,
सेवा में,

M/s मेसर्स S R G IRON & STEEL (P) LTD
W. U - Guesu, P. O - Patams
Dist. - Singhbhum (East)

Sub : Applicability of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and the Scheme framed thereunder to
M/s. S R G IRON & STEEL (P) LTD
W. U - Guesu, P. O - Patams, Dist. Singhbhum (E)

विषय : कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम 1952 और उसके अन्तर्गत रचित स्कीमों का मेसर्स पर लागू होना।

Sir,
महोदय,

On the basis of particulars furnished by you on and on the basis of the inspection of the records of your establishment conducted by the Provident Fund Inspector on it is evident that :

आपके द्वारा दिनांक को प्रेषित विवरण के आधार पर और आपकी स्थापना का भविष्य निधि निरीक्षक द्वारा को किये गये निरीक्षण के आधार पर स्पष्ट होता है कि :-

(a) Your establishment/Factory viz. M/s. S.R.G. Iron & Steel (P) Ltd is engaged in Iron & Steel which is included in Schedule I / clauses of establishments in Employees' Provident Funds and miscellaneous Provisions Act, 1952.

(क) आपकी स्थापना / फ़ैक्ट्री अर्थात् मेसर्स जो कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम 1952 में स्थापनाओं की श्रेणियों/अनुसूची-1 में शामिल कार्यों में लगी हुई है।

(b) that the said establishment / factory has employed... 21 (Twenty one) persons on 11.10.02

(ख) उक्त स्थापना/फैक्ट्री में दिनांक... को... व्यक्ति कार्यरत है।

(c) that it has completed the infancy period in terms of provisions of Sec. 16(1) (b) of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 of 5/3 years on... therefore, the provisions of the E.P.F. and Misc. Provisions Act, 1952 and the Scheme framed thereunder are applicable to your above named establishment together with head office and its branches / departments whether situated at the same places or at different places with effect from... 11.10.02... finally/provisionally, subject to further verification of your records for the earlier period.

(ग) इसने कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 की धारा 16(1)(ख) के उपबन्धों के अन्तर्गत 5/3 वर्ष की प्रारम्भिक अवधि पूरी कर ली है। अतः कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम 1952 और उसके अन्तर्गत रचित स्कीमों, उपरोक्त नामित स्थापना, इसके मुख्य कार्यालय और इसकी शाखाओं / विभागों पर, चाहे वे एक स्थान पर हैं अथवा विभिन्न स्थानों पर... तारीख से स्थाई/अस्थायी रूप से लागू है, इसके अतिरिक्त आपके पूर्व रिकार्डों की जाँच अभी की जायगी।

With reference to your application No..... dated..... received for extension of E.P.F. & Misc. Provisions Act, 1952 under Section 1(4) of the said Act, on a Voluntary Basis a Code No. is hereby allotted to your establishment namely..... provisionally covering your establishment with effect from..... pending issue of a notification by the Government of India in exercise of the powers conferred on them by subsection (4) of Section 1 of the E.P.F. & Misc. Provisions Act 1952.

अधिनियम की धारा 1(4) के अन्तर्गत स्वैच्छिक आधार पर कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम आपकी स्थापना पर लागू करने के लिए आपके आवेदन पत्र संख्या... दिनांक... के संदर्भ... में आपकी स्थापना अर्थात्... को कोड संख्या... प्लॉट दिया जा रहा है। अभी आपको स्थापना को कार्य क्षेत्र में अस्थायी रूप से... लाया जा रहा है, जब तक सरकार द्वारा कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 की धारा-1 उपधारा-4 द्वारा प्रदत्त शक्तियों का उपयोग करते हुए भारत सरकार अधिसूचना जारी कर लेती।

The Code No. TH/JP/13963 is allotted to your est. for the purpose of making compliance with the various provisions of the E.P.F. & Misc. Provisions Act, 1952 and the Schemes framed thereunder namely, E.P.F. Scheme, 1952, Employees' Pension Scheme 1995 and deposit Linked Insurance Scheme, 1976. This code no should invariably be quoted in all the correspondences with this office.

2. आपकी स्थापना को कोड नम्बर, कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 और उसके अन्तर्गत रचित स्कीमों अर्थात् भविष्य निधि स्कीम, 1952, कर्मचारी पेंशन स्कीम, 1995 और निक्षेप सहबद्ध बीमा स्कीम, 1976 के विभिन्न उपबन्धों के अनुपालन के लिए आवंटित किया गया है। यह कोड नम्बर इस कार्यालय के साथ पत्राचार करते समय अनिवार्य रूप से उद्धृत किया जाना चाहिए।

The contribution payable by the employer shall be at the rate of 10%/12% of basic wages dearness allowance (including cash value of any food concession) and retaining allowance, if any payable to each employee every month. The contribution payable by the employee shall be equal to the contribution payable by the employer.

3. नियोजक द्वारा देय अंशदान की दर मूल वेतन, महंगाई भत्ता (किसी भी खाद्य रियायत की नकद मूल्य सहित) और निर्वाह भत्ता यदि कोई है, प्रत्येक कर्मचारी को 10% / 12% की दर से प्रति माह देय होगा। कर्मचारी द्वारा देय अंशदान की दर नियोजक द्वारा देय दर के समान होगी।

1. the contribution shall be calculated on the basic wages, dearness allowance etc. payable during the whole month whether paid on daily, weekly, fortnightly or monthly basis.

(i) अंशदान की संगणना पूरे माह के दौरान मिलने वाले मूल वेतन, महंगाई भत्ता आदि, चाहे दैनिक, साप्ताहिक, पक्षिक या मासिक आधार पर की गई हो, की जाएगी।

2. each contribution shall be calculate to the nearest rupee i. e. 50 paise or more to be counted as the next higher rupee and fraction of a rupee less than 50 paise to be ignored.

(ii) अंशदान की संगणना हेतु वेतन को नजदीकी रूपरे में अर्थात् 50 पैसे या अधिक को एक रूपया में तथा 50 से कम पैसे को छोड़ कर की जाएगी।

3. for the purpose of calculation of contribution, the wages may be round off to the nearest rupee i. e. 50 paise or more being taken as one rupee and less than 50 paise ignored-

(iii) अंशदान की संगणना हेतु वेतन को निकटतम रूपरे में पूर्णांकित किया जाएगा अर्थात् 50 पैसे या उससे अधिक को एक रूपया माना जायगा तथा 50 पैसे से कम की गणना नहीं की जाएगी।

Before paying the member his wages, you shall deduct the employee's contributions from his wages which together with your own contribution and administrative shall be paid within 15 days of the close of every month in the Accounts of the Fund maintained by the State Bank of India by seperated challans in the following manner :

(a) E.P.F. contribution	To be deposited in E.P.F. A/c No. 1
(b) Administrative charges	To be deposited in E.P.F. A/c No. 2
(c) Employee's Pension Scheme	To be deposited in Employee's Pension A/c. No. 10.

4. सदस्य को वेतन देने से पूर्व आपके लिए यह आवश्यक होगा कि आप उसके वेतन से अनिवार्य रूप से अंशदान काटें और अपने अंशदान यथा प्रशासकीय प्रभार की राशि सहित प्रत्येक माह के 15 दिनों से पूर्व भारतीय स्टेट बैंक में निधि के लेखों में सम्बन्धित चालानों द्वारा निम्नलिखित रूप से जमा कराये।

(क) क०भ०नि० अंशदान	क०भ०नि० लेखा संख्या 1 में जमा कराया जाए।
(ख) प्रशासकीय प्रभार	क०भ०नि० लेखा संख्या 2 में जमा कराया जाए।
(ग) क० पेंशन अंशदान	क०भ०पे० लेखा संख्या 10 में जमा कराया जाए।

Note : (i) The rate of administrative charges is 1.10% subject to a minimum of Rs. 5/- w. e f. 1-8-98 of pay, basic wages, dearness allowance including cash value of any food concession and retainin allowance, if any.

टिप्पणी : (i) प्रशासकीय प्रभार की दर 1-8-99 से वेतन, मूल वेतन, महंगाई भत्ता जिसमें खाद्य मूल में किसी प्रकार की रियायत और प्रतिधारण भत्ता, यदि कोई है, 1.10% जो न्यूनतम 5 रूपये है।

(ii) It may be noted that if timely deductions are not made from the member's wages, the employer will have to pay both the shares himself, as the recovery of arrear contributions for the back period from the subsequent wages of the employees' is prohibited except when such recovery could not be made at the appropriate time due to accidental mistake or clerical error.

(ii) कृपया इस बात को नोट किया जाय यदि सदस्य के वेतन से समय पर कटौती नहीं की जाती तो नियोजका को दोनों के भाग की राशि स्वयं जमा करनी होगी, क्योंकि कर्मचारी के वेतन से पहले के बकाया अंशदान की कटौती निषेध है केवल उन मामलों को छोड़ कर जहाँ ये वसूली समय पर अकस्मात गलती अथवा लिपिकीय गलती के कारण नहीं हो सकती।

(iii) The Employees' Pension Scheme will be applicable from prospective date i. e. 1st of the month of issue of this coverage notice.

(iii) कर्मचारी पेंशन स्कीम पिछली तिथि अर्थात् इस कवरेज नोटिस के जारी होने के माह की पहली तारीख से लागू होगी।

(iv) Besides making deposits in account number 1, 2 & 10 as explained above, you are also required to deposits the contributions and Adm. Charges in account No. 21 and 22 under the Employees Deposit Linked Insurance Scheme 1976, in the manner indicated below within 15 days of the close of each month.

(iv) उल्लिखित लेखा संख्या 1, 2 और 10 में जमा कराने के अतिरिक्त आपसे यह भी अपेक्षित है कि आप कर्मचारी निक्षेप सहस्रद्व बीमा स्कीम 1976 के अन्तर्गत अंशदान और प्रशासन प्रभार लेखा संख्या 21 और 22 में प्रत्येक माह की समाप्ति के 15 दिनों के अन्दर निम्नलिखित रूप से जमा कराये।

(1) Deposit-Linked Insurance Fund A/c No. 21 To this account will be deposited the contributions @ 0.5% which will be the aggregate of the basic wages, dearness allowance including cash value of food concession and retaining allowances if any, payable to the employees, by employer.

(1) निक्षेप सहस्रद्व बीमा निधि लेखा संख्या 21 इस लेखे में अंशदान की दर नियोजका द्वारा कर्मचारी को अदा किये जाने वाले मूल वेतन, महगाई, भत्ता, जिसमें खाद्य मूल्य में खाद्य रियायत और प्रतिधारण भत्ता यदि कोई है, का कुल राशि का 0.5% होगा।

(2) Regional insurance Fund Administrative A/c No. 22 To this account will be deposited the administration charges @ 0.01% (subject to minimum Rs. 2) which will be the aggregate of the basic wages, dearness allowance (including the cash value of food concession and retaining allowance, if any payable to the employees, by an employer.

(2) क्षेत्रीय बीमा निधि- प्रशासकीय लेखा संख्या 22 इस लेखा में प्रशासकीय प्रभार की दर नियोजका द्वारा कर्मचारी को अदा किया जाने वाला मूल वेतन, महगाई भत्ता, जिसमें खाद्य मूल्य सम्बन्धी रियायत और प्रतिधारण भत्ता यदि कोई है, कुल राशि का 0.01% होगा तथा न्यूनतम 2/- रुपये होगा।

The deposit in the above accounts, viz, 1, 2, 10, 21 and 22 are to be made by separate challans and triplicate copies of the challans as received from the Bank, should be forwarded to this office duly attached with form No. 12A (Revised) explained below).

उपरोक्त लेखों अर्थात् 1, 2, 10, 21 और 22 में राशि विभिन्न चालानों के माध्यम से जमा कराई जायेगी और बैंक से प्राप्त चालानों की तीन प्रतियां फॉर्म संख्या 12 (संशोधित) (नीचे उल्लिखित) के साथ इस कार्यालय को भेजी जानी चाहिए।

You are required to maintain/forward the following returns :—

6. आपसे यह अपेक्षित है कि आप निम्नलिखित रिटर्न तैयार/प्रेषित करें :—

- | | |
|--|--|
| (1) Form No. 9 under the E.P.F. Scheme 1952 & Form No 3 (E.P.F.) under the E.P. Scheme 1995. | There are to be submitted to this office once in respect of those employees who are required or entitled to become members on the date the factory/establishment is covered under the Scheme. |
| (1) क०भ०नि० 1952 के अन्तर्गत फार्म सं० 9 तथा क०पे० स्कीम 1995 के अन्तर्गत फार्म सं० 3 (क०पे० निवि) | ये रिटर्न केवल उन कर्मचारियों के सम्बन्ध में इस कार्यालय को केवल एक बार जमा करानी होती है जिन्हें फैक्ट्री/स्थापना को स्कीम के कार्यक्षेत्र में लाने की तिथि से सदस्य बनाया जाना अपेक्षित है या सदस्य बनने के पात्र हो गए हैं। |
| (2) Form No. 2, under the E.P.F. Scheme 1952 and also under E. P. Scheme 1995. | These are to be obtained in duplicate from every member for submission to this office. |
| (2) क०भ०नि० स्कीम और क०पे० निवि के अन्तर्गत फार्म सं० 2 संशोधित | ये फार्म प्रत्येक सदस्य से दो प्रतियों में प्राप्त कर इस कार्यालय को भेजे जाने होते हैं। |
| (3) Form No. 5-A | This to be submitted to this office in duplicate. Any subsequent changes in ownership is also to be notified to this office through this form. |
| (3) फार्म सं० 5-क | ये दो प्रतियों में इस कार्यालय को भेजे जाने चाहिए। मालिकों में किसी भी प्रकार का बदल में परिवर्तन आने पर इस फार्म के माध्यम से इस कार्यालय को सूचित किया जाना चाहिए। |
| (4) Form No. 3-A | This is to be maintained at the factory/establishment in respect of every employee who is a member in which the contribution paid to the P.F. are to be posted every month. |
| (4) फार्म सं० 3-क | ये फार्म प्रत्येक सदस्य/कर्मचारी सम्बन्धित फार्म है जिसे फैक्ट्री/स्थापना में ही रखा जाना चाहिए। इस फार्म में भ० नि० में किए गए अंशदान की प्रतिमाह प्रविष्टि करना होता है। |
| (5) Form No. 6-A | This is the annual return of contribution and is to be submitted to this office within 30 days of close of the financial year, along with form 3-A (Last contribution to be show for Feb. payable in March each year.) |
| फार्म सं० 6-क | यह अंशदान की वार्षिक विवरणी है और इसे प्रत्येक वित्तीय वर्ष की समाप्ति पर 30 दिनों के भीतर फार्म 3-क के साथ (फरवरी माह से सम्बन्धित अन्तिम अंशदान प्रत्येक वर्ष मार्च में अदा किया गया दिखाया जाना चाहिए।) इस कार्यालय को प्रस्तुत करना होता है। |

(6) Form No. 12A

This is the monthly return of contributions and is to be submitted to this office by 25th of every following month. Triplicate copies of the challans in support of the deposits made in the State Bank of India should be attached with this.

(6) फार्म संख्या 12-क

यह अंशदान का रिटर्न फार्म है, जिसे प्रत्येक अगले माह की 25 तारीख तक इस कार्यालय को प्रस्तुत करना होता है। भारतीय स्टेट बैंक में जमा की गई राशि से सम्बन्धित चालान की तीन प्रतियां इसके साथ संलग्न कराई जानी चाहिए।

(7) Form No. 5 & 10

These are the returns of employees who have become new members or have left the service in the month and are to be submitted to this office by the 15th of the following months.

(7) फार्म सं० 5 और 10

यह उन कर्मचारियों से सम्बन्धित रिटर्न है जो माह के दौरान नए सदस्य बनाए जाते हैं या नौकरी छोड़ जाते हैं और इन्हें अगले माह की 15 तारीख तक इस कार्यालय को प्रस्तुत करना होता है।

All the forms prescribed under the Employees' Provident Fund Scheme 1992, the Employees' Pension Fund Scheme, 1995 and the Deposit Linked insurance Scheme, 1976, are available in the P. F. Office and will be supplied free of cost on receipt of your indent. The specimen of forms are enclosed.

7. कर्मचारी भविष्य निधि स्कीम, 1992, कर्मचारी पेंशन निधि स्कीम, 1995 और निक्षेप सहवृद्ध बीमा स्कीम, 1976 से सम्बन्धित सभी निर्धारित फार्म भविष्य निधि कार्यालय में उपलब्ध हैं और इन्हें निशुल्क आपकी मांगपत्र प्राप्त होने पर दिया जाता है। नमूना फार्म संलग्न हैं।

Regarding Employees' Pension Fund contributions, it should be separated from the Employees' Provident Fund Contributions and shown separately in the respective Forms and remitted separately in A/c. No. 10, from the month of 02+102 only.

8. कर्मचारी पेंशन निधि अंशदान के सम्बन्ध में इन्हें कर्मचारी भविष्य निधि अंशदान से अलग किया जाना चाहिए और सम्बन्धित फार्म में अलग से दिखाकर केवल इस माह स लेखा संख्या 10 में जमा कराया जाना होता है।

As regards E.P.F and E.D.L.I. dues for the period from 1/11/02 to 25/2/03 the arrears should be remitted on or before 15/2/03

9. कर्मचारी भविष्य निधि और कर्मचारी निक्षेप सहवृद्ध बीमा से सम्बन्धित सं..... तक की बकाया राशि..... को या इससे पूर्व जमा कराना होता है।

In case, the employees shown in Form 9 were the members of the establishment's private Provident Fund at the commencement of the Scheme, the accumulations in the Provident Fund standing to their credit should be remitted into the State Bank of India to the credit of the E.P.F. Account No. 1 through the prescribed challans and the triplicate copy of the challans sent to this office. All the amount relating to

the Provident Fund accumulations laying invested in securities should be transferred to the E.P.F. within four months by having the securities transferred to and endorsed in favour of the Central Board of Trustees, Employees' Provident Fund and the securities thus transferred should be sent to this Office. A note containing the instructions in the matter of transfer to these accumulations is enclosed. Cash on hand in relation to the Accounts of the Private Provident Fund should be remitted within 30 days from the date of receipt of this communication, failing which damages at the prescribed rates will have to be paid by you on the delayed remittances made in cash after the due date.

10. यदि इस स्कीम को लागू करते समय फार्म सं 9 में दिखाए गए कर्मचारी स्थापना की निजी भविष्य निधि स्कीम के सदस्य थे तो उनके खाते में जमा भविष्य निधि की राशि भारतीय स्टेट बैंक द्वारा रकूे जा रहे कर्मचारी भविष्य निधि लेख संख्या 1 में निर्धारित चालानों में जमा कराई जाय और चालान की तीन प्रतियां इस कार्यालय को भेजी जानी चाहिए। भविष्य निधि में निवेश की गई समस्त राशि से सम्बंधित समस्त प्रतिभूतियों को चार माह के अन्दर केन्द्रीय न्यायो बोर्ड, कर्मचारी भविष्य निधि के पक्ष में हस्तांतरण कर दिया जाना चाहिए और हस्तांतरित की गई इन प्रतिभूतियों को इस कार्यालय को भेज दिया जाना चाहिए। राशि के अन्तरण के सम्बन्ध में दिये गए निर्देशों से सम्बंधित नोट सलग्न किया जा रहा है। निजी भविष्य के लेखों में उपलब्ध रोकड़ को इस पत्र की प्राप्ति के 30 दिनों के अन्दर अन्तरण कर दिया जाना चाहिए अन्यथा निर्धारित तिथि के बाद से रोकड़ अन्तरण करने के लिए आपको निर्धारित दर से शास्तिक नुकसान अदा करनी होगी।

The receipt of this letter alongwith its inclosures may kindly be acknowledged.

कृपया पत्र व अनुलग्नकों की प्राप्ति रसीद भेजवाने की व्यवस्था करें।

M/S SRG IRON & STEEL (P) LTD.

W-4 - Genus, P.O. - Patna

Singhdeo (E)

(S.K. Singh)
Regional Provident Fund Commissioner
Bihar, Jamshedpur

क्षेत्रीय भविष्य निधि आयुक्त, बिहार

जमशेदपुर

Encl :
अनुलग्नक :

1. Instructions regarding implementation of the Employees' Provident Fund Scheme, Employees' Pension Scheme and Employees' Deposit Linked Insurance Scheme.

1. कर्मचारी भविष्य निधि स्कीम, कर्मचारी पेंशन स्कीम, कर्मचारी निक्षेप सहबद्ध बीमा स्कीम को लागू करने सम्बन्धी निर्देश।

2. Instructions regarding allotment of Account Nos.

2. लेखा संख्या अलाट करने सम्बन्धी निर्देश।

3. Instructions regarding transfer of previous Provident Fund accumulation and transfer of securities.

3. पूर्व भविष्य निधि राशि और प्रस्तुतियों को हस्तांतरित करने सम्बन्धित निर्देश।



JHARKHAND STATE POLLUTION CONTROL BOARD

[Constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974]
 T A Division Building, HEC Complex, Dhurwa, Ranchi-834 004
 Phone: (0651)2400852/2400851/2400902/2400979, Fax: 0651 -2400850, Web: www.jspcb.org

Ref. No...../

Date...../

CONSENT TO OPERATE

With reference to the applications dated 11-06-2011 of M/s SRG Iron & Steel (P) Ltd., Vill- Gerua, PO- Patamda for consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and that under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he(they) is (are) granted consent to bring into use his(their) new / altered / existing outlet(s) for discharge of trade effluent and (or) domestic sewage and to operate his (their) industrial plant having installed production capacity to produce Pawrah & Kudali - 1200 MT/Y , At- Vill- Gerua, PO- Patamda, for the period from 01.04.2011 to 31.03.2012 with the following conditions:

1. That, he (they) shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board.
2. That, he (they) shall abide by the obligations provided under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act.
3. That, he (they) shall comply with the requirements of the Water (Prevention & Control of Pollution) Cess Act, 1977 read with the Water (Prevention & Control of Pollution) Cess Rules, 1978
4. That, he (they) shall abide by the obligations provided under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
5. That, he (they) shall abide by the obligations provided under sections 5, 7, 8 and 9 of the Environment (Protection) Act, 1986 and shall extend co-operation in performing the functions entrusted under sections 3, 10 and 11 of the Act.
6. That, he (they) shall abide by the applicable provisions of the Environment (Protection) Rules, 1986; the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008; the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; the Bio-Medical Waste (Management and Handling) Rules, 1998; the Municipal Solid Wastes (Management and Handling) Rules, 2000 and the Batteries (Management and Handling) Rules, 2001.
7. That, he (they) shall maintain the quality of discharge and (or) emission and (or) noise level of environmental pollutants in conformity with the standards as laid under rule 3 of the Environment (Protection) Rules, 1986.
8. That, he (they) shall monitor his (their) effluent (s), emission (s) and the ambient air, noise level regularly and shall submit the report to the Board in compliance of the condition laid in paragraph 7.
9. That, *he (they) shall establish well equipped environmental laboratory with the facilities of system (s) of continuous monitoring of effluent (s), emission (s), ambient water quality (ies), ambient air quality (ies) and ambient noise level (s) and transferring them (monitoring results) to his (their) website (s) and to the e-mail address (es) of the key persons of Jharkhand State Pollution Control Board; Central Pollution

Ar
29/9

Control Board, Zonal Office, Kolkata and Ministry of Environment & Forests, Regional Office, Bhubaneswar with simultaneous displaying at prominent locations in front of the his (their) premises. [* Unit (s) of medium and large scale under 17 categories of polluting industries of category A of E I A Notification, 2006.]

- 10. That, he (they) shall submit the environmental statement by 30th September every year and shall harvest all rainwater precipitating in the premises and do three tier tree plantation as air barrier.
- 11. That, he (they) shall submit applications for consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and that under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days before the expiration of the consent i.e. 31-03-2012 or within 120 days from the date of receipt of this order, whichever is earlier.
- 12. That, he (they) shall Submit stack(s) monitoring report within consent period;
- 13. That, he (they) shall submit Ambient air quality monitoring report within consent period;
- 14. That, he (they) shall continue tree plantation and shall maintain;

sd/-
Board Analyst

Memo. No. 2402 ✓

Ranchi, Dated 27/8/11

Copy forwarded to Sri P D Pandey, M/s SRG Iron & Steel (P) Ltd., Vill- Gerua, PO- Patamda, Jamshedpur / Regional Officer, R O-Cum-Laboratory, Jamshedpur for information and necessary action.

[Signature]
27/8/11
Board Analyst
[Signature]



झारखण्ड राज्य प्रदूषण नियंत्रण बोर्ड

Ph : 0651-2403851

Fax:0651-2403850

JHARKHAND STATE POLLUTION CONTROL BOARD

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत गठित

CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

T. A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa, Ranchi-834004

Ref. No. JA/2376/A/.....

Date 17/10/2006

EMISSION CONSENT ORDER

With reference to the application dated 20/11/2003 of Sri P.D.Pandey, Chairman, M/s. SRG Iron & Steel (P) Ltd, Vill-Gerua, Po- Patamada for consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their Industrial Plant at Vill-Gerua, Po- Patamada, Jamshedpur-00 for the period from 01/04/2003 to 31/03/2005 with the following conditions :-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall further extend co-operation to the Board in performing its functions entrusted under sections 24, 25, and 26 of the Act.
2. That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986, rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules 1989, and 2000, rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable.
3. That, he/they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof as and when asked for.
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 31/03/2005 or within 30 days from the date of receipt of this order, whichever is applicable
5. He/they shall submit Environmental Statement by 30 Sept. every year.
6. He/they shall submit the stack(s) monitoring report within consent period.
7. He/they shall submit Ambient Air Quality Report within consent period.
8. He/they shall continue tree plantation & shall maintain.
9. The unit shall implement Rain water harvesting plan

To,
Sri P.D.Pandey, Chairman
M/s. SRG Iron & Steel (P) Ltd
Vill-Gerua, Po- Patamada
Jamshedpur-00

For
BOARD ANALYST

JHARKHAND STATE POLLUTION CONTROL BOARD
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981
T.A Division Building(Ground floor) H.E.C Campus, Durwa, Ranchi 834004
Ref No JA/2376/A ..C-427

EMISSION CONSENT ORDER

With reference to the application dated 18.12.2004 and 17.10.2006 of Sri P .D Pandey, Chairman, M/s SRG Iron & Steel (p) LTD, Vill-Gerua, Po- Patamada of consent under section 21 of the Air (Prevention & Control of Pollution) Act 1981, he they is/are granted consent to operate his/their Industrial Plant at Vill-Gerua, Po- Patamada, Jamespur for the period from 01/04/2003 to 31/03/2005 with the following condition:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under Section 22,23 and 31A of the Air (Prevention & Control of Pollution) Act 1981 and shall further extend co-operation to the Board in performing's its functions entrusted under section 24,25 and 26 of the Act.
2. That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules 1986, rule 4,5,7,9,10 and 11 of the Hazardous Wastes (Management and Handling) Rules 1989 and 2000 rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules 1989, and the provisions of the Public Liability Insurance Act 1991, Whichever is applicable.
3. That, he/they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof as and when asked for,
4. That, he/they shall submit applications for consent againe 30 days before the expiration of the period of consent be 31/03/2005 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environment Statement by 30 sept every year.
6. He/they shall submit the stack(s) monitoring report within consent period.
7. He/they shall submit Ambient Air Quality Report within consent period.
8. H/they shall continue tree plantation & shall maintain.
9. The unit shall implement Rain water harvesting plan.

To
Sri P.D. Pandey,Chairman
SRG Iron and steel p(ltd)
Vill Gerua, Patamada
Jhamsedpur

BOARD ANALYST



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Ph.: 0651-240385
Fax: 0651-240385

JHARKHAND STATE POLLUTION CONTROL BOARD

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत गठित
CONSTITUTED UNDER THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

T. A. Division Building (Ground Floor), H.E.C. Campus, Dhurwa, Ranchi-834004

Date: 11/08/2009

Ref. No. JA/2376/A/.....

EMISSION CONSENT ORDER

With reference to the application dated 30/01/2009 of Sri P.D.Pandey, Chairman, M/s. SRG Iron & Steel (P) Ltd, Vill-Gerua, Po- Patamada for consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their Industrial Plant at Vill-Gerua, Po- Patamada, Jamshedpur-00 for the period from 01/04/2009 to 31/03/2010 with the following conditions :-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and shall further extend co-operation to the Board in performing functions entrusted under sections 24, 25, and 26 of the Act;
2. That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; rules 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules 1989, and 2000, rules 4, 5, 7, 8, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their emission(s) and ambient air quality from representative points regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent i.e. 31/03/2010 or within 30 days from the date of receipt of this order, whichever is applicable.
5. He/they shall submit Environmental Statement by 30th Sept. every year.
6. He/they shall submit the stack(s) monitoring report within consent period.
7. He/they shall submit Ambient Air Quality Report within consent period.
8. He/they shall continue tree plantation and maintain.
9. The unit shall implement Rain Water Harvesting within consent period.

To,
Sri P.D.Pandey, Chairman
M/s. SRG Iron & Steel (P) Ltd
Vill-Gerua, Po- Patamada
Jamshedpur-00
Phone # :- 2469476

WMC
13/8/09
ASSTT. ENV. ENGINEER

Memo. No. JA/2376/A/.....

Dated 11/08/2009

Copy forwarded to the Regional Officer

Jamshedpur for information and necessary action.

ASSTT. ENV. ENGINEER



Bihar State Pollution Control Board, Patna

Telephone No.: 281776/281250

(TO BE SUBMITTED IN TRIPLICATE)

Application for consent for Emission/Continuation of Emission under section 21 of the Air [Prevention and Control of Pollution] Act. 1981

From

M/S. S R G Iron & Steel (P) LTD
 Admn. office - 158, Thakur Bari Rd.
 Sakchi. JSR-1.

Dated 3. 4. 2000

To

The Member-Secretary,
 Bihar State Pollution Control Board
 Patna

Sir,

I We hereby apply for CONSENT under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) to make emission from Industrial Plant owned by

(1) M/S. S R G IRON & Steel (P) LTD for a period upto
 (2) 31. 3. 2001.

2 The Annexure, appendices, other particulars and plans are attached herewith in triplicate.

3 I We further declare that the information furnished in the Annexure/Appendices and plans is correct to the best of my/our knowledge.

4 I We hereby submit that in case of change either of the point or the quantity of emission or of its quality a fresh application for CONSENT shall be made and until such consent is granted no change shall be made.

5 I We hereby agree to submit to the Board application for renewal of CONSENT one month in advance of the date of expiry of the consented period for emission; of to be continued thereafter :

Received
 By
 03/04/2000
 BIHAR STATE POLLUTION
 CONTROL BOARD JAMSHEDPUR



- 6. I/We undertake to furnish any other information within one month of its being called by the Board.
- 7. I/We enclose a demand draft No. 967014 dated 31/12/2000 of Rs. 1000/- towards the prescribed consent application fee, as mentioned on the last page of the application form.

Note

Accompaniments

SRG Iron & Steel (P) Ltd

Name of the applicant *[Signature]*
 Address of the Applicant P. B. Pandey
36, Home pipe Rd
Jamshed pur - 1

1.

2. F

✕

निर्देशिका - 10
दिनांक 11/5/03

बिहार सरकार
उद्योग निदेशालय
जिला उद्योग केन्द्र
GOVERNMENT OF BIHAR
DIRECTORATE OF INDUSTRIES
DISTRICT INDUSTRIES CENTRE

लघु उद्योग/सहायक उपक्रम/लघु सेवा स्थापना/अति लघु इकाई के लिये अनन्तिम पंजीकरण प्रमाण-पत्र
PROVISIONAL REGISTRATION CERTIFICATE
AS A
SMALL SCALE/ANCILLARY UNDERTAKING/SSE/TINY UNIT

प्रमाणित किया जाता है कि संबंधी एस. डार. जी. डामरन एंड स्टीम प्राइवेट लिमिटेड/साझेदारी/प्राइवेट लिमिटेड/सरकारी/अन्य निदेशक श्री राकेश कुमार

कार्यालय का पता 158, हाकुरवाडी रोड, साकली, समवेत

का लघु उद्योग उपक्रम/लघु सहायक उपक्रम/लघु सेवा स्थापना/अति लघु इकाई के रूप में नीचे दी गई संख्या एवं दिनांक से अनन्तिम पंजीकरण किया गया है,

This is to certify that M/s.
Proprietary/partnership/Pvt. Ltd./Co-operative Society/others.

Office Address:

is provisionally registered as small scale undertaking/ small scale ancillary undertaking small scale service establishment/tiny unit under the number and date given hereunder.



संख्या/Number 013:4:2:1:0:6:2:0

दिनांक/Date 11:5:03:2:0 00

उद्योग स्थापना स्थान जुम-गौरवा चौ-पटमदा, प्रेमी सिंह

For factory to be located at
पूरा पता (Full address)

निम्नलिखित वस्तुओं के निर्माण/संसाधन के लिए :-
for the manufacture/processing of the following items :-

वस्तुएं/Items

1. बेलचा, शकरी, राख कनी स्ट्ट, फावड़ा एवं फुडल निर्माण
- 2.
- 3.
- 4.

NOT VALID FOR TENDER

अनन्तिम पंजीकरण निम्नलिखित शर्तों पर आधारित है :-
Subject to the following conditions :-

- 1 अनन्तिम पंजीकरण केवल पांच वर्ष के लिए वैध है।
The psovisional registration granted is valid for Five years only.

SRG IRON & STEEL (P) LTD.

Date: 26/7/10
 Ref no: SRG/JSPCB/A/10 -11.

To,
 Member Secretary,
 Jharkhand State Pollution Control Board,
 Ranchi,
 Jamshehpur.

Re: Submission of Environment Statement for the year - 2010.

Respected Sir,

With respect, we wish to invite your attention towards our information,
 Vide form no: V

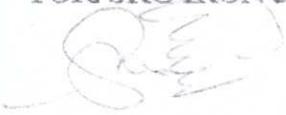
Part A to 1 are duly filled by us for your verification.

Kindly see & do the needful.

This is for your information & office record.

Thanking you,

Yours faithfully,
FOR SRG IRON & STEEL (P) LTD.



(Director)



Enclosed :

1. Form no - V 03 Set
2. Sketch of Rainwater storage pit.

ENVIRONMENTAL STATEMENT FOR THE FINANCIAL YEAR ENDING THE 31ST MARCH, 10

PART-A

2010

1. Name and address of the owner /occupier of the industry operation of process. : Mr. S.D. Pandey (Occupier)
2. Industry category primary : Mr. P.O. Pandey (Chairman)
(S/C Code) Secondary -(S/C Code) : Mr. Santosh Pandey (Director)
: Kudali & Porrah plant (Vadgaon)
3. Production Capacity- Units : 492/03/05/2001 (10000)
4. Year of Establishment : Applied
5. Date of last environmental Statement submitted : 05 MT per day
: NOV-99 The unit may start from April 2006

PART-B

WATER AND RAW MATERIAL CONSUMPTION

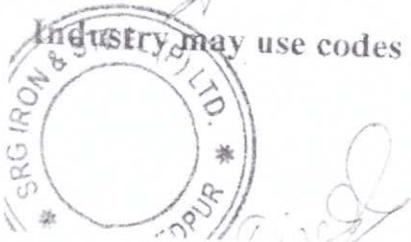
- (i) Water consumption m³/d : (KL / DAY)
- Process : 10 / KLT
- Cooling : Nil
- Domestic : NA

Name of Products	Process Water Consumption per unit Product output	
	During the previous Financial Year	During the current Financial Year
1. Kudali & Porrah	10 KLT	15 KLT
2.		
3.		
4.		

(ii) Raw Material Consumption.

Name of raw Materials Output	Name of Products	Consumption of raw material per unit of output	
		During the Previous Financial Year	During the current Financial Year
Billets & ingots	Kudali & Porrah	Kudali & Porrah 3 1000 MT	Kudali & Porrah 3 1200 MT

Industry may use codes if discharging details of raw material worth contractual



PART-C

(Pollution discharged to Environment/unit of output (parameter as specified in the consent issued))

I.	Pollutants	quantity of pollutant discharged (mass /day)	concentrations of pollutants in (mass /volume)	Percentage of variation from prescribed standards with reasons
a)	WATER	20 lit/day	16.80 lit	0.02%
b)	AIR	9.86	60.00	0.02%

PART-D

Hazardous Wastes

(as specified under Hazardous wastes/ Management and handling Rules . 1989).

Hazardous Wastes	Total Quantity (kg.)	
	During the previous Financial Year	During the current Financial Year
(a) From Process	Nil	
(b) From Pollution Control Facilities	Nil	

PART-E

Solid Wastes

	Total Quantity	
	During the previous Financial Year	During the current Financial Year
(a) From Process. Sold	0.02%	0.01%
(b) From Pollution Control Facility	0.01%	0.005%
(c) (1) Quantity recycled or re-utilised within the unit	0.01%	0.005%
(2) Sold	N/A	N/A
(3) Disposed		



PART-F

Please specify the characterizations (in terms of composite and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

Disposal

PART-G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of Production.

Nil

PART-H

Additional measures/ investment proposal for environmental protection including abatement of pollution.

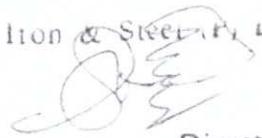
Tree & plants

PART-I

Any other particulars for improving the quality of the environment.

Some plantation done around the factory campous.

SRG Iron & Steel Co. Ltd

Nil


Director

Signature

SRG IRON & STEEL (P) LTD.

Monday, March 05, 2012

To,
The Member Secretary,
Jharkhand Pollution Control Board,
Ranchi, Jharkhand.

Ref: Submission of Environment Statement for the Year 2012 - 13.

Dear Sir,

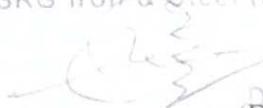
With due respect, we wish to have your kind attention towards our information, deposit vide Form No. IV Part A, Schedule - I are duly filled by us for your verification.

Please see and do the needful.

Thanking you,

Yours truly,

For, **SRG Iron & Steel Pvt Ltd**
SRG Iron & Steel (P) Ltd



Director
(Director)

Enclosed:

Form No. - IV A (In 3 Sets)
Demand Draft of Rs. 5000/- bearing D/D No. 194013 dated 05/03/2012



77

Ph. : 0651-2403851
Fax : 0651-2403850

Jharkhand State Pollution Control Board, Ranchi

SCHEDULE I
(Form - IVA)
For Industries

(To be submitted in triplicate)

Application for consent for discharge Continuation of discharge under section 25/26 of the water
(Prevention and Control of Pollution) Act, 1974.
(See Rule 22)

From

Dated 5/3/12

SRG Iron & Steel (P) Ltd.
Admin. Office: B.E./A, Home pipe Basti,
Sakchi, Jamshedpur, Jharkhand.

To

The Member-Secretary,
Jharkhand State Pollution Control Board
Ranchi.

Sir,

I/We apply for consent under section 25/26 of the water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)* to bring into use new or altered outlets for the discharge of * Sewage/ trade effluent* from land/premises owned by (1) M/s. SRG Iron & Steel (P) Ltd. for a period upto (2) 2012 as per details given in the Annexure;

2. The Annexure, appendices, other particulars and plans are attached herewith in triplicate. Yes.

3. I/We further declare that the information furnished in the Annexures / appendices and plan is correct to the best of my/ our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the Board an application for renewal consent one month in advance to the date of expiry of the consented period for outlet/discharge, if to be continued there-after.

(6) I/We undertake to furnish any other information within one month of its being called for by the Board.

SRG Iron & Steel (P) Ltd

Yours faithfully

Signature [Signature] DirectorName of the Applicant Prem Anand PandeyAddress of the Applicant B.E. Home pipe Basti,
Sakchi, Jamshedpur

Accompaniments -

- (i) Index/site plan.
- (ii) Detailed lay out plan showing sources of water, supply, river, water. *Being (Pump)*
- (iii) Treatment work, storm drains, nallahs and sewage/ effluent treatment works etc. *5. Tank*
- (iv) Sewage/effluent treatment flow sheet.
- (v) Process flow sheet.
- (vi) Copy of latest analysis report of sewage/effluent.
- (vii) Draft No. 194013 dated 5/3/12 For Rs. 5000/-
drawn on the consent fee.

ANNEXURE TO FORM

Outlet/discharge

(Existing/New/Altered)

Note : Any applicant knowingly giving incorrect information or suppressing any information pertaining there to shall be liable for any actions under the provisions of the Act.

While filing the annexure the applicant shall, for such of the items not pertaining to his activity shall, for such "Applicable" against the relevant one and not leave blank.

1. (a) Full name of the applicant with address *Mr. Premshar Pandey*
 - (b) Is the firm registered? *yes*
 - (c) If yes, give the number & date of registration *21-87860 of 1998*
 - (d) Full address of the registered office.
 - (e) Names, designations and full address of occupier/occupiers/etc. of persons like partners, Managing Director/Directors/Manager etc. incharge of the company :-
*Mr. S.K. Mandla
Registrar of Companies
(N.B.)*
- (1) *Shri Premshar Pandey, Chairman,*
 - (2) *Shri Shyamshar Pandey Director,*
 - (3) *Shri Santosh Pandey Director,*
 - (4)
 - (5)
2. Full location premises / institutes/factory/Industry with detail address *Vill- Gadhua, post-Varanasi, Dist- Gorakhpur*
P.O. - Gadhua, Dist- Gorakhpur
Tel. No. *0652-6434250/249*
Telegraphic Address
 3. Give revenue/City Survey number of land/premises for which the application is made.
District *East Singhbhum*
Taluka
 - Town *Tamheedpur*
Village *Gadhua*
City/Survey No. *21/135*
Mauza No. *Gadhua*
Revenue Survey No. *25/104*
Area in Hectares
 4. State month and year in which the land/premises Institute/Factory/Industries was actually put into commission or is proposed to be put into commission.

78

(3)

Vill. Grewa, Singhpuram (E), Jamshedpur

5. State the Civil/Military/Collectorate/Defence/Industrial Estate etc. under whose administrative jurisdiction the applicant's land/premises in, situated.

- Corporation NO
- Vill. Panchayat NO
- Contonment NO
- Defence Deptt. NO
- Port Trust NO
- State Govt. NO
- Prohibited areas NO

6. (a) State whether the land/premises Industry/factory/has been declared as prohibited area -

(b) If yes, state the name of the authority and furnish a certified copy of the order vide which the area has been declared as prohibited area -

Yes/No ✓

7. State working season per year for the Industry/factory

Full year..... 2012 - 2013

From 1 April 2012 to 31 March 2013

From to

From to

8. (a) No. of workers attending the factory per day.

(b) No. of persons residing in the premises.

9. (a) Give the list of materials, such as metals, alloys' chemicals oil, fuel used per month in metric tonnes :

Metals and alloys		Name
	
		Weight
Chemicals	(a) Inorganic	Name
	 N.A.
		Weight
	(b) Organic	Name
	 N.A.
		Weight
	(c) Dyes	Name
	 N.A.
		Weight
	(d) Pesticides	Name
	 N.A.
		Weight

Oil and Grease

Name

L.P.O.

Weight

1.64 / Day

Fuels

(a) Wood

Name

N.A.

Weight

N.A.

(b) Coal

Name

N.A.

Weight

N.A.

(c) Oil

Name

N.A.

Weight

N.A.

(d) Gases

Name

N.A.

Weight

Other materials

Name

N.A.

Weight

(b) Give the list of name of products and by-products manufactured per month in (M.T.)

Sr. No.	Name of Products	Qty. in M.T. per month
1.	Parash	100 M.T.
2.	Isudali	100 M.T.
		N.A.

(c) Give the list of Intermediate Products

N.A.

Uses

10. State Daily quantity of water utilised in Kilo liter

Industrial	Domestic	Agricultural	Others
101 KLT			

11. State the daily maximum quantity of effluents arising from land/ premise for which the application is made -

(In kilo liters)

- (a) Domestic
- (b) Industrial ... 101 KLT
- (c) Other uses
- (d) Total quantity of effluent

(5) ~~81~~

- 12. State whether storm water drains are kept separate from industrial/ domestic effluents Yes/No
- 13. Is Domestic effluent allowed to get mixed in industrial effluent. Yes/No
- 14. State if treatment for industrial or domestic effluent or one for combined effluent is made. Yes/No
If yes, state the process of treatment in brief (separately for each treatment plant)

.....

- | | | |
|--|---------------|----------------------|
| 15. Is there any provision for disposal of | Already made. | Proposed to be made. |
| (a) Domestic effluents in Public underground sewer. | Yes/No | Yes/No |
| (b) Industrial effluent in Public underground sewer. | Yes/No ✓ | Yes/No |
| (c) Give the name of Authority owning the sewer. | | |

- | | | |
|--|---------------|----------------------|
| 16. Is there any provision for disposal of | Already made. | Proposed to be made. |
| (a) Domestic effluents over land for irrigation | Yes/No ✓ | Yes/No |
| (b) Industrial effluent over land for irrigation | Yes/No ✓ | Yes/No |
| (c) Domestic effluent in the underground strata | Yes/No ✓ | Yes/No |
| (d) Industrial effluent in the underground strata | Yes/No ✓ | Yes/No |
| (e) State the area of land used for a and b above in hectares with details of ownership of the land. | | |

17. Give quantitative disposal of effluent in kilo litres provided for the place mentioned below :

	Domestic	Industrial	Mixed
(i) Stream/river	N.A.	N.A.
(ii) On land for irrigation

B. Chemical Parameters -

- (i) Ammonical Nitrogen (Mg/l) N
- (ii) Nitrate (mg/l) N
- (iii) Chlorides, mg/l (as Cl)
- (iv) Phosphates, mg/l (as P)
- (v) Phenolic compounds, mg/l (as Phenol)
- (vi) Cyanides, mg/l (as CN)
- (vii) Sulphates, mg/l (as S)
- (viii) Sulphates, mg/l (as SO₄)
- (ix) Insecticides, mg/l
- (x) Total residual chlorine (as Cl₂) mg/l
- (xi) Flourides (as F) mg/l
- (xii) Percent sodium
- (xiii) Pesticides, mg/l

C. Heavy metals.

- (i) Boron (as B) mg/l
- (ii) Arsenic (as As) mg/l
- (iii) Barium (as Ba), mg/l
- (iv) Cadmium (as Cd), mg/l
- (v) Copper (as Cu), mg/l
- (vi) Lead (as Pb), mg/l
- (vii) Chromium -
 - (a) (as Cr, mg/l
 - (b) Hexavelency (as Cr+6) mg/l
- (viii) Mercury (as Hg.) mg/l
- (ix) Nickel (as Ni) mg/l
- (x) Selgemium (as Se) mg/l
- (xi) Silver (as Ag) mg/l
- (xii) Zinc (as Zn) mg/l
- (xiii) Any other metals, mg/l

A series of horizontal dotted lines for recording data, with a vertical line on the left side.

Note : Furnish a copy of the analysis report of representative samples carried out by the approved laboratory.

21. Indicate the facilities available for waters.

(8)

22. State details for	Description	Qty.	Method of Collection	Method of disposal
(i) Process water	pumping
(ii) Seasonal wastes	NA
(iii) Spillage	NA
(iv) Rejected materials	NA
23. (a) Total investment on the industry and the year of investment.	9.9	Lacs	Approx
(b) Estimated expenditure for implementation the schemes to control water pollution	0.5
(c) Expenditure incurred up-to date and progress achieved (Physical) for treatment of effluents, if any and the year/years of investments along with Physical Progress achieved. (The Firm should give details of action taken to date and the expenditure incurred and the time required for the completion of the same.)	NA
(d) Annual operation and maintenance cost of effluent treatment plants, if any,
(e) Further action that is being taken by the firm to control water pollution

SRG Iron & Steel (P) Ltd

Signature Direct.....

Name & Address of applicant on behalf of Phendhar Pandey 35, Hume Rd, Bhatnagar, J.R.

Name & Address of the firm - S.P.O. IRON & STEEL (P) LTD, Vill: Gachhi, Patana, J.R.

The applicant is hereby instructed to make himself familiarised with the water (Prevention & Control of Pollution) Act, 1974 before attempting to fill up the form.

The notes are given only for those items for which explanatory is considered desirable.

FORM

(1) Here mention the name of the owner of the land/premises if other than the applicant industry of factory in continuation of legal business as per the Water (Prevention and control of Pollution) Act, 1974. If the land/premises belong to the factory/industry, say self.

(2) CONSENT FEE

As amended.

(A)	Category of Industry	Consent fee in Rupees
(i)	Large Industry	10,000/-
(ii)	Medium Industry	5,000/-
(iii)	Small Industry	2,000/-

Note : (i) Classification of industries would be as per the standard and interpretation which may be decided by Government from time to time.

(ii) Any application not accompanied by the prescribed fees shall not be entertained by the Board.

(iii) The fees shall be paid by the Bank Draft in favour of Jharkhand State Pollution control Board, Ranchi.

(3) Here mention the date upto which the consent is sought for

(4) Outlet - means the arrangement for discharge of the effluent for which the consent is sought for.

Discharge - means the effluent going out or the outlet.

Existing - means that which is in operation at the time of the applying for consent.

New - means that which will be brought in to operation in future.

Altered - means that which has been modified due to change in quantity and/ or quality of discharge, arrangement and/ or point of discharge etc.

Annexure to Form

Item No. 1 - Here give the name of the occupier of the Institution/Industry/Factory etc. as defined in the Water (Prevention and Control of Pollution) Act, 1974.

Item No. 2 - Here give the registered name of the Institution/Factory/Industry etc. under which the business is carried out.

Item No. 6 - Applicable to only these areas which are prohibited areas such as ordinance factories, mint, etc.

Item No. 9 - (a) Here give the complete list of all raw materials used in the industry. If proprietor names are given, every effort should be made to give the chemical composition of the same.

Item No. 17 - Here give the quantities, of effluent of different types such as domestic industrial or mixed etc. proposed to be or is lot into the stream/river, lands, sea etc. as may be applicable.

Item No. 20 - Analysis to be furnished shall cover as many parameters as are expected to be found in the effluent. If some of the parameters are not expected to be found, say not applicable. If some other parameters than those listed under the items are expected, the same may be mentioned at the end. The analysis should be separately furnished for domestic industrial and combined effluent.

EXPLANATORY NOTES FOR FILLING IN THE FORM & THE ANNEXURE

The notes are given only for those items for which explanatory is considered desirable.

FORM

(1) Here mention the name of the owner of the land/premises if other than the applicant industry of factory in continuation of legal business as per the Water (Prevention and control of Pollution) Act, 1974. If the land/premises belong to the factory/industry, say self.

(2) CONSENT FEE

As amended.

(A) Category of Industry Rupees	(B) Consent fee in
(i) Large Industry	10,000/-
(ii) Medium Industry	5,000/-
(iii) Small-Industry	2,000/-

Note: (i) Classification of industries would be as per the standard and interpretation which may be decided by Government from time to time.

(ii) Any application not accompanied by the prescribed fees shall not be entertained by the Board

(iii) The fees shall be paid by the Bank Draft in favour of Jharkhand State Pollution control Board, Ranchi.

(3) Here mention the date up to which the consent is sought for

(4) Outlet-means the arrangement for discharge of the effluent for which the consent is sought for
Discharge means the effluent going out or the outlet.

Existing means that which is in operation at the time of the applying for consent.

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कम्प्यूटर द्वारा प्रदत्त होने पर ही वैध जारी करने वाली साख्त
Issuing Branch:
कोड क्र. /CODE No: 10088
Tel No.

केवल छः महीनों के लिये ही वैध
VALID FOR SIX MONTHS ONLY

भारतीय स्टेट बैंक
State Bank of India
रांची शाखा

₹. 50,000/- के अन्तर्गत के जम्मावले बैंक दस्तावेजों पर ही वैध है।
THIS INSTRUMENT IS VALID ONLY IF SIGNED BY TWO OFFICERS
दिनांक /DATE: 05/03/2012

1118

DEMAND DRAFT

Key: QUHJES
Sr. No: 224144

मांगे जानेपर ON DEMAND PAY JHARKHAND POLLUTION CONTROL B OARD *****
JHARKHAND POLLUTION CONTROL B OARD ***** या उनके आदेश पर OR ORDER

रुपये	FIVE	ZERO	ZERO	ZERO
RUPEES	THDS	HUNDS	TENS	UNITS

PAISE ZERO ONLY

₹Rs. 5000/- पैसे 000

AMOUNT BELOW 5001(5/4)

अदा करें!
मूल्य प्राप्त / VALUE RECEIVED

भारतीय स्टेट बैंक
STATE BANK OF INDIA
अदाकर्ता शाखा / DRAWEE BRANCH: RANCHI
कोड क्र. /CODE No: 00167
IOI 000189194013 Key: QUHJES Sr. No: 224144

प्राधिकृत हस्ताक्षर / AUTHORISED SIGNATORY
(हस्ताक्षर मूल्य के + S.B. NO.)

[Signature]
रांची शाखा / RANCHI BRANCH
अधीक्षक / ASSISTANT MANAGER
(हस्ताक्षर क्र. 5-68092)

⑈ 194013⑈ 000002000⑈ 000189⑈ 16

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Date : 30.08.2017
Ref no : SRG /28/2017-18

To,
The Member Secretary
Jharkhand Pollution Control Board,
Ranchi, Jharkhand.

Sub : Submission of Environment Statement for the Year 2017 - ~~2018~~

Respected Sir,

With due respect, we wish to have your kind attention towards our information, deposit vide Form No. V, Part A to I are duly filled by us for your verification.

Please see and do the needful.

This is for your Information & Office record.

Thanking you,

Yours truly,
For, SRG Iron & Steel Pvt Ltd
SRG Iron & Steel (P) Ltd.


(Director)



FORM-V

ENVIRONMENTAL STATEMENT REPORT FOR THE YEAR ENDING MARCH 2017

PART-A

- (i) Name and address of the occupier of the industry / operation or process. : Mr. P. D. Pandey
Mr. S. D. Pandey
Mr. Santosh Pandey
- Industry Category : Kudali & Paurah plant (Under Job works)
- Primary (SIC code) : 492/03/05/2001
- Secondary (SIC Code) : Applied
- (ii) Production Capacity : 0.5 MT (Per day)
- (iii) Year of establishment : NOV-99 the unit may start from
- (iv) Date of last environmental statement submitted : April 2000

PART-BWATER AND RAW MATERIAL CONSUMPTION

- (A) Water Consumption : KL / Day
- Process : 10 KLT
- Cooling : NA
- Domestic : NA
- Water spraying : N.A

Name of the product	Process water consumption per unit of product output.	
	During the previous financial year 2015-16	During the current financial year 2016-17
Kudali & Paurah	10 KLT	15 KLT

SRG Iron & Steel (P) Ltd.

Director

(B) Raw Material Consumption :

Name of raw Material	Name of the products	Consumption of raw material per unit of output	
		During the previous financial year 2015-16	During the current financial year 2016-17
Pillets &	Kudali &	Kudali & Powrah	Kudali & Powrah
Ingot	Powrah	1000 MT	1200 MT

PART- CPOLLUTION DISCHARGED TO ENVIRONMENT /UNIT OF OUTPUT (PARAMETER AS SPECIFIED IN THE CONSENT ISSUED)

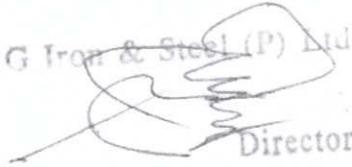
Pollutants	Quantity of pollutants Discharged (mass/day)	Concentrations of Pollutants in Discharged (mass/volume)	Percentage of variation From prescribed Standards with reasons
(A) Water	201 K/day	16.80 GT	0.02%
(B) Air	9.86	60.00	0.02%

PART- D
HAZARDOUS WASTES

(AS SPECIFIED UNDER HAZARDOUS WASTES / MANAGEMENT AND HANDLING RULES, 1989)

Hazardous Waste	Total Quantity (kg/years)
Copy attached	During the current financial year
(a) From process	NIL
(b) From Pollution Control	NIL

SRG Iron & Steel (P) Ltd.



Director

PART -E
SOLID WASTES

	Total Quality (t/year)	
	During the previous Financial year 2015-16	During the Current Financial year 2016-17
a) From process	0.02 %	0.01 %
(b) From pollution Control facility	0.01 %	0.005 %
Quantities recycled Or reutilized	0.01 %	0.005 %
. Sold	NA	NA
. Disposed		

PART -F

Characteristics of wastes and Indicative Disposal practice adopted
Disposal

PART -G

Impact of pollution control measures on conservation of natural resources and consequently on the cost of production.	NIL
---	-----

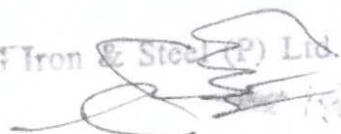
PART -H

Additional investment proposal for environment protection including Abatement of pollution	Tree & Plants
--	---------------

PART -I

Any other particulars for improving in respect of environmental protection And abatement of pollution.	NIL
--	-----

SRG Iron & Steel (P) Ltd


Director
Signature of Applicant



ENVIRONMENTAL LABORATORIES &

PLOT NO-30, MANSAROVAR ENCLAVE, TUPUDANA
HATIA, RANCHI-834003 (JHARKHAND)
Email: info@elespl.co.in; eles.ranchi@gmail.com
Website : www.elespl.co.in
GST NO:- 20AAECE9713D124 ☎ : 0651-2290103, 9931289451

ENGINEERING SERVICES PVT. LTD.

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED
NABL Accredited & JSPCB Certified Lab. for
Environmental Pollution Monitoring & Analysis

CIN: U74999JH2018PTC011125

TEST REPORT

Test Report No. : ELES/RNC/2022/0597	Report Release Date : 01.04.2022
Application No. : 12763430	Application Date : 11.03.2022

CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: M/s SRG Iron & Steel (P) Ltd.	Sampling Date	: 23.03.2022 to 24.03.2022
Address	: Gerua, PO-Patamda, Dimna, Jamshedpur, Dist.-East Singhbhum	Sampling Received Date	: 28.03.2022
		Type of Sample	: Ambient Noise
Plant Status	: Non-Operational	Sampling procedure	: ELES/DOC/SMPL/03
		Sample Drawn By	: ELES Pvt. Ltd.
		Period of Analysis	: 28.03.2022 to 01.04.2022

METEOROLOGICAL INFORMATION			
1	Average Temperature (°C)	: 30	2 Barometric Pressure (mmHg) : 746
3	Relative Humidity (%)	: 57	4 Weather Condition : Clear

Location	Unit	Test Protocol	Result			Regulatory Limit
			L _{Max}	L _{Min}	L _{eq}	
Near Temple	dB(A)	IS 9989:1981, RA 2001	L _{Max}	L _{Min}	L _{eq}	75 dB(A) Day Time & 70 dB(A) Night Time
Sample ID: ELES/RNC/PCB/AN/4351			65.0	59.2	62	
Latitude:22°51'02.08"N			Longitude :86°14'54.77"E			
Near Godown Area	dB(A)	IS 9989:1981, RA 2001	L _{Max}	L _{Min}	L _{eq}	
Sample ID: ELES/RNC/PCB/AN/4352			71.0	35.3	63	
Latitude:22°51'03.92"N			Longitude :86°14'55.70"E			
Near Plant Area	dB(A)	IS 9989:1981, RA 2001	L _{Max}	L _{Min}	L _{eq}	
Sample ID: ELES/RNC/PCB/AN/4353			70.1	38.4	60	
Latitude:22°51'02.38"N			Longitude :86°14'55.24"E			

Rekha Saxena

Authorized Signatory
Rekha Saxena

D. Ge. M. Sc. (Botany)
Director

****End of Report****

Sandip Bera

Authorized Signatory
SANDIP BERA

SENIOR MANAGER

The Document stated as Test Report issued by the Laboratory under General Terms and Conditions, only one copy is valid and in approved format. The results shown in the Test Report refer or relates only to the job/analysis done by the Laboratory only. The information stated on the Test Report reflects the findings done by the Laboratory at the time of involvement only and within the limits of client's instructions. The Laboratory is responsible for all the information or data provided on the report, except the information which is provided by the client. The Report cannot be reproduced except in full and any part of the report is not taken out of context, without prior written approval of the Laboratory. The Report in full or in part shall not be published, advertise, used for any legal actions unless prior permission has been secured from the Management of the Laboratory. Attention is drawn to the limitation of liability, compensation and jurisdiction issues. Any unauthorized alteration & falsification of the content or appearance of the Test Report is unlawful and offenders may be prosecuted to the fullest extent of the law. All the samples are retained for 30days from the Date of release/issue of the Test Report. The samples from Regulatory bodies are to be retained as specified. Any type of Observations or Complaints regarding the Reports shall be done within 15days from the Date of Test Report released/issued. After the time period stated before, no complaints will be accepted. The entire Time schedule mentioned in Test Report is in 24-hours format. Abbreviation used: N/A (Not Applicable), BDL (Below Detection Limit), LDL (Lower Detection Limit)



CIN: U74999/JH2018PTC011125

ENVIRONMENTAL LABORATORIES &

PLOT NO-30, MANSAROVAR ENCLAVE, TUPUDANA
HATIA, RANCHI-834003 (JHARKHAND)
Email: info@elespl.co.in; eles.ranchi@gmail.com
Website : www.elespl.co.in
GST NO:- 20AAECE9713D1Z4 (: 0651-2290103, 9931289451



ENGINEERING SERVICES PVT. LTD.

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED
NABL Accredited & JSPCB Certified Lab. for
Environmental Pollution Monitoring & Analysis

TEST REPORT

Test Report No. : ELES/RNC/2022/0598	Report Release Date : 01.04.2022
Application No. : 12763430	Application Date : 11.03.2022

Parameter	Unit	Test Protocol	Result
Particulate Matter (PM)	mg/Nm ³	IS 11255(Part 1):1985; RA 2014	N/A
Sulphur Di-Oxide (SO ₂)	mg/Nm ³	USEPA 6A	N/A
Oxides of Nitrogen (NO _x)	mg/Nm ³	IS 11255 (Part-7) 1985	N/A
Flue Gas Temperature	°C	IS 11255 (Part 3): 2008; RA 2018	N/A
Barometric Pressure	mmHg	IS 11255 (Part 3): 2008; RA 2018	N/A
Velocity of Flue Gas	m/sec	IS 11255 (Part 3): 2008; RA 2018	N/A
Quantity of Gas Flow	Nm ³ /hr	IS 11255 (Part 3): 2008; RA 2018	N/A

Remarks: Plant is temporarily Non-Operational.

Rekha Saxena
Authorized Signatory
Rekha Saxena
B. Sc, M. Sc. (Botany)
Director
ELES Pvt. Ltd.

****End of Report****

Sandip Bera
Authorized Signatory
SANDIP BERA
SENIOR MANAGER
ELES PVT. LTD.

Page 2 of 2

The Document stated as Test Report, is issued by the Laboratory under General Terms and Conditions, only on Company letter head in pre-approved format. The results shown in the Test Report refer or relates only to the job/analysis done by the Laboratory only. The information stated on the Test Report reflects the findings done by the Laboratory at the time of involvement only and within the limits of client's instructions. The Laboratory is responsible for all the information or data provided on the report, except the information which is provided by the client. The Report cannot be reproduced except in full and any part of the report is not taken out of context, without prior written approval of the Laboratory. The Report in full or in part shall not be published, advertise, used for any legal actions unless prior permission has been secured from the Management of the Laboratory. Attention is drawn to the limitation of liability, compensation and jurisdiction issues. Any unauthorized alteration & falsification of the content or appearance of the Test Report is unlawful and offenders may be prosecuted to the fullest extent of the law. All the samples are retained for 30days from the Date of release/issue of the Test Report. The samples from Regulatory bodies are to be retained as specified. Any type of Observations or Complaints regarding the Reports shall be done within 15days from the Date of Test Report released/issued. After the time period stated before, no complaints will be accepted. The entire Time schedule mentioned in Test Report is in 24hours format. Abbreviation used: N/A (Not Applicable), BDL (Below Detection Limit), LDL (Lower Detection Limit).

Save Environment, Save Future



CIN: U74999JH2018PTC011125

ENVIRONMENTAL LABORATORIES &

PLOT NO-30, MANSAROVAR ENCLAVE, TUPUDANA
HATIA, RANCHI-834003 (JHARKHAND)
Email: info@elespl.co.in; eles.ranchi@gmail.com
Website : www.elespl.co.in
GST NO:- 20AAECE9713D124 ☎ : 0651-2290103, 9931289451

ENGINEERING SERVICES PVT. LTD.

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Environmental Pollution Monitoring & Analysis



TEST REPORT

Test Report No. : ELES/RNC/2022/0596	Report Release Date : 01.04.2022
Application No. : 12763430	Application Date : 11.03.2022

CUSTOMER DETAILS		SAMPLE DETAILS			
Customer Name	: M/s SRG Iron & Steel (P) Ltd.	Sampling Date	: 23.03.2022 to 24.03.2022		
Address	: Gerua, PO-Patamda, Dimna, Jamshedpur, Dist.-East Singhbhum	Sample Received Date	: 28.03.2022		
Plant Status	: Non-Operational	Type of Sample	: Ambient Air		
		Sampling Procedure	: ELES/DOC/SMPL/02		
		Sample Drawn By	: ELES Pvt. Ltd.		
		Period of Analysis	: 28.03.2022 to 01.04.2022		
METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 30	2	Barometric Pressure (mmHg)	: 746
3	Relative Humidity (%)	: 57	4	Weather Condition	: Clear

Parameters	Particulate Matter (PM10)		Fine Particulate Matter (PM2.5)		Sulphur Di-Oxide (SO ₂)		Nitrogen Di-Oxide (NO ₂)			
	Test Protocol	IS 5182 (P-23)	USEPA CFR40	IS 5182 (P-2)	IS 5182 (P-6)					
Locations	Limit	Unit	100	µg/m ³	60	µg/m ³	80	µg/m ³	80	µg/m ³
Near Temple	09:40 – 13:35	85	43	12.5	23.4					
	13:35 – 17:40									
	17:50 – 21:50	70				11.9	28.1			
	21:50 – 01:45									
Latitude:22°51'02.08"N	01:55 – 05:48	82	10.4	21.3						
Longitude :86°14'54.77"E	05:48 – 09:55	82	11.8	24.5						
Sample ID ELES/RNC/PCB/AA/4348	Average	79	43	11.1	24.8					
Near Godown Area	09:50 – 13:40	91	47	14.2	29.3					
	13:40 – 17:50									
	17:55 – 21:50	74				8.8	25.1			
	21:50 – 01:48									
Latitude:22°51'03.92"N	01:55 – 05:50	88	13.7	23.4						
Longitude :86°14'55.70"E	05:50 – 09:55	88	9.4	21.6						
Sample ID ELES/RNC/PCB/AA/4349	Average	84	47	12.7	27.5					
		84	47	12.0	26.3					

Page 1 of 2

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CIN: U74999JH2018PTC011125

ENVIRONMENTAL LABORATORIES &

PLOT NO-30, MANSAROVAR ENCLAVE, TUPUDANA
HATIA, RANCHI-834003 (JHARKHAND)
Email: info@elespl.co.in; eles.ranchi@gmail.com
Website : www.elespl.co.in

GST NO:- 20AAECE9713D124 P : 0651-2290103, 9931289451



ENGINEERING SERVICES PVT. LTD.

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Environmental Pollution Monitoring & Analysis

TEST REPORT

Test Report No. : ELES/RNC/2022/0596	Report Release Date : 01.04.2022
Application No. : 12763430	Application Date : 11.03.2022

Parameters			Particulate Matter (PM10)		Fine Particulate Matter (PM2.5)		Sulphur Di-Oxide (SO ₂)		Nitrogen Di-Oxide (NO ₂)	
Test Protocol			IS 5182 (P-23)		USEPA CFR40		IS 5182 (P-2)		IS 5182 (P-6)	
Locations	Limit	Unit	100	µg/m ³	60	µg/m ³	80	µg/m ³	80	µg/m ³
Near Plant Area	10:00 – 14:00		82		40		9.8		21.6	
	14:00 – 18:00						11.1		24.4	
	18:05 – 22:10		62				10.3		21.5	
	22:10 – 02:05						7.7		23.3	
Latitude:22°51'02.38"N	02:10 – 06:08		75				8.3		20.5	
Longitude :86°14'55.24"E	06:08 – 10:10						10.2		25.2	
Sample ID ELES/RNC/PCB/AA/4350	Average		73		40		9.6		22.8	

Rekha Saxena
Authorized Signatory
Rekha Saxena
B. Sc, M. Sc. (Botany)
Director
ELES Pvt. Ltd.

**** End of Report ****

Sandip Bera
Authorized Signatory
SANDIP BERA
SENIOR MANAGER
ELES PVT. LTD.

Page 2 of 2

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"Save Environment, Save Future"



JHARKHAND STATE POLLUTION CONTROL BOARD
ADITYAPUR, JAMSHEDPUR

AMBIENT AIR QUALITY REPORT
(R & D)

Lab. Ref. No:- 868/16

Name of the Industry :- M/s SRG Iron & Steel (Pvt) Ltd,
At-Gerua, Patamda, Dist- East Singhbhum.

No. of Sampling Points-3
Sampling Position:

1. Near Main Gate
2. North East Corner
3. North West Corner.

Date of Sampling :- 18-19.08.2016.

Weather Condition :- Cloudy & Rainy.

Time	SO ₂	NO _x	RSPM
Point --1			
10 AM- 2 PM	18.64	38.84	
2 PM- 6 PM	24.12	35.71	82.15
6 PM-10 PM	14.25	29.44	
10 PM- 2 AM	20.83	33.83	67.79
Maximum	24.12	38.84	82.15
Average	19.46	34.45	74.97
Point -2.			
10.20 AM- 2.20 PM	17.54	32.58	
2.20 PM- 6.20 PM	21.92	27.56	96.16
6.20 PM-10.20 PM	24.12	42.32	
10.20 PM- 2.20 AM	26.62	37.69	80.98
Maximum	26.62	42.32	96.16
Average	22.55	35.03	88.57
Point- 3			
10.30 AM- 2.30 PM	26.86	36.34	
2.30 PM- 6.30 PM	20.83	46.29	84.34
6.30 PM-10.30 PM	28.50	41.35	
10.30 PM- 2.30 AM	23.57	35.71	61.00
Maximum	28.50	46.29	84.34
Average	24.94	39.92	72.67

NOTE :- All value are expressed in micro gram/cubic meter.

Remarks :- The value of all parameters were observed within the limit prescribed.

N. K. Dasgupta
07/09/16
Team Incharge
Jamshedpur

P. K. Dasgupta
8.9.16
Lab. Incharge
Jamshedpur.

S. Dasgupta
68/9/16
Regional Officer
Jamshedpur.

Board Analyst

IDBI BANK		डीडी / एनईएफटी और आरटीजीएस की पावती ACKNOWLEDGEMENT for DD/ NEFT / RTGS	
शाखा / Branch	Adityapur		तारीख/ Date
<input type="checkbox"/> कृपया डीडी जारी करें / Please issue DD	<input type="checkbox"/> के माध्यम से विधियां भेजें / remit funds through		<input type="checkbox"/> RTGS <input type="checkbox"/> NEFT
पर देय (स्थान)/Payable at (Place)			
लाभार्थी का नाम / Name of Beneficiary	Jharkhand state pollution Control Board		
केवल आरटीजीएस/ एनईएफटी के लिए / Only for RTGS /NEFT	लाभार्थी पता /Beneficiary Address		
	लाभार्थी खाता सं. / Beneficiary A/c No	JPCB01614885698	
	लाभार्थी का खाता प्रकार / Beneficiary A/c Type	बचत बैंक SB <input type="checkbox"/>	चालू खाता CA <input type="checkbox"/> मौके CC <input type="checkbox"/> अन्य Oth. <input type="checkbox"/>
	लाभार्थी बैंक / Beneficiary Bank	ICICI	
	लाभार्थी बैंक आईएफएस कोड / Beneficiary Bank IFS Code	ICIC0000104	
राशि Amount	37500	निश्चयन की विधि Mode of settlement	नकद Cash <input type="checkbox"/> चेक Chq <input type="checkbox"/> अंतरण Trf <input type="checkbox"/>
कमीशन Commission		बैंक अधिकारी के हस्ताक्षर Signature of Bank Official	
कुल Total			

Payment Challan

Payment Challan

Challan Details

Challan Details

Bank Copy

Customer Copy

Payment to be made as per details given below if paying through NEFT/RTGS

Payment to be made as per details given below if paying through NEFT/RTGS

Beneficiary Name : Jharkhand State Pollution Control Board
 Pay To Account Number : JPCBO1614885698
 Bank Name : ICICI Bank
 IFSC Code : ICIC0000104
 Payable Amount(in Rs.) :

Beneficiary Name : Jharkhand State Pollution Control Board
 Pay To Account Number : JPCBO1614885698
 Bank Name : ICICI Bank
 IFSC Code : ICIC0000104
 Payable Amount(in Rs.) :

- 1. Please fill the Amount.
- 2. Kindly visit your bank branch and initiate NEFT/RTGS against this challan.
- 3. NEFT / RTGS payment challan will be valid only after 2 working days from registration date.

- 1. Please fill the Amount.
- 2. Kindly visit your bank branch and initiate NEFT/RTGS against this challan
- 3. NEFT / RTGS payment challan will be valid only after 2 working days from registration date.



Jharkhand
State Pollution Control Board

Welcome M/s SRG IRON & STEEL (P) LTD.

98
Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of India



1130

Date : 11-3-2022

On-line Payment Receipt

Receipt No.
Depositor Name
Bank Id.
Bank Name.
Application No.
Name and Address of Industry
Name of Regional Office
Applied For
Payment Date

Total Amount Paid (Rs.)
Transaction Status

36352330
SANTOSH PANDEY
1170
NA
12763430
M/s SRG IRON & STEEL (P) LTD., Gerua, P.O.- Patamda, Dlmna, Jamshedpur, PATAMDA,
EAST SINGHBUM
Jamshedpur
- -
Fri Mar 11 15:43:52 IST 2022
Payment Details
21465.57
Successfully Completed

[Proceed](#) [Print](#)

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Jharkhand
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



Date: 13-6-2022

M/s SRG IRON & STEEL (P) LTD

On-line Payment Receipt

Receipt No.	717828893
Depositor Name	SANTOSH PANDEY
Bank Id.	530
Bank Name.	State Bank of India
Application No.	13459665
Name and Address of Industry	M/s SRG IRON & STEEL (P) LTD., Gerua, P.O.- Patamda, Dimna, Jamshedpur, PATAMDA, EAST SINGHBUM
Name of Regional Office	Jamshedpur
Applied For	CTO - both - reNew
Payment Date	Mon Jun 13 17:28:29 IST 2022
	Payment Details
CTO (Rs.)	45000.0
Total Amount Paid (Rs.)	45009.44
Transaction Status	Successfully Completed

Print

Application No: 13459665

Print

Print

Print



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, एम0बी0/15, न्यू हाउसिंग कॉलोनी
आदित्यपुर, जमशेदपुर।

Web Site- jspcb.nic.in/ Phone- 0657-2383241/ Fax- 0657-2383905

पत्रांक : 99

दिनांक : 30-01-2024

प्रेषक,

राम प्रवेश कुमार,
क्षेत्रीय पदाधिकारी,
जमशेदपुर।

सेवा में,

M/s S.R.G. Iron & Steel Ltd,
ग्राम-गेरूआ, पटमदा,
जिला-पूर्वी सिंहभूम।

विषय :- इकाई में स्लैग स्क्रीनिंग के संचालन के संबंध में।

महाशय,

उपरोक्त विषय के संबंध में सूचित करना है कि माननीय NGT में दायर वाद O.A. No.- 567/2023 में पारित आदेश के आलोक में दिनांक-27.01.2024 को केन्द्रीय टीम एवं गठित समिति Advance Preliminary Survey Team 1 एवं 2 के सभी सदस्यों की उपस्थिति में निरीक्षण किया गया। निरीक्षण के क्रम में आपके इकाई में Slag Screening का कार्य होते हुए पाया गया, स्क्रीनिंग के दौरान भारी मात्रा में डस्ट उत्सर्जन हो रहा था। साथ ही प्रदूषण नियंत्रण हेतु स्क्रीनिंग सेक्सन ढंका हुआ एवं जल छिड़काव की व्यवस्था नहीं पायी गयी।

ज्ञातव्य हो कि पूर्व में आपकी इकाई में फावड़ा का उत्पादन करती थी जो स्थल निरीक्षण के दौरान बन्द पायी गयी। विदित हो कि पर्षद पत्रांक-1886 दिनांक-13.09.2022, पर्षद पत्रांक-975 दिनांक-07.11.2022 द्वारा इकाई दलमा Eco Sensitive zone में पडने के कारण बन्दी आदेश निर्गत किया गया था, साथ ही आपके द्वारा दिनांक-14.11.2022 को इकाई बन्द करने की सूचना पर्षद में समर्पित किया था। परन्तु निरीक्षण के दौरान यह पाया गया कि आपने इकाई में मूल वस्तु की उत्पादन को बदल कर स्लैग स्क्रीनिंग करते पाया गया। इस परिवर्तन के लिए आपने पर्षद से वंछित सहमति भी प्राप्त नहीं की है।

अतः आपको निदेश दिया जाता है कि अविलंब Slag Screening Plant को बन्द कर dismental करे एवं डिस्मेन्टल करने की सूचना पर्षद को अतिशीघ्र समर्पित करें।

इसे सर्वोच्च प्राथमिकता दें।

विश्वासभाजन

(राम प्रवेश कुमार) 30/01/24
क्षेत्रीय पदाधिकारी, जमशेदपुर।

SRG IRON & STEEL (P) LTD.

Ref No : SRG/09/23-24

Date : 18/02/2024

To

The Regional Officer

Jharkhand State Pollution Control Board

Adityapur, Jamshedpur

Sub- Request for stay the proceedings against our company (M/s Srg iron & Steel Pvt Ltd.

Ref - your Letter No 33 dated 30.01.2024.

Respected Sir,

With reference to your letter no 99 dated 30.01.2024 regarding close the Slag screening plant

In this context we would like to inform you that we have filed a petition with Honorable High Court, Jharkhand Ranchi on 09.02.2024 (receipt copy attached).

We request you kindly stay your proceedings till the judgment of Honorable High Court.

Thanks & regards

For Srg iron & Steel Pvt Ltd
SRG IRON & STEEL PVT. LTD.

S.P. Jaiswal
Director

Director.



Encl : Xerox copy of Petition of Honorable High Court, Jharkhand



Office : 36, Humepipe Basti, Sakchi, Jamshedpur

Works : Vill. Gerua, Patamda, Jamshedpur

Phone : 0657-6553555, 6558555 Email : srg_skp@rediffmail.com Website : www.srgindiaagrigo.com

IN THE HIGH COURT OF JHARKHAND AT RANCHI**(CIVIL WRIT JURISDICTION)****W.P.(C). NO. _____ OF 2024****IN THE MATTER OF:-**

An application under Article
226 of the Constitution of
India;

AND**IN THE MATTER OF:-**

1. SRG Iron & Steel Private Ltd. A company registered under the Companies Act represented by one of its director namely Sri Shyamdhar Pandey, aged about 66 years, son of Late Keula Shankar Pandey, resident of 36 (A), Humpipe Basti, P.O & P.S. Sitaramdera, Dist East Singhbhum.

2. Sri Shyamdhhar Pandey, aged about 66 years, son of Late Kewala Shankar Pandey, resident of 36 (A), Humepipe Basti, P.O & P.S. Sitaramdera, Dist East Singhbhum.

... Petitioners

Versus

1. The State of Jharkhand
2. The Secretary, Board Analytic, Jharkhand State Pollution Control Board, having its office at T.A. Division, ground floor, HEC complex, Dhurwa, Ranchi P.O & P.S: Dhurwa, Dist: Ranchi
3. The Area Officer, Jharkhand State Pollution Control Board, having its office at Adityapur, P.O & P.S. Adityapur, Dist: West Singhbhum

...Respondents.

To,

Hon'ble Mr. Justice Shree Chandrashekhar,
the Acting Chief Justice of the High Court of
Jharkhand at Ranchi and His Other
Companion Judges of the said Hon'ble
Court.

The humble petition on
behalf of the Petitioner above
named;

Most Respectfully Sheweth: -

1. That in the instant writ petition, the Petitioner humbly prays for following reliefs:-
 - i. For issuance of an appropriate writ(s) /order (s)/direction (s) particularly writ in the nature of Mandamus commanding upon the respondents particularly respondent no. 2 and 3 to send to this Hon'ble Court all

records appertaining to the issuance of emission consent order and discharge consent order, which had been granted to the Petitioner's Unit on and from the year 1999 till the year 2011, and thereafter, after coming into force of the Eco-sensitive zone, in the year 2012, inspite of repeated applications being made by the Petitioner's Unit, the said emission consent order or discharge consent order is not being issued/granted to the Petitioner's Unit. As result of which, the petitioner's unit is having great difficulty in running its' Unit.

- ii. Further, a humble prayer is being made before this Hon'ble Court for a direction upon the respondent no. 2 and 3 to immediately and forthwith grant the emission consent order and the discharge

consent order to the Petitioner's unit which has been granted till the year 2011 and subsequently not renewed without there being any cogent reason or denying the same to the petitioner and thereby snatching away the right of livelihood of the family of the petitioner no. 2 as well as to all the entire family members of workers, who are about 30 in numbers, engaged since 1999 to 2000 and working in the said unit.

- iii. Further a humble prayer is being made before this Hon'ble Court for a direction upon the respondents particularly respondent no. 2 and 3 not to interfere in the business activities of the petitioner's unit and disturb in the day to day working of the Unit of the petitioner.

- iv. Pending final hearing of this application Your Lordships may graciously be pleased to restrain the respondent no. 2 & 3 from taking any coercive action as against the petitioner's unit for the smooth running of the unit.

AND/OR

For the issuance of such other writ, order or direction as may just proper for doing conscionable justice to the petitioner and in the interest of justice.

2. That the petitioners have not moved before this Hon'ble Court for the self same reliefs or any other reliefs as prayed in the instant writ petition.
3. That the cause of action for filing the instant writ petition falls within the territorial jurisdiction of this Hon'ble Court.

4. That the main points involved for determination in the instant writ application are as follows:-
- i. Whether the respondent authorities being the creature of statutes can act beyond the four corners of the same?
 - ii. Whether the respondent authorities can be allowed to deny to the petitioner his right for grant of the emission consent order and the discharge consent order which had been granted to him from the year 1999 till the year 2011.
 - iii. Whether non grant of the consent order by the respondent no. 1 will amount to a clear violation of Article 16 and 19(1)(g) of the Constitution of India wherein all citizens have the right to carry on their business without there being any obstruction from the side of the State, so that they can earn their livelihood for their family as well as for the workers engaged in the said unit.

- iv. Whether only after coming into the effect of Eco-sensitive Zone, can the respondents deny the same to the Petitioner's unit.
- v. Whether denial of the same to the petitioner's unit can be said to be snatching away the right of livelihood of a citizen direction or indirectly related to the said industry.
- vi. Whether in the facts and circumstances of the case, the petitioner is entitled to the reliefs as sought for in the present writ application?
5. That the petitioner no.1 is a company registered under the Companies Act, having three directors of the said company. The petitioner no. 2 being one of the directors and having been authorised by other two directors to file the writ petition, are all citizen of India and are residing within the territorial jurisdiction of this Hon'ble Court and as such are entitled for the protection of his

legal rights as well as rights guaranteed under the Constitution of India and law of the land.

6. That SRG Iron & Steel Pvt. Ltd is a manufacturing unit engaged in manufacture of agricultural equipment's and it's by products (Slags)
7. That the said company was established in the year 1999 and have been granted the Factory License under rule 4 to 10 of the Bihar Factory Rules having registration no. 67615/SBM.

Photocopy of the sale deed with regard to the land on which the said unit constructed and working is annexed herewith and marked as Annexure -1

8. That rent receipts have also been granted in the name of the petitioner no.1.

Photocopy of the rent receipt is annexed herewith and marked as Annexure 2 series.

9. That the Factory License was renewed year to year and is valid up to 31.12.2017.

Photocopy of the license valid up to 31.12.2017 alongwith the license renewed from the year 2003 is annexed herewith and marked as Annexure-3

10. That Petitioner's Unit has the Central Sales Tax Registration and Turn over registration certificate dated 27.12.2012.

Photocopy of said certificate is annexed herewith and marked as Annexure -4

11. That G.S.T registration certificate is also in the name of the petitioner no.1.

Photocopy of the GST registration certificate is annexed herewith and marked as Annexure -5

12. That the registration certificate of the Commercial Tax Department form JVAT 106 is also in the name of the petitioner no.1

Photocopy of the JVAT is annexed herewith and marked as Annexure-6

13. That the Unit has also registered in the office of the Regional Provident Fund Commissioner, Bihar Sub-Regional Office at Mango, Jamshedpur and is also registered in the bureau of Indian standard.

Photocopy of certificate is annexed herewith and

marked as Annexure -7 and
8

14. That as because, the entire formalities in accordance with law, were completed from the side of the petitioner no.1, Jharkhand State Pollution Control Board was pleased to grant emission consent order as well as discharge consent order on and from 1999 till the year 2011.

Specimen copy of the same
for the period 2003. 2006,
27.8.2011 is annexed
herewith and marked as
Annexure -9 series

15. That since thereafter, after coming into the force of Eco-Sensitive Zone, inspite of several representations and applications being made from the side of petitioner's unit to the respondents, no order of the renewal of the said consent order has been issued to the petitioners.

16. That this has caused great inconvenience for the petitioner's unit to work smoothly as 30 labourers are engaged in the said unit and the manufacture of agricultural equipment.

Photocopy of online application is annexed herewith and marked as Annexure -10

17. That inspite of filing of several representations for grant of consent order of emission, no order has been passed till today. As a result of which, the petitioner's unit is under a great mental and financial stress in view of the fact that a huge amount of money has already been taken on loan from the financial organisation including the banks.

18. That it is stated and submitted that the respondent authorities cannot be allowed to deny to the petitioner his right for grant of the emission consent order and the

discharge consent order which had been granted to him from the year 1999 till the year 2011.

19. That it is stated and submitted that non grant of the consent order by the respondent no. 1 will amount to a clear violation of Article 16 and 19(1)(g) of the Constitution of India wherein all citizens have the right to carry on their business without there being any obstruction from the side of the State, so that they can earn their livelihood for their family as well as for the workers engaged in the said unit.
20. That it is stated and submitted that only after coming into the effect of Eco-sensitive Zone, can the respondents deny the same to the Petitioner's unit.
21. That it is stated and submitted that denial of the same to the petitioner's unit can be said to be snatching away the right of livelihood of a citizen direction or indirectly related to the said industry.

22. That the petitioner has got no other equally efficacious and alternative remedy than to move this Hon'ble Court under Articles 226 of the Constitution of India for redressal of his grievances
23. That this writ petition is being filed bonafide and in the interest of justice.

It is, therefore, most humbly and respectfully prayed that Your Lordships may graciously be pleased to issue Rule NISI and after hearing the parties be further pleased to allow the following reliefs to the Petitioner:-

- i. For issuance of an appropriate writ(s) /order (s)/direction (s) particularly writ in the nature of Mandamus commanding upon the respondents particularly respondent

no. 2 and 3 to send to this Hon'ble Court all records appertaining to the issuance of emission consent order and discharge consent order, which had been granted to the Petitioner's Unit on and from the year 1999 till the year 2011, and thereafter, after coming into force of the Eco-sensitive zone, in the year 2012, inspite of repeated applications being made by the Petitioner's Unit, the said emission consent order or discharge consent order is not being issued/granted to the Petitioner's Unit. As result of which, the petitioner's unit is having great difficulty in running its' Unit.

- ii. Further, a humble prayer is being made before this Hon'ble Court for a direction upon the respondent no. 2 and 3 to immediately and forthwith grant the emission consent order and the discharge consent order to the Petitioner's unit which has been granted till the year 2011 and subsequently not renewed without there being any cogent reason or denying the same to the petitioner and thereby snatching away the right of livelihood of the family of the petitioner no. 2 as well as to all the entire family members of workers, who are about 30 in numbers, engaged since 1999 to 2000 and working in the said unit.

- iii. Further a humble prayer is being made before this Hon'ble Court for a direction upon the respondents particularly respondent no. 2 and 3 not to interfere in the business activities of the petitioner's unit and disturb in the day to day working of the Unit of the petitioner

AND/OR

- iv. Pending final hearing of this application Your Lordships may graciously be pleased to restrain the respondent no. 2 & 3 from taking any coercive action as against the petitioner's unit for the smooth running of the unit.

And/Or

Pass such other order or orders as
your Lordships may deem fit and
proper in the interest of justice.

And for this the Petitioner shall ever pray.

AFFIDAVIT

I, Shyamdhar Pandey, aged about 66 years, son of Late Keula Shankar Pandey, resident of 36 (A), Humpipe Basti, P.O & P.S. Sitaramdera, Dist East Singhbhum. do hereby solemnly affirm and state as follows:-

1. That I am Petitioner No. 2 and one of the director of the SRG Iron & Steel Pvt. Ltd. in this writ application and as such I am well acquainted with the facts and circumstances of this case.
2. That I am duly authorized to swear this affidavit on behalf of the other petitioners
3. That I have gone through the contents of this application and affidavit which I have fully understood.
4. That the statements made in paragraphs _____ are true to my knowledge,
the statements made in paragraphs _____
_____ are true to my

information derived from records and the rest are by way of submission to this Hon'ble Court.

5. That the annexure are the true / photo copies of their respective originals.
6. That this affidavit is signed, sworn and verified by me on this day ____ of at Ranchi.

Annexure-5

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.732 of 2024

....
 SRG Iron & Steel Private Ltd. represented by one of its Director
 namely, Sri Shyamdhhar Pandey & Anr. Petitioners
 Versus
 The State of Jharkhand & Ors. Respondents

....
CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Mahesh Tewari, Adv.
 For the State : Mr. Gaurang Jajodia, AC to GP-II
 For the JSPCB : Mrs. Richa Sanchita, Adv.
 : Ms. Risheetta Singh, Adv.

06/06.08.2025

1. It appears that nothing has been brought on record suggesting that the order dated 10.07.2024 has been complied.
2. As prayed for, by way of last chance, three weeks' further time is granted to comply the order dated 10.07.2024.
3. By the next date, if the order is not complied, then the respondent No.2- The Secretary, Jharkhand State Pollution Control Board, Ranchi shall remain physically present before this Court with necessary document.
4. Put up this on 10.09.2025.

(Rajesh Kumar, J.)

Shahid/
uploaded

Annexure - J

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 732 of 2024

1. SRG Iron & Steel Limited represented by one of its Director namely, Shyamdhar Pandey
 2. Sri Shyamdhar Pandey
- Petitioners

Versus

The State of Jharkhand & Others

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners: Mr. Mahesh Tewari, Advocate

For the State : Mr. Rahul Saboo, G.P.-II

For the JSPCB : Mrs. Pinky Shaw, A.C. to Mrs. Richa Sanchita

05/Dated: 10/07/2024

Mr. Rahul Saboo, learned counsel for the State on instruction submits that he has been informed that process of appointment of the Member Secretary, Jharkhand State Pollution Control Board has already started and advertisement and other formalities is already being made and he has been further instructed that in completing the process two months time will be consumed. He further submits that he has been instructed that Chairman of Jharkhand State Pollution Control Board is taking a decision with regard to pending matters.

2. In view of above submissions, learned counsel for the Jharkhand State Pollution Control Board shall take instruction and file counter affidavit with regard to the grievance of the petitioners within four weeks.

3. The pendency of this writ petition will not be an impediment to the Jharkhand State Pollution Control Board to take decision on the pending application dated 30.06.2022 filed by the petitioners.

4. Let it appear after four weeks under the appropriate heading.

(Sanjay Kumar Dwivedi, J.)

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.732 of 2024

SRG Iron & Steel Private Ltd. & Anr.

... .. Petitioners

Versus

The State of Jharkhand & Ors.

... .. Respondents

For the Petitioner (s)

: Mr. Mahesh Tewari, Advocate.

For the Respondent(s)

: Mr. Rahul Saboo, Advocate

Mrs. Richa Sanchita, Advocate

Mrs. Pinky Shaw, Advocate.

CORAM : SRI ANANDA SEN, J.

07 /05.07.2024

At the request of learned counsel Mr. Rahu Saboo, appearing on
behalf of the State, list this case on 10.07.2024.

(ANANDA SEN, J.)

Prashant.

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No. 732 of 2024

CORAM: **SRI ANANDA SEN, J.**

For the Petitioners : Mr. Mahesh Tewari, Advocate.
For the State : Mr. Rajiv Ranjan, A.G.
For JSPCB : Mrs. Richa Sanchita, Advocate.
: Ms. Risheeta Singh, Advocate.

Oral Order
06/Dated: 09.05.2024

Learned Advocate General submits that he will take personal interest in this matter to see that the problem is sorted out.

List this case immediately on the week of reopening after 'Summer Vacation'.

(Ananda Sen, J.)

IN THE HIGH COURT OF JHARKHAND AT RANCHI
WP(C) No. 732 of 2024
(SRG Iron and Steel Private Ltd. & Another Vs. State of Jharkhand & Ors.)

CORAM : SRI ANANDA SEN, J.

For the Petitioner (s) : Mr. Mahesh Tewari, Advocate.
For the State : Mr. Manoj Kumar, GA-III
For JSPCB : Mrs. Richa Sanchita, Advocate.

05/02.05.2024: As prayed for, list this case on 09.05.2024 under the heading "For Orders", when Mr. Manoj Kumar, learned G.A.-III will appear and argue this case on behalf of the State.

(ANANDA SEN, J.)

Anu/-

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 732 of 2024

SRG Iron & Steel Private Ltd. & Anr.

----- Petitioner(s)

Versus

The State of Jharkhand & Ors.

----- Respondent(s)

CORAM : SRI ANANDA SEN, J.

For the Petitioner(s)

: Mr. Mahesh Tewari, Advocate

For the State

: Mr. Kunal Chandra Suman, AC to G.P.-II

For JSPCB (R- 2 &3)

: M/s Riya Narain, AC to

Mrs. Richa Sanchita, Advocate

.....

04/ 25.04.2024: List this case in the next week under the heading "For Orders" when the learned counsel for the respondents- Jharkhand State Pollution Control Board will inform by what time they will take an appropriate decision, either way on the application of the petitioners.

(ANANDA SEN, J.)

R.S.

High Court of Jharkhand

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Principal Bench Jharkhand Case Details

Case Type	: WPC		
Filing Number	: 1204/2024	Filing Date:	09-02-2024
Registration Number	: 732/2024	Registration Date:	09-02-2024
CNR Number	: JHHC01-004738-2024		

Case Status

First Hearing Date	:	
Next Hearing Date	:	10th September 2025
Stage of Case	:	Orders
Coram	:	24733HON'BLE MR. JUSTICE RAJESH KUMAR
Bench	:	Single Bench
State	:	JHARKHAND
District	:	Ranchi
Judicial	:	Civil Section
Causelist Name	:	Daily
Not Before Me	:	NOT AVAILABLE

Petitioner and Advocate

1) SRG IRON AND STEEL PRIVATE LTD REPRESENTED BY ONE OF ITS DIRECTOR SRI SHYAMDHAR PANDEY Advocate- MAHESH TEWARI,KARAN KAUSHIK,KARAN KAUSHIK ,RITESH KUMAR MAHTO,KARAN KAUSHIK 2) SRI SHYAMDHAR PANDEY

Respondent and Advocate

1) THE STATE OF JHARKHAND Advocate - RAHUL SABOO, ,RICHA SANCHITA,MANOJ KUMAR 2) THE SECRETARY BOARD ANALYSITIC JHARKHAND STATE POLLUTION CONTROL BOARD 3) THE AREA OFFICER JHARKHAND STATE POLLUTION CONTROL BOARD
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Acts

Under Act(s)	Under Section(s)
OTHER	226

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Daily	REGISTRAR (JUDICIAL)		15-04-2024	LAWAZIMA
Daily	REGISTRAR (JUDICIAL)	15-04-2024		LAWAZIMA
Daily	SRI ANANDA SEN, J.	25-04-2024	02-05-2024	Orders
Daily	SRI ANANDA SEN, J.	02-05-2024	09-05-2024	Orders
Daily	SRI ANANDA SEN, J.	09-05-2024		Orders
Daily	SRI ANANDA SEN, J.	05-07-2024	10-07-2024	Orders
Daily	HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI	10-07-2024		Orders
Daily	HON'BLE MR. JUSTICE RAJESH KUMAR	06-08-2025(R)	10-09-2025	Orders
Daily	HON'BLE MR. JUSTICE RAJESH KUMAR	06-08-2025	10-09-2025	Orders

Orders

Order Number	Order on	Judge	Order Date	Order Details
1	WPC/732/2024	SRI ANANDA SEN, J.	25-04-2024	View
2	WPC/732/2024	SRI ANANDA SEN, J.	02-05-2024	View
3	WPC/732/2024	SRI ANANDA SEN, J.	09-05-2024	View
4	WPC/732/2024	SRI ANANDA SEN, J.	05-07-2024	View
5	WPC/732/2024	HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI	10-07-2024	View
6	WPC/732/2024	HON'BLE MR. JUSTICE RAJESH KUMAR	06-08-2025	View

Category Details

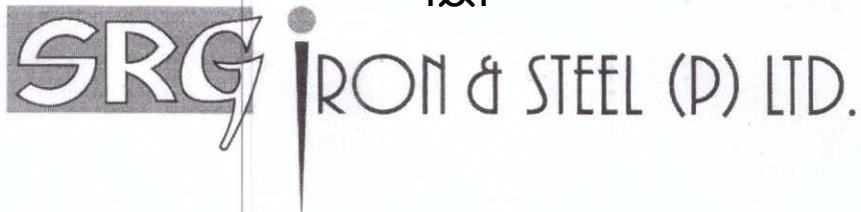
Category	License Matter (205)
Sub Category	Renewal of License Matter (3)

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	09-02-2024	Other Objection : YES	20-02-2024	--

Document Details

Sr. No.	Document No.	Date of Receiving	Filed by	Name of Advocate	Document Filed
1	1	16-02-2024	SRG IRON AND STEEL PRIVATE LTD REPRESENTED BY ONE OF ITS DIRECTOR SRI SHYAMDHAR PANDEY		TYPED COPY
2	2	17-02-2024	SRG IRON AND STEEL PRIVATE LTD REPRESENTED BY ONE OF ITS DIRECTOR SRI SHYAMDHAR PANDEY		TYPED COPY
3	3	17-02-2024	SRG IRON AND STEEL PRIVATE LTD REPRESENTED BY ONE OF ITS DIRECTOR SRI SHYAMDHAR PANDEY		RECEIPT
4	4	18-04-2024	SRG IRON AND STEEL PRIVATE LTD REPRESENTED BY ONE OF ITS DIRECTOR SRI SHYAMDHAR PANDEY		TYPED COPY

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Ref No : SRG/09/23-24

Date : 18/02/2024

To

The Regional Officer

Jharkhand State Pollution Control Board

Adityapur, Jamshedpur

Sub- Request for stay the proceedings against our company (M/s Srg iron & Steel Pvt Ltd.

Ref - your Letter No 33 dated 30.01.2024.

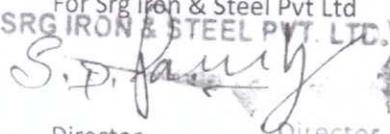
Respected Sir,

With reference to your letter no 99 dated 30.01.2024 regarding close the Slag screening plant

In this context we would like to inform you that we have filed a petition with Honorable High Court, Jharkhand Ranchi on 09.02.2024 (receipt copy attached).

We request you kindly stay your proceedings till the judgment of Honorable High Court.

Thanks & regards

For Srg iron & Steel Pvt Ltd
 SRG IRON & STEEL PVT. LTD.

 Director Director.



Encl : Xerox copy of Petition of Honorable High Court, Jharkhand



Office : 36, Humepipe Basti, Sakchi, Jamshedpur

Works : Vill. Gerua, Patamda, Jamshedpur

Phone : 0657-6553555, 6558555 Email : srg_skp@rediffmail.com Website : www.srgindiaagrico.com

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, मार्च 29, 2012/चैत्र 9, 1934

No. 596]

NEW DELHI, THURSDAY, MARCH 29, 2012/CHAITRA 9, 1934

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 29 मार्च, 2012

का.आ. 680(अ).—दलमा वन्यजीव अभयारण्य, जमशेदपुर झारखंड के सिंहभूम और सायकला-खरसावां जिले में अक्षा 22° 46'30" और 22° 57' एन. और देशांतर 86° 3'15" और 88° 26'30" ई. के मध्य स्थित है और इसका विस्तार क्षेत्र 193.5077 वर्ग किलोमीटर है ;

और एशियाई हाथी, दलमा वन्यजीव अभयारण्य में बेहद महत्वपूर्ण प्रजाति है, लेकिन इसके अलावा भी कई लुप्तप्राय प्रजातियां जैसे कि रैटल, जंगली कुत्ता, माउस हिरण, भारतीय विशाल गिलहरी, अजगर, छिपकली, नाग, ईगल, आदि भी इस अभयारण्य में पाए जाते हैं;

और इस अभयारण्य के जंगल बारिश के पानी को बाहर जाने से रोकते हैं, और जमीन के पानी को रिचार्ज करने में मदद करते हैं साथ ही मिट्टी कटाव को रोककर कीचड़ और स्लिट के जमाव से नदियां और झरनों को रक्षा करते हैं। अभयारण्य के अंदर 159 जलधाराओं का मंजाल है जो पूरे अभयारण्य में फैला हुआ है। इसमें से 82 सदाबहार या अर्द्ध सदाबहार हैं बाकी 77 जलधाराएं मौसमी प्रकृति की हैं, जो सुवर्ण रेखा नदी, सुवर्णरेखा नहर और डिमना झील को पानी से भरती हैं;

और यह आवश्यक है कि दलमा वन्यजीव अभयारण्य के संरक्षित क्षेत्र के आसपास के क्षेत्र को पारिस्थितिकीय और पर्यावरणीय बिंदु में सुरक्षित और संरक्षित किया जाए ;

और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के अनुच्छेद (XIV) अनुच्छेद (V) के साथ पठित और उप-धारा (1) के अधीन पर्यावरण और वन मंत्रालय को प्रारूप अधिसूचना संख्या 691(ई) दिनांक 5 अप्रैल, 2011 भारत के राजपत्र, असाधारण में, जैसा कि पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षाओं के अनुरूप प्रभावित होने वाले संभावित व्यक्तियों की आपत्तियां और सुझाव राजपत्र में उपर्युक्त अधिसूचना को जनसाधारण के लिए उपलब्ध होने की तिथि से साठ दिवसों के भीतर मांगे गए थे;

और उपर्युक्त अधिसूचना की राजपत्र में छपी प्रतियां जनसाधारण को 5 अप्रैल, 2011 को उपलब्ध कराई गई थीं;

और केंद्रीय सरकार द्वारा प्रारूप अधिसूचना के प्रत्युत्तर में प्राप्त सभी आपत्तियों और सुझावों पर सम्यक् रूप से विचार कर लिया गया है ;

अतः, अब केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (V) तथा खंड (XIV) के साथ पठित उप-धारा (1) और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए झारखंड राज्य में दलमा वन्यजीव अभयारण्य के संरक्षित क्षेत्र की सीमा, जैसा कि निम्नलिखित उपायद्वय रूप में दर्शायी गयी सीमा के भीतर पांच किलोमीटर के क्षेत्र को इको सेंसिटिव जोन (जिसको इसमें इसके परचात इको सेंसिटिव जोन कहा गया है) के रूप में अधिसूचित करती है।

(1) औद्योगिक इकाइयां :

- (क) इस अधिसूचना के राजपत्र में प्रकाशन पर या उसके पश्चात्, प्रदूषण फैलाने वाले उद्योगों को, इको सेन्सिटिव जोन के भीतर स्थापित किया जाना अनुज्ञात नहीं किया जाएगा ।
- (ख) किसी भी गैर प्रदूषणकारी, गैर खतरनाक, छोटे पैमाने पर या सेवा उद्योग, कृषि, फूलों की खेती, बागवानी या कृषि आधारित उद्योग स्वदेशी माल से जो कि इको-सेन्सिटिव जोन से हो और पर्यावरण पर किसी प्रकार का प्रतिकूल प्रभाव नहीं डालते हो, और इस प्रकार के उद्योगों को इको-सेन्सिटिव जोन में अनुमति दी जा सकेगी ।
- (ग) लकड़ी पर आधारित किसी भी नए उद्योग की स्थापना को इको सेन्सिटिव जोन की सीमाओं में अनुमति नहीं दी जाएगी ।

(2) उत्खनन और खनन:

- (क) इको सेन्सिटिव जोन में स्थानीय निवासियों की वास्तविक घरेलू आवश्यकताओं के सिवाय किसी प्रकार के खनन कार्य को अनुज्ञात नहीं किया जाएगा ।
- (ख) इको सेन्सिटिव जोन में किसी क्रिशिंग क्रियाकलाप को अनुज्ञात नहीं किया जाएगा ।

(3) निर्माण क्रियाकलाप :

दलमा वन्यजीव अभयारण्य की सीमा से तीन सौ मीटर की दूरी के भीतर किसी प्रकार के नए निर्माण को अनुज्ञात नहीं किया जाएगा ।

(4) पेड़ :

पेड़ वन भूमि के लिए राज्य सरकार तथा सरकारी, राजस्व और निजी भूमि के लिए संबंधित जिला कलेक्टर को राज्य सरकार द्वारा अधिकथित रीति के अनुसार पूर्व अनुमति के लिए देने का अधिकार है, वन, सरकारी, राजस्व अथवा निजी भूमि पर से पेड़ों की कटाई नहीं होगी ।

(5) पर्यटन :

पर्यटन गतिविधियों को पर्यटन मास्टर प्लान के अनुसार अनुज्ञात किया जाएगा, जिसमें कि इको टुरिज्म, इको एजुकेशन और इको डेवलपमेंट पर ज्यादा जोर हो, उसे राज्य सरकार के पर्यटन विभाग द्वारा पर्यावरण और वन मंत्रालय के परामर्श से तैयार किया जाने वाला, जो जोनल मास्टर प्लान का भाग भी होगा ।

(6) प्राकृतिक विरासत स्थल :

- (क) इको सेन्सिटिव जोन में बहुमूल्य प्राकृतिक विरासत स्थलों की पहचान की जाएगी विशेष रूप से रॉक संरचनाएं, झरने, पूल, सिप्रिंग्स, घाटियों, पेड़ों, गुफाएं, स्थल, सैर, सवारी आदि और उनके संरक्षण के लिए योजना प्राकृतिक सेटिंग को जोनल मास्टर प्लान में सम्मिलित किया जाएगा ।
- (ख) विरासत स्थलों के आसपास विकास या निर्माण क्रियाकलाप प्राकृतिक और मानव निर्मित विरासत, पर्यावरण और वन मंत्रालय में केन्द्रीय सरकार द्वारा तैयार की साइटों के संरक्षण के लिए मॉडल नियम के अनुसार विनियमित किया जाएगा । ये योजनाएं जोनल मास्टर प्लान और उप-जोनल मास्टर प्लान का हिस्सा हैं।

Annexure L

Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	G-W
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	O-W
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	G-W
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	G-W
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	G-W
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	G-W
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	G-W
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	G-W
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	G-W
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	G-W
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	G-W
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	G-W
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	G-W
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	G-W
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	G-W
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	G-W
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	G-W
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	O-W
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	G-W

33.	76	Scientific and mathematical instrument manufacturing	--	--	--	--	--	--	--	--	G-W
34.	78	Solar module non conventional energy apparatus manufacturing unit	--	--	--	--	--	--	--	--	G-W
35.	79	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	--	--	--	--	--	--	--	--	G-W
36.	83	Surgical and medical products assembling only (not involving effluent / emission generating processes)	--	--	--	--	--	--	--	--	G-W

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

- a. R-R means original category was Red and revised category is also Red
- b. R-O means original category was Red and revised category is Orange
- c. O-O means original category was Orange and revised category is also Orange
- d. O-G means original category was Orange and revised category is Green
- e. O-W means original category was Orange and revised category is White
- f. G-O means original category was Green and revised category is Orange
- g. G-G means original category was Green and revised category is also Green
- h. G-W means original category was Green and revised category is White



(1) Industrial Units:

- (a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be setup within the Eco-sensitive Zone;
- (b) any non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment, may be permitted in the Eco-sensitive Zone;
- (c) no establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone.

(2) Quarrying and Mining:

- (a) No mining activity except for bona-fide domestic use of the local residents shall be allowed within the of Eco- sensitive Zone.
- (b) No crushing activity shall be allowed within the Eco-sensitive Zone.

(3) Construction Activities:

No new construction of any kind shall be allowed in the area falling within a distance of three hundred meters from the boundary of the Dalma Wildlife Sanctuary.

(4) Trees:

There shall be no felling of trees either on forest, Government, revenue or private lands, without the prior permission of the State Government in case of forest land, and the respective District Collector in case of Government, revenue and private land, granted in such manner as may be laid down by the State Government.

(5) Tourism:

Tourism activities shall be allowed in accordance with the Tourism Master Plan, with emphasis on eco-tourism, eco-education and eco-development, to be prepared by the Department of Tourism of the State Government in consultation with the Department of Environment and Forests which shall also form a part of the Zonal Master Plan.

(6) Natural Heritage Sites:

- (a) The sites of valuable natural heritage in the Eco-sensitive Zone shall be identified, particularly rock formations, waterfalls, pools, springs, gorges, groves, caves, points, walks, rides, etc., and plans for their conservation in their natural setting shall be incorporated in the Zonal Master Plan.
- (b) The development or construction activities at or around the heritage sites shall be regulated in accordance with the Model Regulations for Conservation of Natural and Man-made Heritage Sites formulated by the Central Government in the Ministry of Environment and Forests which shall form part of the Zonal Master Plan and Sub-zonal Master Plan.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अजुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

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WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/Orange/Green category, the SPCBs/PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS, based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors has been finalized:

- o Industrial Sectors having Pollution Index score of 60 and above - Red category
- o Industrial Sectors having Pollution Index score of 41 to 59 - Orange category
- o Industrial Sectors having Pollution Index score of 21 to 40 - Green category
- o Industrial Sectors having Pollution Index score incl. & upto 20 - White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate" for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following 'Directions' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan / finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman

7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A. B. Akolkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

Executive Summary

Categorization of Industrial Sectors under Red, Orange, Green and White Category

The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications in 1989, with the purpose of prohibition/ restriction of operations of certain industries to protect ecologically sensitive Doon Valley. The notification introduced the concept of categorization of industries as " Red", "Orange "and "Green" with the purpose of facilitating decisions related to location of these industries. Subsequently, the application of this concept was extended in other parts of the country not only for the purpose of location of industries, but also for the purpose of Consent management and formulation of norms related to surveillance / inspection of industries.

The concept of categorization of industries continued to evolve and as different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the 'Criteria of categorization', Directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) , Act, 1974 to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, green and orange as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'.

The process of categorization thus far was primarily based on the size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its likely impact on health was not considered as primary criteria. There was demand from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more transparent manner. Accordingly, the issue was discussed thoroughly during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and a 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted to revisit the criteria of categorization of industries and recommend measures for making the system transparent and rational.

The Working Group has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors is finalized.

- | | |
|---|------------------|
| ○ Industrial Sectors having Pollution Index score of 60 and above | - Red category |
| ○ Industrial Sectors having Pollution Index score of 41 to 59 | -Orange category |
| ○ Industrial Sectors having Pollution Index score of 21 to 40 | -Green category |
| ○ Industrial Sectors having Pollution Index score incl.&upto 20 | -White category |

The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiers making (Dry process only without any dyeing/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The salient features of the 'Re-categorization' Exercise are as follows :

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria . Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate" for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The purpose of categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries, Revisiting of the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted industrial clusters, Revision of existing industrial Emission/Effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in coming future.

Revised Criteria of Categorization of Industries

“Securing industrial pollution control in accordance with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 by linking with categorization of industries, consent management and vigilance - ‘In context of Red, Orange, Green and White categories of industries”

A: Genesis of Categorization:

- The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications, which inter-alia refers to Prohibition/ Restriction on operation of industries to protect ecologically sensitive areas or areas of specific importance. This has for the first time brought the concept of categorization of industries to “Red”, “Orange” and “Green” and restrict their operation in certain areas of importance. Therefore, it is at-once interpreted that Red, Orange and Green categorization is linked with location specific needs.
- The notification of MoEF was first brought on 2nd February, 1989 in case of “Restriction on location of industries, mining operations and other developmental activities in Doon Valley in “Uttarakhand” and thereafter another notification on 24th February 1999 regarding restriction on the setting up of industries in Dahanu Taluka in Maharashtra. The categorization had been made mainly on the basis of size of the industries, man power and consumption of resources.
- However, in other parts of the country, there have been variations in context to the classification of industries under Red, Orange and Green categories. SPCBs / PCCs were following their own criteria in different States thereby creating confusion.
- In order to harmonize the ‘Criteria of categorization’, a ‘Working Group’ was formed as per resolution passed during the 57th Conference of the Chairmen & Member Secretaries of CPCB and SPCBs. Based on the recommendations of the Working Group, Directions dated 4/6/2012 under Section 18(1)(b) of the Water

(Prevention & Control of Pollution), Act, 1974 were issued to all SPCBs/PCCs with the effects to maintain uniformity in categorization of industries as red, green and orange as per list finalized by the Working Group. This indicative list included 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'. However, these identified categories have not been assigned with scores as per existing criteria/ or any new criteria

B: Categorization criteria used by SPCBs/PCCs:

SPCBs and PCCs use the criteria of Red, Orange and Green categories for consent management and vigilance purposes for carrying out inspections to verify compliance to the stipulated standards. However the above categorization do not emphasize on sector-specific plan for control of pollution in accordance with priority based on pollution index.

C: Gap in the process:

1. The categorization has been made mainly on the basis of size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its impact on health was not considered as primary criteria.
2. Categorization was on random basis, no scoring system was adopted.

D: Resolutions made during National Level Conferences

The issue was discussed thoroughly during the following national level conferences held in New Delhi:

- Conference of the Environment Ministers of Central Government and State Governments during April 06-07, 2015
- 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards / Pollution Control Committees held on April 08, 2015

Accordingly following resolutions were made during the Conferences:

1. A 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted.
2. This WG shall revisit the categorization of industries that is based on pollution index criteria & environmental issues such as generation of emission, effluent and hazardous wastes.
3. The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.

Air Pollution Score based on parameters namely PM, CO, NO _x , SO _x , HMs, Benzene, Ammonia and other toxic parameters relevant to the industry.	40 Marks
Water Pollution Score based on parameters namely pH, TSS, NH ₃ -N, BOD, Phenol and other toxic pollutants relevant to the industry.	40 Marks
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	20 Marks
<p>Note :</p> <ul style="list-style-type: none"> • Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector. • Industries having only either water pollution or air pollution, the score will be normalized wrt 100. 	

4. Based on the score of the Pollution Index, following categorization be made :
 - Type of industries, if scores 60 and above be categorized as Red
 - Type of industries, if scores from 30 to 59 be categorized as Orange
 - Type of industries, if scores from 15 to 29 be categorized as Green
 - Type of industries, if less than 15 be categorized as White or non-polluting industry.
5. SPCBs/PCCs may issue consent to the industries
 - Red category of industries for 5 years.
 - Orange category of industries for 10 years.
 - Green category of industries for 15 years.
 - No necessity of consent for non-polluting industries.
6. No red categories of industries will be permitted to establish in eco-sensitive areas and protected areas.

E: Follow-up Actions made on the Resolutions :-

- Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated

23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential.

- The categorization is made on the basis of following:
 - Quality of emissions (air pollutants) generated
 - Quality of effluents (water pollutants) generated
 - Types of hazardous wastes generated
 - Consumption of resources

- Reference is taken from the following :
 - The Water (Prevention and Control of Pollution) Cess Act, 1977
 - Standards so far prescribed for various pollutants under the Environment (Protection) Act , 1986
 - Doon Valley Notification, 1989 issued by MoEF.

F : Scoring Methodology :

The details on the scoring methodology in respect of the aforesaid 3 components is presented in the following tables F-1 to F-4 .

Table F-1 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste waters. Maximum of the following seven categories is to be taken.		
W11	Waste-water which is polluted and the pollutants are - <ul style="list-style-type: none"> • not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or • toxic; or • both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details appendix 1 may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details appendix 1 may be referred)	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details appendix 1 may be referred)	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	12
W16	Non-toxic polluted waste-water from those units which are: <ul style="list-style-type: none"> • Having the overall waste-water generation less than 10 KLD and • The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated 	12

	sludge process) based Effluent Treatment Plant. Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score $W = W1+W2$		

Appendix 1

- **Water Pollutants covered under Group W11:**

- ✓ Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH₃), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin , Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C₆H₅OH) , Adsorbable Organic Halogens (AOX), Boron and /or
- ✓ BOD strength of waste water > 5000 mg/l

- **Water Pollutants covered under Group W12:**

- ✓ Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
- ✓ BOD strength of waste water is in the range of 1000-5000 mg/l

- **Water Pollutants covered under Group W13:**

- ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
- ✓ BOD strength of waste water is below 1000 mg/l

- **Water Pollutants covered under Group W14 and W15:**

Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)

- **Water Pollutants covered under Group W16**

- ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

Table F-2 : Air Pollution Score

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard' of criteria pollutants	Marks
Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions . Maximum of the following seven categories is to be taken. For details appendix 2 may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up - to 2 mg/Nm ³	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to 10 mg/Nm ³	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm ³	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm ³	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251mg/Nm ³ & above.	10
6	Group A1F	<ul style="list-style-type: none"> • Generation of fugitive emissions of Particulate Matters which are: <ul style="list-style-type: none"> ○ Not generated as a result of combustion of any kind of fossil-fuel. ○ Generated due to handling / processing of materials without involving the use of any kind of chemicals. ○ Which can be easily contained /controlled with simple conventional methods 	10
7	Group A1G	<ul style="list-style-type: none"> • Generation of Odours which are : <ul style="list-style-type: none"> ○ Generated due to application of binding gums / cements /adhesives /enamels ○ Which can be easily contained /controlled with simple conventional methods 	10
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			
6	Group A2F1	<ul style="list-style-type: none"> • All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipments / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc. 	10
7	Group A2F2	<ul style="list-style-type: none"> • All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology. 	5
Overall Air Pollution Score -A = A1 + A2			

Appendix 2

- Air pollutants covered under Group A1A:
Cd+Th, Dioxins & Furans, Mercury, Asbestos

- Air Pollutants covered under Group A1B:
HF, Nickel+ Vanadium, HBr, Manganese, Lead, H₂S, P₂O₅ as H₃PO₄

- Air Pollutants covered under Group A1C:
Chlorine, Pesticide compounds, CH₃Cl, TOC, Total Fluoride, Hydrocarbons, NH₃, HCL vapour & Mist, H₂SO₄ Mist, SO₂

- Air Pollutants covered under Group A1D:
CO, PM, CO, NO_x

- Air Pollutants covered under Group A1E:
NO_x with liquid-fuel, SO₂ with liquid-fuel

Table F-3: Hazardous Waste Generation Score

Sl.No.	Types of Hazardous Waste Generated as per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules , 2008 . Maximum of the following four categories is to be taken	Score
HW1	<ul style="list-style-type: none"> • Land disposable HW which require special care & treatment for stabilization before disposal. 	20
HW2	<ul style="list-style-type: none"> • Incinerable HW 	15
HW3	<ul style="list-style-type: none"> • Land disposable HW which doesn't require treatment & stabilization before disposal. • High volume low effect wastes such as fly-ash, phspho-gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects) 	10
HW4	<ul style="list-style-type: none"> • Recyclable HW, which are easily recyclable with proven technologies. 	10

Table F-4 : Calculation Sheet
Industrial Sector -

1. Water Pollution Score (W)			
Scores	Waste Water Category	Value	
Score on W1			
Score on W2			
Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

Note :

1. Any of the industrial sector having only either air pollution (A) or water pollution (W) , the score will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times W \text{ (or A)}\} / 40$$

2. Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H) , the joint score of air & water pollution will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+A)\} / 80$$

3. Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (A+H)\} / 60$$

4. Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+H)\} / 60$$

G : Developments :

- i. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) i.e a total of 244 industrial sectors have been assessed as per the proposed formula by the Working Group. For this purpose, concerned Engineers / Scientists from the Member SPCBs were also involved & consulted during May 28-29, 2015.
- ii. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " was prepared by the Committee and circulated to all the SPCBs, PCCs and concerned Ministries for their information & comments. The ' Draft Document ' was uploaded on the website of CPCB also for information & comments of one & all.
- iii. The matter was discussed during the 170th Board Meeting also and issues raised by the Board Members pertaining to some of the industrial sectors were clarified.
- iv. Responses were received from various concerned Ministries, SPCBs, Industrial Associations including individuals.
- v. Based on the above, final meeting was convened by the Secretary , MoEFCC with CPCB and senior officers of MoEFCC on January 06, 2016 to resolve the issues appropriately and finalize the 'Re-categorization'. Accordingly , following modifications in the 'Range of Pollution Index 'for the purpose of categorization of industrial sectors were suggested :
 - Industrial Sectors having Pollution Index score of 60 and above - Red category
 - Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
 - Industrial Sectors having Pollution Index score of 21 to 40 -Green category
 - Industrial Sectors having Pollution Index score incl.& upto 20 -White category
- vi. Based on the final criteria as described in v above , the final categorization is as follows :

Category of Industrial Sector	Existing Categorization	Proposed (New) categorization
Red	85	60
Orange	73	83
Green	86	63
White	---	36
Total	244	242

- vii. In the proposed categorization, some of the industrial sectors have been either deleted due to duplication or merged with similar type of sectors on account of same

characteristics of pollution generation. In a similar way, some of the industrial sectors are split into more sectors on account of variation in the raw materials / manufacturing process. As a result final totals of the existing and proposed categorization are different.

- viii. The industrial sector which doesn't fall under any of the above four categories (Red, Orange, Green and White) , decision with regard to its categorization will be taken at the level of concerned SPCB/PCC by a committee headed by the Member Secretary , SPCB/PCC and comprising of two senior cadre Engineers / Scientists of the SPCB / PCC in accordance with the scoring-criteria specified in this document.
- ix. The summary is presented in the following Table G-1 and final lists of Red, Orange, Green and White categories of industries are presented in Tables G-2, G-3, G-4 and G-5 respectively, which are self explanatory.

Table G-1: Final Summary Table Red , Orange, Green and White Categories of Industries (16-01-16)

SI No.	Original Categorization	Initial Nos.	Addition by Splitting into further classes	Deletion/ Shifting to foot-note due to vague term / Merger / other reasons	Re-categorization to Red	Re-categorization to Orange	Re-categorization to Green	Re-categorization to White	Check
		1	2	3	4	5	6	7	(1+2) = (3 to 7)
1	Red	85	11	7	60	26	3	Nil	96=96
2	Orange	73	2	3	Nil	51	19	2	75=75
3	Green	86	Nil	3+2=5	Nil	6	41	34	86=86
Final Categorization		244	13	15	60 (Red)	83 (Orange)	63 (Green)	36 (White)	257 =257 (Total categories including in foot-note)

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

7.	39	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)	10	-	10	25	-	25	10	62.5	R-R	<p>i. Mainly air polluting. Air pollution scores are normalized to 100.</p> <p>ii. Lead Acid Battery manufacturing consists of various stages which broadly involve (after producing or receiving lead oxide): Paste Mixing , Grid Casting , Grid Pasting & Curing , Hydro-setting, parting & enveloping , Stacking, grouping & inter-cell welding ,Formation.</p> <p>iii. Exposure of workmen to lead during all or any of the processes outlined above exceeds the prescribed standards if appropriate equipment in this respect is not installed at any Battery Manufacturing Unit.</p> <p>iv. All of the above processes, some more than others, involve release of lead particles or fumes into the environment. Pollution from the above processes can be grouped into two possible types, viz: (a) Lead Oxide becomes airborne and there is Particulate Pollution (b) Fumes are generated and there is Gaseous Pollution</p>
8.	62	Phosphate rock processing plant	30	-	30	20	-	20	-	62.5	R-R	<p>i. The separation of phosphate rock from impurities and non-phosphate materials for use in fertilizer manufacture consists of beneficiation, drying or calcining at some operations, and grinding. Phosphate rock from the mines is first sent to beneficiation units to separate sand and clay and to remove impurities. Steps used in beneficiation depend on the type of rock.</p> <p>ii. The water & air pollution scores are normalized to 100.</p>

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	R-R	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2. In case of DG sets of 5 MVA & more and emissions of SO ₂ will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants', water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	R-R	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	R-R	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar (excluding Khandsari)	20	10	30	15	10	25	10	65	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	R-R	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	R-R	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.

													iv. These chemicals are highly hazardous and cause serious diseases among the workers. especially ability of blood to carry oxygen leading to headaches, methemoglobinemia and kidney problems, skin problems, thyroid metal fume etc.
15.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	-	-	-	30	0	30	10	67	R-R	Mainly air polluting and hazardous waste generating. Air & HW pollution scores are jointly normalized to 100.	
16.	47	Milk processes and dairy products(integrated project)	20	10	30	20	5	25	-	68.75	R-R	i. Water as well as air polluting due to use of boilers. ii. Water & air pollution scores are normalized to 100.	
17.	63	Phosphorous and its compounds	30	-	30	25	-	25	-	68.75	R-R	Water pollution & air pollution containing compounds of phosphorous are expected	
18.	61	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)	20	10	30	15	10	25	0	68.75	R-R	Mainly water & air polluting . Water & air pollution scores are normalized to 100.	
19.	13	Coke making , liquefaction, coal tar distillation or fuel gas making	30	-	30	20	-	20	20	70	R-R	It is a kind of petrochemical industry.	

20.	41	Manufacturing of explosives, detonators, fuses including management and handling activities	30	-	30	20	-	20	20	70	R-R	<ul style="list-style-type: none"> i. Explosives manufacture and use contribute some measure of hazardous waste to the environment. ii. Nitroglycerin produces several toxic byproducts such as acids, caustics, and oils contaminated with heavy metals. These must be disposed of properly by neutralization or stabilization and transported to a hazardous waste landfill. iii. The use of explosives creates large amounts of dust and particulate from the explosion, and, in some cases, releases asbestos, lead, and other hazardous materials into the atmosphere.
21.	45	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)	30	-	30	25	-	25	15	70	R-R	<ul style="list-style-type: none"> i. The process may cause considerable emissions of volatile organic compounds (VOC). VOC contribute to the creation of ozone in the lower layers of the atmosphere (photochemical air pollution) and can present danger to health. ii. Dust and odour may also be a problem. iii. Washing of vessels will contribute waste-waters. iv. Large quantity of HWs are also produced.
22.	56	Organic Chemicals manufacturing	30	-	30	20	-	50	20	70	R-R	Such types of industrial sectors generate all sorts of pollution.
23.	1	Airports and Commercial Air Strips	20	10	30	-	-	-	10	75	R-R	<ul style="list-style-type: none"> i. The Airports are generating mainly the waste-waters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33).
24.	3	Asbestos and asbestos based industries	-	-	-	30	-	30	10	75	R-R	<ul style="list-style-type: none"> i. This is mainly air polluting industry. ii. Final score is based on air pollution score only. iii. Asbestos is carcinogenic and banned in many countries.
25.	5	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	30	-	30	-	-	-	10	75	R-R	<ul style="list-style-type: none"> i. Standards prescribed for Inorganic Chemicals are adopted. ii. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.

													<ul style="list-style-type: none"> iii. Water pollution score normalized to 100 is undertaken. iv. The earlier Red category industrial sector namely "Hydrocyanic acid and its derivatives" is also merged under this industrial sector.
26.	7	Cement	-	-	-	20	10	30	-	75	R-R	This is mainly air polluting industry & hence normalized air pollution score.	
27.	9	Chlorates, per-chlorates & peroxides	30	-	30	-	-	-	-	75	R-R	<ul style="list-style-type: none"> i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken. 	
28.	10	Chlorine, fluorine, bromine, iodine and their compounds	30	-	30	-	-	-	-	75	R-R	<ul style="list-style-type: none"> i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken. 	
29.	16	Dyes and Dye- Intermediates	30	-	30	20	5	25	20	75	R-R	<ul style="list-style-type: none"> i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. 	
30.	26	Health-care Establishment (as defined in BMW Rules)	20	10	30	-	-	-	-	75	R-R	<ul style="list-style-type: none"> i. Mainly water polluting. ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD. iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the waste-water generation. iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category. 	
31.	29	Hotels having overall waste-water generation @ 100 KLD and more.	20	10	30	15	-	15	-	75	R-R	<ul style="list-style-type: none"> i. Mainly water polluting. Small boiler may be installed. ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD. iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal / oil fired boiler , the pollution score will be 35/40 & are categorized as Orange. iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and 	

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	R-R	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	R-R	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	R-R	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	R-R	Both air and water polluting. Score is normalized with air & water pollution.

36.	52	Nuclear power plant	10	-	10	30	-	30	15	75	R-R	<p>i. Mainly air polluting due to incinerator. Others - cooling water.</p> <p>ii. Air pollution score is normalized to 100.</p>
37.	58	Pesticides (technical) (excluding formulation)	30	-	30	25	-	25	20	75	R-R	<p>i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'.</p> <p>ii. Such types of industrial sectors generate all sorts of pollution.</p>
38.	64	Photographic film and its chemicals	30	-	30	-	-	-	-	75	R-R	<p>i. Silver salts and other chemicals are used in preparation. Slight quantity of effluents is generated.</p> <p>ii. Water pollution scores are normalized to 100.</p>
39.	68	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers	20	10	30	-	-	-	10	75	R-R	<p>i. Mainly water polluting industry. Water is used in the washing of locomotives, road transport vehicles during servicing.</p> <p>ii. This score is valid for those Centers having discharge more than 100 KLD.</p> <p>iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be = (100*20)/40= 50.</p>
40.	84	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	30	10	40	15	-	15	20	75	R-R	In this sector all sorts of pollution are generated.
41.	8	Chlor Alkali	30	10	40	20	10	30	10	80	R-R	<p>i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'.</p> <p>ii. Chlor-alkali units are having different section like NaOH, Cl₂, SBP etc which are having toxic effluents. Additionally, fuel consumption is also on higher-side.</p>
42.	70	Ship Breaking Industries	30	-	30	30	-	30	20	80	R-R	<p>i. The ship-breaking industry creates numerous hazards for the coastal and marine environment.</p> <p>ii. Ship-breaking releases a large number of dangerous pollutants, including toxic waste, oil, poly-chlorinated biphenyls, and heavy metals, into the waters and sea bed.</p> <p>iii. While most of the oil is removed before a ship is scrapped, sand used to mop up the remaining oil is thrown into the sea. High concentrations of oil and grease are then found in the coastal waters, choking marine life.</p>

												iv. Solid waste strewn on the shore, 45 tonnes on any given day according to a study by the Central Pollution Control Board, also finds its way into the sea. v. Adding to the stress on coastal waters, the organic load from the thousands of workers living in cramped conditions with little or no sanitary facilities results in unacceptably high levels of BOD.
43.	53	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)	30	-	30	-	-	-	20	83	R-R	i. Mainly water polluting & hazardous waste generating. ii. The water pollution & HW generation scores are normalized to 100.
44.	36	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & toxic hazardous waste generating industry. Scores are normalized to 100.
45.	80	Tanneries	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & hazardous waste generating industry. Scores are normalized to 100.
46.	65	Ports and harbour, jetties and dredging operations	30	10	40	15	10	25	20	85	R-R	This category contain all sorts of pollution.
47.	77	Synthetic fibers including rayon ,tyre cord, polyester filament yarn	30	10	40	25	10	35	10	85	R-R	This sector generates all sorts of pollution problems.
48.	81	Thermal Power Plants	30	10	40	20	10	30	15	85	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. TPP generate all sorts of pollution problems.
49.	71	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts	25	10	35	-	-	-	-	87.5	R-R	Mainly water polluting and obnoxious odour generating industry. The water pollution score is normalized to 100
50.	2	Aluminium Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. This sector is generating all sorts of pollution i.e. air, water and HW.
51.	12	Copper Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Copper Smelters contain all sorts of

													pollution.
52.	20	Fertilizer (basic) (excluding formulation)	30	10	40	20	10	30	20	90	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Generates all sorts of pollution.
53.	37	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units	30	10	40	20	10	30	20	90	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
54.	61	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)	25	10	35	25	10	35	20	90	R-R		Waste paper based Pulp & Paper mills with bleaching process generate all sorts of pollution.
55.	85	Zinc Smelter	30	10	40	20	10	30	20	90	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Zinc smelter generates all sorts of pollution problems.
56.	55	Oil Refinery (mineral Oil or Petro Refineries)	30	10	40	25	10	35	20	95	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
57.	59	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)	30	10	40	25	10	35	20	95	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. iii. The earlier red category industrial sector namely "Processing of Emulsions of Oil & Water " is merged with this industrial sector.
58.	60	Pharmaceuticals	30	10	40	30	5	35	20	95	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
59.	61	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)	30	10	40	25	10	35	20	95	R-R		i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Large /Small Agro based Pulp & Paper mills contribute all sorts of pollution problems.
60.	15	Distillery (molasses / grain / yeast based)	30	10	40	-	-	-	-	100	R-R		Mainly water polluting industry. Final score is the normalized water pollution score.

Note :

i. Under the column Revised Category, the full forms of the abbreviations are as follows :

- a. R-R means original category was Red and revised category is also Red
- b. R-O means original category was Red and revised category is Orange
- c. O-O means original category was Orange and revised category is also Orange
- d. O-G means original category was Orange and revised category is Green
- e. O-W means original category was Orange and revised category is White
- f. G-O means original category was Green and revised category is Orange
- g. G-G means original category was Green and revised category is also Green
- h. G-W means original category was Green and revised category is White

ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	14	Common treatment and disposal facilities(CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)	R	i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP, the categorization will depend upon the category of member industries being served.
2	18	Processing of Emulsions of Oil & Water		It is a part of Petrochemical industries. Transferred and merged with the industrial sector namely 'Petrochemicals' at Sl. No. 54.
3	27	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)	R	Most of the pollution generating processes / operations under this category are similar to the industry category namely "Automobile Manufacturing (integrated facilities)" at Sl. No. 1 and may be referred accordingly.
4	30	Hydrocyanic acid and its derivatives	R	Have been merged with the red category industrial sector namely "Basic chemicals and electro chemicals and its derivatives including manufacturing of acid" at Sl. No. 24
5	32	Industrial estates/ parks / complexes/ areas/export processing zones/ SEZs/ Biotech parks/ leather complex	R	The classification will depend upon the category(ies) of the industries operating / proposed to be permitted in the area. In this context, guidelines prescribed in EIA Notification, 2006 shall be followed.
6	33	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane	R	These gases are generally secondary products and produced alongwith other main products. To be classified as per the main parent plant.
7	69	Reprocessing of used oils & waste oils	R	i. The industry generates mainly the air pollution and oil bearing hazardous wastes. The normalized (air pollution & HW generation score is 58.33. ii. To be deleted as already covered under HW Recyclers / Re-processors (Used oils / Waste Oils) under Orange Category

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO ₂ , PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	<p>i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated.</p> <p>ii. Water & air pollution scores are jointly normalized to 100.</p>
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but <5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	<p>i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge <100 KLD.</p> <p>ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.</p>
28.	21	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	<p>i. Mainly air polluting.</p> <p>ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.</p>

												<p>iii. For lead, the normalized air pollution score will be = $(100 \times 25) / 40 = 62.5$ and is categorized as Red.</p> <p>iv. For Induction Furnace clubbed with AOD furnace - separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be = $(100 \times 25) / 40 = 62.5$ and is categorized as Red.</p>
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H2S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

32.	31	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

		dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from,,											
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	<p>i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr.</p> <p>ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.</p>	
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting	
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.	

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	<p>i. Mainly air polluting (melting at 1500°C and refining).</p> <p>ii. In case of lead glass, the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red.</p>
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO ₃ mixing. Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	<p>i. Water and air polluting industry. Boiler is used for steam generation.</p> <p>ii. Water & air pollution scores are normalized to 100</p>
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	G-O	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	G-O	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	50	G-O	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

73.	21	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of a lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both, the unit shall be classified as Red.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	i. Raw material is polyurethane, latex etc. ii. Emissions of VOCs and HAPs. CH ₃ Cl ₂ and similar compounds as blowing agents. iii. Outdated raw materials and spoiled slots are discarded as HW.
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil -- As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refractories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO ₂ , CO, NO _x are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White

- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:

Sl No	Original Sl No.	Industry Sector	Original Category	Remarks
1	24	Excavation of sand from the river bed (excluding manual excavation)	O	Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.
2	39	Infrastructure Development Project	O	Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification, 2006.
3	53	Power press	O	Very vague term hence deleted. Such types of general engineering units have already been covered.

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	O-G	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	10	--	10	--	25	G-G	Small quantities of waste-water and minor

												PM emissions are generated.
9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	--	--	--	10	--	10	--	25	G-G	This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	--	10	--	--	--	--	25	O-G	Cooling water recirculation only.
14.	13	Coke briquetting (sun drying)	--	--	--	10	--	10	--	25	O-G	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	--	--	--	10	--	10	--	25	G-G	Minor PM emissions from spinning process.
16.	17	Dal Mills	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	--	--	--	10	--	10	--	25	G-G	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	--	--	--	10	--	10	--	25	O-G	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	--	--	--	10	--	10	--	25	G-G	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	--	--	--	10	--	10	--	25	G-G	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	--	--	--	10	--	10	--	25	G-G	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	--	10	10	--	10	--	25	O-G	<ul style="list-style-type: none"> Cooling waters and minor heat fumes. Finalization of categorization subject to field verification.
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	--	10	--	10	--	25	G-G	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	--	10	--	10	--	25	G-G	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler. 3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction (no hydrogenation / refining)	10	--	10	--	--	--	--	25	G-G	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	--	--	--	10	--	10	--	25	G-G	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	--	10	--	25	G-G	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	--	10	--	10	--	25	G-G	Obnoxious odour containing H ₂ S, CH ₄ etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	--	10	--	10	--	25	G-G	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	--	10	--	10	--	25	G-G	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	--	10	--	10	--	25	O-G	PM emissions are generated. Mainly air

													polluting. AP score is normalized to 100
40.	62	Rolling mill (gas fired) and cold rolling mill	10	--	10	10	--	10	--	25	O-G		Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	--	--	--	10	--	10	--	25	G-G		Some PM emissions and obnoxious odour.
42.	63	Saw mills	--	--	--	10	--	10	--	25	O-G		Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	--	10	--	--	--	--	25	G-G		Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	--	--	--	10	--	10	--	25	G-G		Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	--	--	--	10	--	10	--	25	O-G		Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	--	--	--	10	--	10	--	25	G-G		Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	--	10	--	--	--	--	25	G-G		Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	--	--	--	10	--	10	--	25	G-G		Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	--	12	--	--	--	--	30	G-G		Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	--	12	--	--	--	--	30	G-G		Normal water pollution from scrubbing action
51.	32	Distilled water (without boiler) with electricity as source of heat	12	--	12	--	--	--	--	30	G-G		TDS as distillation residues

52.	45	Hotels (up to 20 rooms and without boilers)	12	--	12	--	--	--	--	30	G-G	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	--	12	--	--	--	--	30	G-G	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	--	12	--	--	--	--	30	G-G	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	--	33.75	O-G	<ul style="list-style-type: none"> Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed. Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting . Water pollution score is normalized to 100.
57.	22	Emery powder (fine dust of sand) manufacturing	--	--	--	15	--	15	--	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	-	37.5	R-G	<ul style="list-style-type: none"> This is mainly air polluting activity. This is the normalized score based on air pollution.
59.	48	Mineral stack yard / Railway sidings	15	-	15	15	-	15	-	37.5	R-G	<ul style="list-style-type: none"> Mainly air pollution due to loading, unloading, storage and transportation of the minerals.

													<ul style="list-style-type: none"> Waste-water generation mainly during rains only.
60.	54	Oil and gas transportation pipeline	-	-	-	10	5	15	-	37.5	R-G	<ul style="list-style-type: none"> Contains small gas based power plants up-to 5 MWs. Air pollution score is normalized to 100. In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly. 	
61.	64	Seasoning of wood in steam heated chamber	--	--	--	15	--	15	--	37.5	O-G	<p>Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.</p>	
62.	84	Synthetic detergent formulation	--	--	--	15	--	15	--	37.5	G-G	<ul style="list-style-type: none"> This score is valid for the industries which are not manufacturing LABSA. It is procured from outside. Small quantities of emissions are generated from mini boiler. Air pollution score is normalized to 100. 	
63.	69	Tea processing (with boiler)	--	--	--	15	--	15	--	37.5	O-G	<p>With boiler, it is an orange category industry. Without boiler, it will be green category industry.</p>	

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No	Original Sl No.	Industry Sector	Original Category	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	<ul style="list-style-type: none"> Normal operation – 12 hrs a day. Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	G-W
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	O-W
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	G-W
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	G-W
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	G-W
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	G-W
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	G-W
21.	44	Handloom/ carpet weaving (without dyeing and bleaching operation)	--	--	--	--	--	--	--	--	G-W
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	G-W
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	G-W
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	G-W
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	G-W
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	G-W
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	G-W
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	G-W
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	G-W
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	G-W
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	O-W
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	G-W

33.	76	Scientific and mathematical instrument manufacturing	--	--	--	--	--	--	--	--	G-W
34.	78	Solar module non conventional energy apparatus manufacturing unit	--	--	--	--	--	--	--	--	G-W
35.	79	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	--	--	--	--	--	--	--	--	G-W
36.	83	Surgical and medical products assembling only (not involving effluent / emission generating processes)	--	--	--	--	--	--	--	--	G-W

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

- a. R-R means original category was Red and revised category is also Red
- b. R-O means original category was Red and revised category is Orange
- c. O-O means original category was Orange and revised category is also Orange
- d. O-G means original category was Orange and revised category is Green
- e. O-W means original category was Orange and revised category is White
- f. G-O means original category was Green and revised category is Orange
- g. G-G means original category was Green and revised category is also Green
- h. G-W means original category was Green and revised category is White

Annexure



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

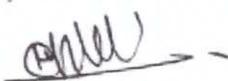
Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPCCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.
3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.
4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgcpcb@hotmail.com .

Encl : As above


[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

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